

3 MP officials suspended, drug controller transferred

Shruti Tomar

letters@hindustantimes.com

BHOPAL: The Madhya Pradesh government on Monday suspended three officials and transferred the drug controller following the deaths of 17 children within a month after allegedly consuming contaminated cough syrup, officials said, adding the state banned two more cough syrups due to presence of toxic diethylene glycol in higher than permissible limit.

The moves come days after the Centre, in its advisory dated October 3, urged all states and UTs to promote the judicious prescribing and dispensing of cough syrups for children. The advisory, which came amid reports of cough syrup-linked deaths in Madhya Pradesh and Rajasthan, states that cough and cold medications shouldn't be prescribed or dispensed to kids below two years of

age and are generally not recommended for those under five.

Madhya Pradesh chief minister Mohan Yadav, who met families of three victims at Parasia in Chhindwara district on Monday, ordered the suspension of drug inspectors Gaurav Sharma (Chhindwara) and Sharad Kumar Jain (Jabalpur), as well as deputy director of food and drug administration, Shobhit Costa, and transferred state's drug controller Dinesh Maurya.

The decisions come over a month after the first death due to suspected renal failure linked to alleged consumption of contaminated cough syrup was reported from Chhindwara on September 4.

After a review meet in Bhopal, the CM instructed that all stocks of Coldrif cough syrup should be confiscated from medical stores and homes of the affected families.

"In response to the incident in Chhindwara, we have imposed a

ban on the medicines of the relevant factory in Tamil Nadu. Instructions have also been given to ban the medicines of the other two factories...", he posted on X.

The state has also ordered recall of Defrost syrup manufactured by Ark Pharmaceuticals in Indore.

Coldrif, manufactured in Tamil Nadu's Kancheepuram, was found to be dangerously adulterated with diethylene glycol or DEG, a toxic substance. The DEG concentration was found to be over 48% in Coldrif compared to the permissible limit of just 0.1%.

The state police have formed a special investigation team (SIT) to probe the death of 17 children — 15 in Chhindwara and two in Betul — within a month. Dr Praveen Soni from Chhindwara has been arrested for alleged negligence, while a case has been registered against the Coldrif manufacturers.

On Monday, the state also

banned the sale of Relife and Respifresh TR cough syrups — both manufactured by Gujarat-based firms. "In the test, Relife manufactured by Shape Pharma, Shekhpur, Gujarat failed to comply in respect of presence of limit impurities of Diethylene Glycol which is more than permissible (0.636%). Respifresh TR manufactured by Rednex Pharmaceuticals, Ahmedabad in Gujarat failed the quality test as Diethylene Glycol was found 1.342%. The presence of Diethylene Glycol more than permissible limit of 0.1% made the syrup toxic," said Maurya, outgoing drug controller.

States ramp up measures

Meanwhile, several states ramped up actions to halt the consumption and supply of Coldrif syrup. The Kerala health department ordered that no medicines should be given to children under 12 without a doc-

tor's prescription, while the Karnataka government issued an advisory to healthcare institutions not to prescribe or dispense cough syrups to children below two.

Maharashtra FDA appealed to the people to stop the sale or use of Coldrif syrup while the Telangana government directed all district medical and health officers to sensitise public on the 'adulterated' cough syrup. In Jharkhand, the government imposed an immediate ban on the sale, purchase and use of three cough syrups — Coldrif, Respifresh, and Relife.

Meanwhile, the NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

(With PTI inputs)

Top court: India now 'haven' for foreigners overstaying illegally

Utkarsh Anand

letters@hindustantimes.com

NEW DELHI: The Supreme Court on Monday said India seemed to have become a "haven" for foreigners who overstay illegally, as it came down strongly on an Israeli man living in Goa with a Russian partner while dismissing his plea seeking to stop their two minor daughters from being sent back to Russia.

A bench of justices Surya Kant and Joydalya Bagchi refused to entertain the petition filed by Dror Shlomo Goldstein, who claimed to be the father of the two girls, calling it a "publicity interest" and "frivolous" litigation. "This country has become a haven for all kinds of people. Anybody comes and stays here endlessly," bench said during the hearing, questioning how the Israeli national was sustaining himself in India.

"Why are you in India despite being Israeli? What is your source of livelihood? We do not want to comment on your activities but how are you surviving in Goa?" the court asked, as Goldstein's lawyer, Deepak Prakash, sought an adjournment to confirm whether the children had already been

repatriated, and to also serve a copy of the petition to the Centre.

The bench, however, declined to keep the matter pending. "We find this special leave petition totally frivolous. Apparently, the petitioner approached the high court and this court only for publicity," the initial order said. It later allowed Goldstein to withdraw the plea, dismissing it as withdrawn.

During the hearing, court also pulled up Goldstein, asking for any proof or evidence to show that he was the father of the girls. "If you are the father, what were you doing when your children were living in a cave? Why should we not order your deportation too?"

The case traces back to July this year, when Nina Kutina, a 40-year-old Russian woman, and her two young daughters, aged six and five, were rescued from a forest cave in Karnataka by local police. The trio had been living there for weeks, reportedly without valid travel or residence documents.

Kutina and her daughters were later sent to a foreigners' detention centre, and the Karnataka high court directed the Union government to issue travel documents for their repatriation. They were flown back to Russia on September



This country has become a haven for all kinds of people. Anybody comes and stays here endlessly

SUPREME COURT BENCH

ber 28, along with Kutina's minor son from another relationship who was found in Goa.

Goldstein, who described himself as an Israeli businessman residing in Goa, had petitioned the high court to stop the deportation and sought custody of the two girls, claiming he had been providing for their welfare. The court, however, dismissed his plea, observing that despite his claims, the woman and her daughters were "inexplicably found living in an isolated cave," and that Goldstein could not offer a convincing explanation for the circumstances.

'Lakhs are overstaying'

In a separate matter heard on

Monday, the Supreme Court bench expressed similar disquiet while considering a plea by a Sudanese national, Yousif Haroun Yagoub Mohamed, who sought protection from coercive action against himself and his family for allegedly overstaying in India.

Senior advocate S Muralidhar, appearing for Mohamed, told the court that his client possessed a refugee card issued by the United Nations High Commissioner for Refugees (UNHCR) and had applied for asylum in Australia. He also expressed concern about an ongoing drive against overstaying foreigners.

The bench, however, noted that India does not recognise UNHCR refugee cards, as the country is not a signatory to the 1951 UN Refugee Convention or its 1967 Protocol.

"You know the MHA does not acknowledge the refugee card... They have opened a show-room here and are issuing cards there," the court observed. "Why don't you move to Australia? You have already applied for asylum there," it told the petitioner.

The bench cautioned that the court needed to be "very careful" while entertaining such petitions. "Lakhs and lakhs are sitting here,

overstaying," the bench said.

The court ultimately disposed of the plea, noting that the petitioner had already approached the National Human Rights Commission (NHRC).

The remarks come amid growing scrutiny of illegal foreign nationals staying in India, particularly in states such as Goa, Karnataka, and Delhi, where overstaying tourists and self-proclaimed asylum seekers have periodically drawn police attention.

India does not have a domestic refugee law and handles asylum or overstay cases through a mix of administrative measures under the Foreigners Act, 1946 and the Passport (Entry into India) Rules, 1950. In recent months, authorities have intensified enforcement against long-term overstayers and foreigners involved in unauthorised activities.

The MHA had on May 2 issued a notification authorising a nationwide drive to identify and deport illegal immigrants. The notification is currently under challenge before the same top court bench, which had in August asked the Union government to explain the standard operating procedure (SOP) being followed.

MP drug controller shunted, 3 other officials suspended

Amarjeet Singh &
Sarfraz Ahmed | TNN

Bhopal/Nagpur: MP govt Monday transferred the state drugs controller and suspended three of his subordinates, holding them accountable for the deaths of children, allegedly after consuming Coldrif cough syrup, in Chhindwara district, as the toll rose to 15, with a girl succumbing.

Following CM Mohan Ya-

► Surprise antidote, P17

dav's instructions, govt transferred MP Food and Drugs Administration controller Dinesh Maurya, and suspended deputy controller Shobhit Kosta, along with drug inspectors Sharad Jain and Gaurav Sharma. The CM also visited Parasia and met the bereaved families.

An 18-month-old girl, Dhani Dahriya, died Monday night at GMCH, Nagpur. The hospital's paediatric department head, Dr Manish Tiwari, told **TOI** the girl was in a deep coma, though her kidney functions were in revival stage.

Kosta's suspension order

IMA condemns doctor's arrest

Indian Medical Association on Monday condemned a doctor's arrest in connection with the case, describing it as a classic example of the legal illiteracy of officials and police. "The prescribing doctor has no way of knowing whether a medicine is contaminated until adverse outcomes are reported among patients," it said. **TNN**

said he failed to ensure compliance with Centre's directives prohibiting use of fixed dose combination of chlorpheniramine maleate and phenylephrine hydrochloride in children below four years.

On Monday, police produced Dr Praveen Soni, who prescribed Coldrif to many of the victims, before a court in Chhindwara, which remanded him in judicial custody.

NHRC has issued notices to MP, Rajasthan and UP, directing them to conduct an inquiry, test samples and ban Coldrif. It sought an action taken report in two weeks.

कफ सिरप से मौत मामले की जांच एसआईटी करेगी

छिंदवाड़ा(एमपी), एजेंसी। मध्य प्रदेश पुलिस ने छिंदवाड़ा में कोल्ड्रफ कफ सिरप के सेवन से 14 बच्चों की मौत मामले की जांच के लिए विशेष जांचदल (एसआईटी) का गठन किया है। छिंदवाड़ा के परासिया तहसील के पुलिस उप-मंडल अधिकारी जितेंद्र सिंह जाट के नेतृत्व में 12 सदस्यीय एसआईटी गठित की गई है।

यह टीम कोल्ड्रफ कफ सिरप बनाने वाली तमिलनाडु की कंपनी श्रीसन फार्मास्युटिकल का निरीक्षण करेगी। सीएम मोहन यादव ने सोमवार को इस मामले पर उच्च स्तरीय बैठक की। लापरवाही के आरोप में प्रदेश के औषधि नियंत्रक दिनेश मौर्य का तबादला, जबकि खाद्य एवं औषधि प्रशासन के एक उप निदेशक और दो औषधि निरीक्षकों को निलंबित किया गया है।

केंद्र ने शुरू की 19 दवाओं की जांच: देश के अलग-अलग राज्यों में कोल्ड्रफ कफ सिरप से मौत के बाद केंद्रीय औषधि मानक नियंत्रण संगठन ने छह राज्यों में कफ सिरप व एंटीबायोटिक दवाओं समेत 19 दवाओं की निर्माण इकाइयों का जोखिम के आधार पर निरीक्षण शुरू किया है।

यूपी: कोल्ड्रफ सिरप बेचने पर स्टोर सील

उत्तर प्रदेश के बहराइच में खाद्य एवं औषधि विभाग की छापेमारी में मेडिकल स्टोर पर कोल्ड्रफ कफ सिरप बिकते हुए मिला। इसके बाद मेडिकल स्टोर को सील कर दिया है। सिरप का नमूना जांच के लिए प्रयोगशाला भेजा गया है।

केरल: बिना डॉक्टर के पर्चे के दवा पर रोक

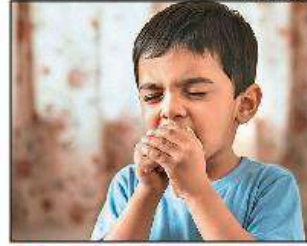
केरल सरकार ने राज्य में 12 वर्ष से कम उम्र के बच्चों को बिना डॉक्टर के पर्चे के कोई भी दवा देने पर रोक लगा दी है। स्वास्थ्य मंत्री वीना जॉर्ज ने कहा कि पुराने पर्चे के आधार पर भी दवाइयां नहीं दी सकती है।

उधर, राष्ट्रीय मानवाधिकार आयोग ने सोमवार को मामले में मध्य प्रदेश, राजस्थान और यूपी सरकार को नोटिस जारी कर राज्यों से कोल्ड्रफ कफ सिरप से बच्चों की मौत मामले की जांच करने और नकली दवाओं की बिक्री पर तुरंत प्रतिबंध लगाने के लिए निर्देश दिया।

केरल में कफ सिरप की बिक्री पर लगाम, MP में अधिकारी सस्पेंड

■ भाषा, भोपाल/तिरुवनंतपुरम

AI Image



मध्य प्रदेश सरकार ने छिंदवाड़ा में संदिग्ध रूप से गुदों के खराब होने से 14 बच्चों की मौत के मामले में सोमवार को दो औषधि निरीक्षकों और खाद्य एवं औषधि प्रशासन के उपनिदेशक को निलंबित कर दिया। मुख्यमंत्री मोहन यादव ने एक उच्चस्तरीय बैठक की अध्यक्षता करने के बाद राज्य के औषधि नियंत्रक दिनेश मौर्य का भी तबादला कर दिया।

अधिकारियों के मुताबिक, निलंबित औषधि निरीक्षकों की पहचान गौरव शर्मा और शरद कुमार जैन के रूप में हुई है। ये छिंदवाड़ा और जबलपुर में तेनात हैं। निलंबित उपनिदेशक की पहचान शोभित कोस्टा के रूप में हुई है। सीएम मोहन यादव ने बाद में मृतक बच्चों के परिजनों से मिलने के लिए परासिया का दौरा कर कहा, जिम्मेदार लोगों पर सख्त कार्रवाई की जाएगी।

वहीं, केरल स्वास्थ्य विभाग ने सोमवार को आदेश दिया कि 12 साल से कम उम्र के बच्चों को डॉक्टर के पर्चे के बिना कोई दवा नहीं दी जानी चाहिए। केरल की स्वास्थ्य मंत्री विना जॉर्ज ने यहां एक उच्चस्तरीय बैठक के बाद कहा कि राज्य सरकार ने बच्चों में खांसी की दवाओं के इस्तेमाल का अध्ययन करने के लिए तीन-सदस्यीय

महाराष्ट्र में अपील जारी, तेलंगाना ने किया अलर्ट

महाराष्ट्र खाद्य एवं औषधि प्रशासन (FDA) ने कोल्डफ्लू सिरप के एक विशेष बैच की बिक्री या उपयोग तुरंत बंद करने की सोमवार को लोगों से अपील की। वहीं, तेलंगाना सरकार ने सभी जिला चिकित्सा एवं स्वास्थ्य अधिकारियों (डीएम और एचओ) को कोल्डफ्लू कफ सिरप को लेकर जारी अलर्ट के बारे में जनता को जागरूक करने का निर्देश दिया।

विशेषज्ञ समिति बनाई गई की है और उसे तत्काल रिपोर्ट पेश करने के लिए कहा है।

राष्ट्रीय मानवाधिकार आयोग ने मध्य प्रदेश, राजस्थान और यूपी को नोटिस जारी कर नकली दवाओं की बिक्री पर प्रतिबंध लगाने का निर्देश दिया है।

NHRC ने कहा, कफ सिरप से मौतों की जांच करें

■ NBT रिपोर्ट, नई दिल्ली:

NHRC (राष्ट्रीय मानवाधिकार आयोग) ने सोमवार को एमपी, राजस्थान, यूपी की सरकारों को



नोटिस जारी किया और इनसे कफ सिरप से बच्चों की मौत के आरोपों की जांच करने को कहा

है। आरोप है, 'कोल्ड्रूफ' कफ सिरप पीने से एमपी में 16 बच्चों की जान गई है। एमपी सरकार ने ड्रग कंट्रोलर को हटा दिया है। तीन अफसर सस्पेंड किए। दिल्ली सरकार ने भी इस सिरप को न बेचने को कहा है। ▶▶ पेज 5.11

कोल्ड्रूफ की बिक्री रोकी गई

मध्य प्रदेश में 14 बच्चों की मौत के बाद कफ सिरप पर राज्य सतर्क

संकेत कौल और संदीप पांडेय
नई दिल्ली/भोपाल, 6 अक्टूबर

मध्य प्रदेश के छिंदवाड़ा में दूषित कफ सिरप पीने से 14 बच्चों की मौत होने के बाद अन्य राज्यों की सरकार भी हरकत में आ गई है। राज्य सरकारें अब बच्चों को कफ सिरप लिखने और देने पर निगरानी बढ़ा रही है। राष्ट्रीय मानवाधिकार आयोग द्वारा सोमवार को मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकार को भेजी गई नोटिस के बाद यह कवायद की जा रही है। आयोग ने इन राज्यों की सरकारों से दूषित कफ सिरप पीने के कारण बच्चों की हुई मौत मामले की जांच करने और नकली दवाओं की

बिक्री पर तुरंत प्रतिबंध लगाने को कहा है।

मानवाधिकार आयोग ने भारतीय औषधि महानियंत्रक (डीसीजीआई) से नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों की सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने इकट्ठा करने तथा परीक्षण रिपोर्ट भी प्रस्तुत करने के वास्ते निर्देश देने का आग्रह किया है।

वहीं, मध्य प्रदेश के मुख्यमंत्री मोहन यादव ने सोमवार को कहा कि छिंदवाड़ा में दूषित कफ सिरप पीने से बच्चों की हुई मौत के मामलों में दोषियों के विरुद्ध सख्त कार्रवाई की जाएगी। प्रदेश सरकार ने छिंदवाड़ा के ड्रग इंस्पेक्टर गौरव शर्मा, जबलपुर



के ड्रग इंस्पेक्टर शरद कुमार जैन और खाद्य एवं औषधि प्रशासन के उप निदेशक शोभित कोष्टा को उप निदेशक शोभित कोष्टा को निर्लेखित कर दिया है और प्रदेश के ड्रग कंट्रोलर दिनेश मौर्या का स्थानांतरण कर दिया गया है।

छिंदवाड़ा में पीड़ित परिवारों से मिलने के बाद यादव ने कहा कि किसी भी जिम्मेदार व्यक्ति को

बख्शा नहीं जाएगा। उन्होंने कहा कि सरकार जिम्मेदारों पर सख्त कार्रवाई कर रही है। मुख्यमंत्री ने यह भी कहा कि यह सिरप जिस कंपनी से ये बनकर आया है, तमिलनाडु सरकार ने उस कंपनी पर भी कठोर कार्रवाई करने को कहा है। तमिलनाडु की फैक्टरी में जहां सिरप बन रहा था वह तरीका ही अमानक

था। वहां की सरकार ने मामले को संज्ञान में लिया है।

इससे पहले मुख्यमंत्री ने कोल्ड्रूफ कफ सिरप की बिक्री पर प्रतिबंध लगाने और दुकानों में मौजूद स्टॉक को जप्त करने का आदेश दिया था। छिंदवाड़ा और आसपास के जिलों में इस सिरप को बरामद करने के लिए एक व्यापक अभियान चलाया जा रहा है।

इससे पहले छिंदवाड़ा जिले के परासिया में 14 बच्चों और बैतूल में दो बच्चों की मौत के मामले में प्रशासन ने बड़ी कार्रवाई करते हुए उक्त सिरप लिखने वाले डॉ. प्रवीण सोनी और तमिलनाडु की श्रेसन फार्मास्युटिकल कंपनी के खिलाफ एफआईआर दर्ज की थी। डॉ. सोनी को गिरफ्तार कर लिया था और उनके मेडिकल स्टोर का ड्रग लाइसेंस भी तत्काल रद्द कर दिया गया था।

सिरप से मौतों पर 3 राज्यों, हेल्थ मंत्रालय को नोटिस

मध्य प्रदेश में तीन अफसर सस्पेंड और ड्रग्स कंट्रोलर का ट्रांसफर

नई दिल्ली, (पंजाब केसरी): राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्यप्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी कर उन्हें दूधित कफ सिरप के कारण बच्चों की मौत के आरोपों की जांच करने और नकली दवाओं की बिक्री पर तत्काल प्रतिबंध लगाने का निर्देश दिया है। वहीं मध्य प्रदेश में तीन अफसर सस्पेंड और ड्रग्स कंट्रोलर का ट्रांसफर कर दिया गया। इधर एनएचआरसी ने भारतीय औषधि महानियंत्रक (डीसीजीआई), केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ), स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों में सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने एकत्र करने और परीक्षण रिपोर्ट प्रस्तुत करने का निर्देश देने को भी कहा है। आयोग ने एक नोटिस में कहा, "प्राधिकारियों को यह भी निर्देश दिया गया है कि वह संबंधित राज्यों के सभी मुख्य औषधि नियंत्रकों को नकली दवाओं पर तुरंत

एनएचआरसी एक्शन में

प्रतिबंध लगाने की प्रक्रिया शुरू करने और रिपोर्ट प्रस्तुत करने का आदेश दें।" आयोग ने कहा कि उसे मध्यप्रदेश (छिंदवाड़ा और विदिशा जिले) और राजस्थान के कुछ जिलों में कथित तौर पर कफ सिरप पीने से 12 बच्चों की मौत के मामलों में तत्काल हस्तक्षेप के अनुरोध वाली एक शिकायत मिली है। इस बीच मध्यप्रदेश सरकार ने 'दूधित' कफ सिरप पीने से छिंदवाड़ा के 14 बच्चों की गुर्दे की खराबी के कारण हुई मौत के मामले की जांच के बीच सोमवार को दो दवा निरीक्षकों और खाद्य एवं औषधि प्रशासन के एक उपनिदेशक को निलंबित कर दिया।

मुख्यमंत्री मोहन यादव ने एक उच्च स्तरीय बैठक में स्थिति की समीक्षा करने के बाद राज्य के औषधि नियंत्रक दिनेश मोर्य का भी तबादला कर दिया। निलंबित दवा निरीक्षकों की पहचान गौरव शर्मा और शरद कुमार जैन के रूप में हुई

है, जो क्रमशः छिंदवाड़ा और जबलपुर में तैनात हैं। एक अधिकारी ने बताया कि निलंबित उपनिदेशक की पहचान शोभित कोस्टा के रूप में हुई है। यादव ने बाद में परासिया का दौरा किया और मृतक बच्चों के परिजनों से मुलाकात की। मुख्यमंत्री ने कहा कि बच्चों की दुखद मौत के लिए जिम्मेदार लोगों के खिलाफ सख्त कार्रवाई की जाएगी और किसी भी तरह की लापरवाही बर्दाश्त नहीं की जाएगी। यादव ने अधिकारियों को दुकानों से प्रतिबंधित 'कोल्ड्रफ' कफ सिरप का स्टॉक जप्त करने और छिंदवाड़ा व आसपास के जिलों में इसे खरीदने वाले परिवारों से दवा की वसूली के लिए एक अभियान शुरू करने का निर्देश दिया। मुख्यमंत्री ने अधिकारियों से क्षेत्र में हाल ही में बेची गई अन्य दवाओं की जांच के भी निर्देश दिए। पुलिस ने 14 बच्चों की मौत की जांच के लिए एक विशेष जांच दल (एसआईटी) का गठन किया है। छिंदवाड़ा के डॉ. प्रवीण सोनी को कथित लापरवाही के आरोप में गिरफ्तार किया गया है।

कफ सीरप मामले में ड्रग कंट्रोलर को हटाया, तीन निलंबित

मप्र की एसआइटी आज तमिलनाडु में कोल्ड्रिन बनाने वाली कंपनी की करेगी जांच

राज्य ब्यूरो, नईदुनिया • भोपाल : तमिलनाडु में बने जहरीला कफ सीरप पीने से सोमवार को मध्य प्रदेश के छिंदवाड़ा में एक और बच्चों की मौत हो गई। इसके साथ ही प्रदेश में इससे मरने वाले बच्चों की संख्या 17 हो गई है। सीरप पीने से किडनी फेल हो गई।

सोमवार को ड्रग कंट्रोलर दिनेश कुमार मौर्य को हटाया गया और डिप्टी ड्रग कंट्रोलर शोभित कोष्टा, छिंदवाड़ा के औषधि निरीक्षक गौरव शर्मा व जबलपुर के औषधि निरीक्षक शरद कुमार जैन को निलंबित किया गया। कफ सीरप पर प्रदेश भर में रोक न लगाने, सैंपलिंग नहीं करने और सैंपलों की जांच में देरी के चलते इन अधिकारियों के विरुद्ध कार्रवाई की गई है। उधर, पूरे मामले की जांच के लिए छिंदवाड़ा

राष्ट्रीय मानवाधिकार आयोग ने भी जारी किया नोटिस

जागरण टीम, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग ने भी मप्र, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी कर बच्चों की मौतों के आरोपों की जांच करने और नकली दवाओं की बिक्री पर प्रतिबंध लगाने का निर्देश दिया है। आयोग ने नकली दवाओं की आपूर्ति की जांच करने का आदेश दिया है। इस बीच, हरियाणा, झारखंड, महाराष्ट्र, कर्नाटक में भी कोल्ड्रिन की बिक्री पर रोक लगा दी गई है।



पुलिस ने विशेष जांच दल बनाया है, जो मंगलवार को तमिलनाडु पहुंचकर कांचीपुरम स्थित कोल्ड्रिन कफ सीरप बनाने वाली कंपनी श्रेसन फार्मा के उत्पादन व आपूर्ति सहित अन्य पहलुओं की जांच करेगा। कोल्ड्रिन में डायथिलीन

ग्लाइकाल 48.6 प्रतिशत मिलने के बाद तमिलनाडु सरकार ने तीन अक्टूबर को कंपनी में उत्पादन पर रोक लगा दी थी। कंपनी के विरुद्ध मध्य प्रदेश में एफआइआर दर्ज होने के बाद पुलिस की विशेष जांच दल तमिलनाडु भेजा गया है। तमिलनाडु

सरकार और मध्य प्रदेश औषधि प्रशासन की अलग-अलग जांच में कोल्ड्रिन सीरप में जहरीला केमिकल डायथिलीन ग्लाइकाल मिलने की पुष्टि के बाद मुख्यमंत्री डा. मोहन यादव ने स्पष्ट निर्देश दिए कि मानव जीवन की सुरक्षा से जुड़े मामलों में लापरवाही बर्दाश्त नहीं की जाएगी। रविवार रात बच्चों को सीरप लिखने वाले शासकीय चिकित्सक प्रवीण सोनी के विरुद्ध एफआइआर दर्ज कर उसे गिरफ्तार किया गया। उधर, राज्य औषधि लैब में सोमवार को जांच में दो और कफ सीरप में जहरीला रसायन डीईजी की अधिक मात्रा पाई गई है। मुख्यमंत्री ने संबंधित कंपनी के विरुद्ध वैधानिक कार्रवाई के लिए कहा है।

गिरफ्तार डाक्टर के बचाव में आया आइएमए

नई दिल्ली, एएनआइ : मध्य प्रदेश में खांसी की सीरप से 16 बच्चों की मौत के मामले में गिरफ्तार किए गए डा. प्रवीण सोनी के बचाव में अब इंडियन मेडिकल एसोसिएशन (आइएमए) उतर आया है। आइएमए ने गिरफ्तारी की निंदा की और कहा कि मध्य प्रदेश में कफ सीरप त्रासदी और उसके बाद उसे लिखने वाले डाक्टर की गिरफ्तारी अधिकारियों और पुलिस की कानूनी अज्ञानता का एक उत्कृष्ट उदाहरण है। इंडियन मेडिकल एसोसिएशन ने वास्तविक दोषियों पर तत्काल कार्रवाई और प्रभावित परिवारों और बदनामी का शिकार हुए डाक्टर के लिए पर्याप्त मुआवजे की मांग की।

कामगार की मौत मामले में एनएचआरसी ने लिया संज्ञान

गौतम कुमार मिश्रा • जागरण

नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने आइजीआई एयरपोर्ट पर कामगार की मौत एवं घटनास्थल से सबूत मिटाने की कोशिश से जुड़े मामले में प्रकाशित खबर पर स्वतः संज्ञान लिया है। आयोग ने इस पूरे प्रकरण में एयरपोर्ट अथॉरिटी ऑफ इंडिया (एएआई) के चेयरमैन व आइजीआई जिला पुलिस उपायुक्त को नोटिस जारी किया है। दोनों को दो सप्ताह के भीतर आयोग के समक्ष विस्तृत रिपोर्ट देने को कहा गया है। आयोग ने इस मामले को गंभीर बताते हुए रिपोर्ट में मृतक कामगार के स्वजन को दिए गए मुआवजे की स्थिति से अवगत कराने को कहा है।

जागरण ने 25 सितंबर के अंक में इस पूरे प्रकरण पर लापरवाही के कारण एयरपोर्ट पर हो गई कामगार की मौत शीर्षक के साथ खबर को प्रमुखता के साथ प्रकाशित किया था। खबर में बताया गया था कि जिस कामगार की मौत हुई है, उनका नाम सुखदेव है। सुखदेव 10 फीट की ऊंचाई से गिरे थे। सुखदेव मूल रूप से उत्तर प्रदेश के गोंडा के रहने वाले थे। कालर व अस्पताल से मिली जानकारी के आधार पर टर्मिनल 3 के एप्रन एरिया में पुलिस जब घटनास्थल पर पहुंची तो पाया कि लोहे के मचान के बीच खून के धब्बे हैं। पुलिस ने पाया कि इन धब्बों को धोने की कोशिश की गई है। आसपास पानी के कारण जमीन गीला था। स्पष्ट था कि आरोपित पक्ष को जब लगा कि मामला लापरवाही से जुड़ा है तो उसने सबूत तक मिटाने के प्रयास

- आयोग ने एएआई के चेयरमैन व आइजीआई पुलिस उपायुक्त को जारी किया नोटिस
- राष्ट्रीय मानवाधिकार आयोग ने दोनों को दो सप्ताह के भीतर विस्तृत रिपोर्ट देने के लिए निर्देश

लापरवाही के कारण एयरपोर्ट पर हो गई कामगार की मौत

नई दिल्ली: आइजीआई एयरपोर्ट पर लापरवाही के एक कर्मचार को मौत हो गई। अज्ञात कारणों से जब कामगार का घटनास्थल पर मौत हो गई तो उसने बहुत तक विरोध के प्रयास किए। आइजीआई जिला पुलिस ने पूरा मामला संज्ञान में आने के बाद न सिर्फ लापरवाही के भीतर आयोग के समक्ष विस्तृत रिपोर्ट देने को कहा गया है। आयोग ने इस मामले को गंभीर बताते हुए रिपोर्ट में मृतक कामगार के स्वजन को दिए गए मुआवजे की स्थिति से अवगत कराने को कहा है।

25 सितंबर के अंक में दैनिक जागरण में प्रकाशित खबर

किए। आइजीआई थाना पुलिस ने पूरा मामला संज्ञान में आने के बाद न सिर्फ लापरवाही से मौत बल्कि सबूत मिटाने की धारा में भी प्राथमिकी दर्ज कर घटना की जांच शुरू कर दी। आरोपों की गंभीरता को देखते हुए इस मामले में इंस्पेक्टर रैंक के अधिकारी को जांच अधिकारी नियुक्त किया गया। उधर आइजीआई एयरपोर्ट प्रबंधन एजेंसी डायल का कहना है कि निर्माण ठेकेदार (तृतीय पक्ष) द्वारा किया जा रहा था। डायल ने यह भी कहा कि जिस कामगार की मौत हुई है, वे सुरक्षा प्रोटोकाल का पालन नहीं कर रहे थे।

नागपुर और विदर्भ में भी बच्चों की मौत, जांच के लिए भेजे नमूने कफ सिरप मामले में मध्य प्रदेश के तीन अफसर सस्पेंड

नई दिल्ली/मुंबई। मध्य प्रदेश में कोलिट्रफ से बच्चों की मौत के बाद महाराष्ट्र सरकार भी चौकन्नी हो गई है। नागपुर और विदर्भ में भी कुछ बच्चों की संदिग्ध हालात में मौत हुई है।

सोमवार को महाराष्ट्र खाद्य एवं औषधि प्रशासन (एफडीए) ने कोलिट्रफ सिरप के एक विशेष बैच की बिक्री या उपयोग तुरंत बंद करने के निर्देश दिए हैं। वहीं जांच के बीच मध्य प्रदेश सरकार ने दो औषधि निरीक्षकों और खाद्य एवं औषधि प्रशासन के एक उप निदेशक को निलंबित कर दिया है। मुख्यमंत्री मोहन यादव ने अपने आवास पर एक उच्च-स्तरीय बैठक के बाद राज्य के औषधि नियंत्रक दिनेश मौर्य का तबादला भी कर दिया।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्यप्रदेश, राजस्थान और यूपी सरकारों को नोटिस



जारी कर आरोपों की जांच करने और नकली दवाओं की बिक्री पर तत्काल प्रतिबंध लगाने का निर्देश दिया है। एनएचआरसी ने भारतीय औषधि महानियंत्रक (डीसीजीआई), केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ), स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों में सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने एकत्र कर रिपोर्ट देने को कहा है। एजेंसी

NHRC issues notices to 3 states, Health Ministry, others

NEW DELHI, Oct 6: The NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Union Health Ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO), and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples of spurious drugs and submit test reports.

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately the banning of the spurious drugs and submit reports," the National Human

Cough syrup deaths

Rights Commission (NHRC) said in a notice.

The Commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan, allegedly after consuming cough syrup.

Although initial tests by the Union Health Ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said.

The bench of the NHRC, presided by Priyank Kanoongo, Member, has taken cognisance of the Protection of Human Rights Act, 1993, in the matter.

"The Registry is directed to issue a notice to the Principal Secretary, Department of Health and Family Welfare, Govt of Rajasthan, Jaipur; the Principal Secretary, Department of Health and Family Welfare, Govt of Madhya Pradesh, Bhopal; and the Principal Secretary, Department of Health and Family Welfare, Govt of UP, Lucknow, with directions to get the allegations made in the complaint inquired into and to collect the samples of cough syrup, testing in their regional labs and ban the sale of spurious medicine on immediate basis," the notice said.

"The Drugs Controller General of India, Central Drugs Standard Control Organisation, Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, New Delhi, are also directed to or-

der an investigation into the supply of spurious drugs and also to order all the regional labs in the states to collect the samples of spurious drugs and submit the sample test reports," it further stated.

The authorities have been directed to submit an action taken report within two weeks, the notice said.

The complainant, the NHRC said, highlighted the children's deaths as a serious failure of drug safety, regulation, and monitoring systems, constituting a violation of their fundamental rights, including the right to life, health, and access to safe medicines.

The complainant sought the intervention of the NHRC in the matter and requested the constitution of a special investigation committee to examine how these cough syrups reached the market, including manufacturing, distribution, regulation, and potential contamination with harmful chemicals. - PTI

Cough syrup deaths: NHRC issues notices to 3 States, Union Health Ministry, others

NEW DELHI, Oct 6:

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"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

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urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan allegedly after consuming cough syrup.

Although initial tests by the Union Health Ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said.

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NHRC takes suo motu cognisance of Jharkhand school beating incident

GK News Service
New Delhi, Oct 6

The National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports about the death of a five-year-old student allegedly beaten by a teacher at a residential school in Hazaribagh district, Jharkhand, on 24 Sep-

tember 2025.

According to reports, the teacher assaulted the child after he refused to eat food. The boy's brother, also a student at the same school, is said to have revealed the details of the incident. Taking serious note of the report, the Commission observed that the incident, if true, raises a grave issue

of human rights violation. It has issued notices to the Chief Secretary of Jharkhand and the Superintendent of Police, Hazaribagh, seeking a detailed report within two weeks. Media reports dated 25 September 2025 indicated that both the accused teacher and the school manager are currently absconding.

Cough syrup deaths: NHRC issues notices to 3 states, Union health ministry and others



PRESS TRUST OF INDIA
NEW DELHI, OCT 06

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It has also directed the

Union health ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO) and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples of spurious drugs and submit test reports.

See Coughsyrup...on Pg-08

Use rational
medication
for children:
Secretary Health

IMAGESNEWSNETWORK
SRINAGAR, OCT 06

Secretary, Health & Medical Education, Dr Syed Abid Rasheed Shah, today advised for using rational medication in children. He said this while chairing a meeting at the Civil Secretariat, here.

The meeting was attended by Commissioner, Food & Drugs Administration, J&K, Smita Sethi, along with the Heads of Departments of Paediatrics.

See Userational...on Pg-08

Cough syrup deaths...

The NHRC is also directed to order all the Chief Drugs Controllers in the concerned states to pro-ceed with immediate banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

The commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan allegedly after consuming cough syrup.

Although initial tests by the Union health ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said.

The Bench of the NHRC, presided by Priyank Ranoo-riya, Member, has taken cognisance of the Protection of Human Rights Act, 1960, in the matter.

"The Registry is directed to issue a notice to the Principal Secretary, Department of Health and Family Welfare, Govt of Rajasthan, Jaipur; the Principal Secretary, Department of Health and Family Welfare, Govt. of Madhya Pradesh, Bhopal; and the Principal Secretary, Department of Health and Family Welfare, Govt. of UP, Lucknow, with directions to per the allegations made in the complaint inquired into and to collect the samples of cough syrup, testing in their regional labs and ban the sale of spurious medicine on immediate basis," the notice said.

"The Drugs Controller General of India, Central Drugs Standard Control Organisation, Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, New Delhi, are also directed to order an investigation into the supply of spurious drugs and also to order all the regional labs in the states to collect the samples of spurious drugs and submit the sample test reports," it further stated.

The authorities have been directed to submit an action taken report within two weeks, the notice said.

The complainant, the NHRC said, highlighted the children's deaths as a serious failure of drug safety, regulation and monitoring systems, constituting a violation of their fundamental rights, including the right to life, health and access to safe medicines.

The complainant sought the intervention of the NHRC in the matter and requested the constitution of a special investigation committee to examine how these cough syrups reached the market, including manufacturing, distribution, regulation and potential contamination with harmful chemicals.

The complainant has also sought an investigation into the roles of state and central authorities responsible for quality testing, oversight and regulation, besides ensuring timely compensation and legal support for the affected families, keeping them informed throughout the process.

According to the complainant, future preventive measures, including drug safety, licensing, monitoring and quality control systems, should be strengthened to avoid recurrence of such tragedies.

The complaint further urges that strict legal action should be taken against those found guilty and the sale of spurious medicines should be banned immediately.

"The allegations made in the complaint prima facie seem to be serious violations of human rights," the NHRC said.

Use rational...

from all Government Medical Colleges of Jammu and Kashmir and officers from the Divisional and District levels of the Drugs Control Organisation, J&K.

The meeting was held in the context of a recent communication issued by the Union Ministry of Health & Family Welfare, which advises that cough and cold medications should not be prescribed or dispensed to children below two years of age.

During the meeting, Abid Rasheed emphasised the urgent need to promote rational drug use and ensure patient safety in paediatric care across Jammu and Kashmir.

He directed all medical professionals, pharmaceutical manufacturers, and regulatory authorities to strictly comply with national guidelines and best practices.

Secretary Health stressed upon the strict adherence to the advisory and during the discussion, the HODs of the Paediatrics department stated that such medications are generally not recommended for children below five years, and that for older children, their use should be based on careful clinical evaluation, close supervision, and strict adherence to dosage guidelines, while avoiding multiple drug combinations.

The advisory issued by the Director General of Health Services (DGHS) has also underscored the importance of judicious prescribing and dispensing of cough syrups for children, emphasising that most acute cough illnesses in children are self-limiting and resolve without pharmacological intervention.

At the outset, Pharmaceutical manufacturers in J&K were instructed to adhere strictly to WHO-GMP standards, carry out complete impurity profiling as per the latest pharmacopeial standards.

Drugs Control Officers were asked to sensitize chemists and pharmacists against the over-the-counter (OTC) sale of cough and cold syrups without proper prescription and to conduct regular sampling and testing of such products under Section 78 of the Drugs & Cosmetics Act, 1930, to ensure their safety and quality. They were cautioned that any violation of these provisions will invite strict penal action, including suspension or cancellation of licences under Rule 88 of the Drugs & Cosmetics Rules.

The general public is strongly advised to refrain from self-medicating children and to always consult Doctors/ Paediatricians, before administering any cough or cold syrup to them.

Secretary further directed all field officers and medical institutions to ensure strict enforcement of these guidelines across the Union Territory to protect child health, prevent misuse of medications, and promote rational and evidence-based paediatric care.

3 MP officials suspended, drug controller transferred

Shruti Tomar

letters@hindustantimes.com

BHOPAL: The Madhya Pradesh government on Monday suspended three officials and transferred the drug controller following the deaths of 17 children within a month after allegedly consuming contaminated cough syrup, officials said, adding the state banned two more cough syrups due to presence of toxic diethylene glycol in higher than permissible limit.

The moves come days after the Centre, in its advisory dated October 3, urged all states and UTs to promote the judicious prescribing and dispensing of cough syrups for children. The advisory, which came amid reports of cough syrup-linked deaths in Madhya Pradesh and Rajasthan, states that cough and cold medications shouldn't be prescribed or dispensed to kids below two years of

age and are generally not recommended for those under five.

Madhya Pradesh chief minister Mohan Yadav, who met families of three victims at Parasia in Chhindwara district on Monday, ordered the suspension of drug inspectors Gaurav Sharma (Chhindwara) and Sharad Kumar Jain (Jabalpur), as well as deputy director of food and drug administration, Shobhit Costa, and transferred state's drug controller Dinesh Maurya.

The decisions come over a month after the first death due to suspected renal failure linked to alleged consumption of contaminated cough syrup was reported from Chhindwara on September 4.

After a review meet in Bhopal, the CM instructed that all stocks of Coldrif cough syrup should be confiscated from medical stores and homes of the affected families.

"In response to the incident in Chhindwara, we have imposed a

ban on the medicines of the relevant factory in Tamil Nadu. Instructions have also been given to ban the medicines of the other two factories...", he posted on X.

The state has also ordered recall of Defrost syrup manufactured by Ark Pharmaceuticals in Indore.

Coldrif, manufactured in Tamil Nadu's Kancheepuram, was found to be dangerously adulterated with diethylene glycol or DEG, a toxic substance. The DEG concentration was found to be over 48% in Coldrif compared to the permissible limit of just 0.1%.

The state police have formed a special investigation team (SIT) to probe the death of 17 children — 15 in Chhindwara and two in Betul — within a month. Dr Praveen Soni from Chhindwara has been arrested for alleged negligence, while a case has been registered against the Coldrif manufacturers.

On Monday, the state also

banned the sale of Relife and Respifresh TR cough syrups — both manufactured by Gujarat-based firms. "In the test, Relife manufactured by Shape Pharma, Shekhpur, Gujarat failed to comply in respect of presence of limit impurities of Diethylene Glycol which is more than permissible (0.636%). Respifresh TR manufactured by Rednex Pharmaceuticals, Ahmedabad in Gujarat failed the quality test as Diethylene Glycol was found 1.342%. The presence of Diethylene Glycol more than permissible limit of 0.1% made the syrup toxic," said Maurya, outgoing drug controller.

States ramp up measures

Meanwhile, several states ramped up actions to halt the consumption and supply of Coldrif syrup. The Kerala health department ordered that no medicines should be given to children under 12 without a doc-

tor's prescription, while the Karnataka government issued an advisory to healthcare institutions not to prescribe or dispense cough syrups to children below two.

Maharashtra FDA appealed to the people to stop the sale or use of Coldrif syrup while the Telangana government directed all district medical and health officers to sensitise public on the 'adulterated' cough syrup. In Jharkhand, the government imposed an immediate ban on the sale, purchase and use of three cough syrups — Coldrif, Respifresh, and Relife.

Meanwhile, the NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

(With PTI inputs)

Top court: India now 'haven' for foreigners overstaying illegally

Utkarsh Anand

letters@hindustantimes.com

NEW DELHI: The Supreme Court on Monday said India seemed to have become a "haven" for foreigners who overstay illegally, as it came down strongly on an Israeli man living in Goa with a Russian partner while dismissing his plea seeking to stop their two minor daughters from being sent back to Russia.

A bench of justices Surya Kant and Joydip Bagchi refused to entertain the petition filed by Dror Shlomo Goldstein, who claimed to be the father of the two girls, calling it a "publicity interest" and "frivolous" litigation. "This country has become a haven for all kinds of people. Anybody comes and stays here endlessly," bench said during the hearing, questioning how the Israeli national was sustaining himself in India.

"Why are you in India despite being Israeli? What is your source of livelihood? We do not want to comment on your activities but how are you surviving in Goa?" the court asked, as Goldstein's lawyer, Deepak Prakash, sought an adjournment to confirm whether the children had already been

repatriated, and to also serve a copy of the petition to the Centre.

The bench, however, declined to keep the matter pending. "We find this special leave petition totally frivolous. Apparently, the petitioner approached the high court and this court only for publicity," the initial order said. It later allowed Goldstein to withdraw the plea, dismissing it as withdrawn.

During the hearing, court also pulled up Goldstein, asking for any proof or evidence to show that he was the father of the girls. "If you are the father, what were you doing when your children were living in a cave? Why should we not order your deportation too?"

The case traces back to July this year, when Nina Kutina, a 40-year-old Russian woman, and her two young daughters, aged six and five, were rescued from a forest cave in Karnataka by local police. The trio had been living there for weeks, reportedly without valid travel or residence documents.

Kutina and her daughters were later sent to a foreigners' detention centre, and the Karnataka high court directed the Union government to issue travel documents for their repatriation. They were flown back to Russia on Septem-



This country has become a haven for all kinds of people. Anybody comes and stays here endlessly

SUPREME COURT BENCH

ber 28, along with Kutina's minor son from another relationship who was found in Goa.

Goldstein, who described himself as an Israeli businessman residing in Goa, had petitioned the high court to stop the deportation and sought custody of the two girls, claiming he had been providing for their welfare. The court, however, dismissed his plea, observing that despite his claims, the woman and her daughters were "inexplicably found living in an isolated cave," and that Goldstein could not offer a convincing explanation for the circumstances.

'Lakhs are overstaying'

In a separate matter heard on

Monday, the Supreme Court bench expressed similar disquiet while considering a plea by a Sudanese national, Yousif Haroun Yagoub Mohamed, who sought protection from coercive action against himself and his family for allegedly overstaying in India.

Senior advocate S Muralidhar, appearing for Mohamed, told the court that his client possessed a refugee card issued by the United Nations High Commissioner for Refugees (UNHCR) and had applied for asylum in Australia. He also expressed concern about an ongoing drive against overstaying foreigners.

The bench, however, noted that India does not recognise UNHCR refugee cards, as the country is not a signatory to the 1951 UN Refugee Convention or its 1967 Protocol.

"You know the MHA does not acknowledge the refugee card... They have opened a show-room here and are issuing cards there," the court observed. "Why don't you move to Australia? You have already applied for asylum there," it told the petitioner.

The bench cautioned that the court needed to be "very careful" while entertaining such petitions. "Lakhs and lakhs are sitting here,

overstaying," the bench said.

The court ultimately disposed of the plea, noting that the petitioner had already approached the National Human Rights Commission (NHRC).

The remarks come amid growing scrutiny of illegal foreign nationals staying in India, particularly in states such as Goa, Karnataka, and Delhi, where overstaying tourists and self-proclaimed asylum seekers have periodically drawn police attention.

India does not have a domestic refugee law and handles asylum or overstay cases through a mix of administrative measures under the Foreigners Act, 1946 and the Passport (Entry into India) Rules, 1950. In recent months, authorities have intensified enforcement against long-term overstayers and foreigners involved in unauthorised activities.

The MHA had on May 2 issued a notification authorising a nationwide drive to identify and deport illegal immigrants. The notification is currently under challenge before the same top court bench, which had in August asked the Union government to explain the standard operating procedure (SOP) being followed.

NHRC notices to 3 states over cough syrup deaths

NEW DELHI, PTI: The NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Union health ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO) and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples of spurious drugs and submit test reports.

"The authority is also directed to order all the chief drugs controllers in the states concerned to process immediately the banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

Complaint received

The commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some



An elderly woman looks at a bottle of Coldrif cough syrup in Betul of Madhya Pradesh. PTI

districts of Rajasthan, allegedly after consuming cough syrup.

Although initial tests by the Union health ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said.

The bench of the NHRC, presided by Priyank Kanoongo, Member, has taken cognisance of the Protection of Human Rights Act, 1993, in the matter.

The authorities have been directed to submit an action taken report within two weeks, the notice said.

Maha FDA flags batch

The Maharashtra government's Food and Drug Administration (FDA) has appealed to people to stop the sale and use of a particular batch of the cough syrup, reports DHNS from Mumbai.

The public has been urged to report its possession directly to the Maharashtra FDA through the toll-free number 1800222365, by email to jchq.fda-mah@nic.in, or phone: 9892832289.

No medicine to children below 12 without prescription: Kerala

ARJUN RAGHUNATH
THIRUVANANTHAPURAM,
DHNS

of paediatric drugs will also be carried out.

Directions issued

The Kerala health authorities have directed that paediatric medicine for children below the age of 12 in the state would be given only if a fresh prescription from a recognised doctor is presented.

In view of the death of children suspected to be due to the cough syrup Coldrif, the state health department has also decided to conduct a study on the use of medicine for coughing in children.

"Based on the study by a three-member expert panel, the state will bring out guidelines for the use of medicines for cough in children," said Health Minister Veena George after a high-level meeting with health officials.

She said that the drug control authority would put out a directive not to issue paediatric drugs without prescriptions. Old prescriptions would not be allowed.

The minister also added that awareness about the use

"Directions have been issued to the Drugs Controller in this regard, and awareness efforts will also be strengthened. Since medicines for children are prescribed according to their body weight, a medicine given to one child must not be given to another. Doing so could cause more harm than benefit," she said.

So far, no issue pertaining to the use of cough syrups by children has been reported in Kerala.

The sale of Coldrif is already banned in the state.

The SR-13 batch of Coldrif, which was found to have triggered the concerns, was not found being sold in Kerala.

"It has been confirmed that the sale of these problematic batches has not taken place in Kerala. Coldrif medicines are sold in Kerala through eight distributors. Their supply and sale have now been stopped," the health minister said in a statement.

MP drug controller transferred, 3 others suspended

Amarjeet Singh &
Sarfaraz Ahmed | TNN

Bhopal/Nagpur: MP govt Monday transferred the state drugs controller and suspended three of his subordinates, holding them accountable for the deaths of children, allegedly after consuming Coldrif cough syrup, in Chhindwara district, as the toll mounted to 15, with one more girl undergoing treatment in Nagpur succumbing on Monday.

Following CM Mohan Yadav's instructions, govt transferred MP Food and Drugs Administration controller Dinesh Maurya, and suspended deputy controller Shobhit Kosta, along with drug inspectors Sharad Jain and Gaurav Sharma. The CM also visited Parasia and met the bereaved families.

An 18-month-old girl, Dhani Dahriya, died Monday night at GMCH, Nagpur. The hospital's paediatric department head, Dr Manish Tiwari, told **TOI** the girl was in a deep coma, though her kidney functions were in revival stage.

Kosta's suspension order

IMA condemns doctor's arrest

Indian Medical Association on Monday condemned a doctor's arrest in connection with the case, describing it as a classic example of the legal illiteracy of officials and police. "The prescribing doctor has no way of knowing whether a medicine is contaminated until adverse outcomes are reported among patients," it said. TNN

said he failed to ensure compliance with Centre's directives prohibiting use of fixed dose combination of chlorpheniramine maleate and phenylephrine hydrochloride in children below four years.

On Monday, police produced Dr Praveen Soni, who prescribed Coldrif to many of the victims, before a court in Chhindwara, which remanded him in judicial custody.

NHRC has issued notices to MP, Rajasthan and UP, directing them to conduct an inquiry, test samples and ban Coldrif. It sought an action taken report in two weeks.

Cough syrup deaths: 3 officials suspended

PIONEER NEWS SERVICE

■ New Delhi/Bhopal/Bengaluru

Madhya Pradesh Chief Minister Dr Mohan Yadav on Monday suspended two drug inspectors and a deputy director and transferred the State's drug controller after a cough syrup was linked to the Chhindwara tragedy.

Announcing the decision, officials said the Chief Minister vowed to take strict action against those found guilty and warned that no negligence would be tolerated in matters concerning human life.

The National Human

Rights Commission (NHRC) has also taken immediate action in response to alarming reports of children's deaths linked to contaminated cough syrup. In a strongly worded directive, the NHRC has issued notices to the governments of Madhya Pradesh, Rajasthan, and Uttar Pradesh, urging them to investigate the deaths of 14 children in Madhya Pradesh's Chhindwara and Vidisha districts, as well as other districts in Rajasthan. In the wake of the NHRC's directive, the Governments of the concerned States are expected to launch thor-

ough investigations into the circumstances surrounding the deaths.

At a high-level meeting at his official residence in the State Capital, Dr Yadav said the Government was vigilant and sensitive to the issue. He ordered an immediate campaign to ban the sale of Coldrif syrup and seize all existing stocks from pharmacies and homes in Chhindwara and nearby districts.

He directed ASHA and USHA workers, along with government officials and staff, to assist in recovering the medicine from affected families.

Cough syrup deaths: 3 States, Health Ministry, others get NHRC notices

NEW DELHI, Oct 6 (PTI)

THE NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh Governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Union Health Ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO) and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in States to collect the samples of spurious drugs and submit test reports. "The authority is also directed to order all the Chief Drugs

Controllers in the concerned States to process immediately banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

The commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan allegedly after consuming cough syrup.

Although initial tests by the Union Health Ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said.

MP officials face heat over kid deaths; IMA slams doc's arrest

ANURAAG SINGH AND KAVITA
BAJELI-DATT @ Bhopal/New Delhi

IN the aftermath of 15 children dying due to suspected cough syrup poisoning-induced acute kidney injury (AKI) in Madhya Pradesh, CM Mohan Yadav on Monday initiated a series of actions against officials of state's food and drug administration.

Two drug inspectors, Gaurav Sharma and Sharad Kumar Jain (posted in Chhindwara and Jabalpur districts respectively) and the deputy director of food-drugs administration Shobhit Koshta were suspended for dereliction of duties, while the drug controller Dinesh Maurya was transferred.

So far, 15 deaths of children from Chhindwara have been reported since September 4, when four-year-old Shivam Rathore died following acute kidney injury allegedly caused by the contaminated cough syrup.

The medicine was prescribed to Shivam and most of the other 14 children by government doctor Dr Pravin Soni at his private clinic in Parasia. Dr Soni was arrested by the SIT of Chhindwara district police late on Saturday night, igniting nationwide outrage from the medical fraternity.

The India Medical Association



Madhya Pradesh CM Mohan Yadav meets with the kin of the victims on Monday | x

tion (IMA), strongly condemned it. Demanding immediate action on the actual culprits and adequate compensation for the affected families and the doctor, the IMA said they are concerned with the "incompetence and inadequacy of the drug regulatory system in the country and mishandling of this unfortunate incident."

IMA national president, Dr Dilip Bhanushali and Honorary Secretary General, Dr Sarbari Dutta, said, "The response of both the Central and state authorities are creating problems instead of instilling confidence in the minds of the public."

The strongly-worded statement from IMA came on a day when the NHRC issued notices to the governments of Madhya

Pradesh, Rajasthan, and Uttar Pradesh, asking them to investigate the deaths. They also directed the Drugs Controller General of India, the Central Drugs Standard Control Organisation, the Directorate General of Health Services, and the Union Health Ministry to probe the supply of spurious drugs. Dr Dhruv Chauhan, National Spokesperson of IMA- Junior Doctors' Network (JDN), said, "Welcome to the New India where a doctor is arrested today not for crime, but for prescribing a cough syrup to heal sick children."

Dr Kulpeep Gupta, Vice President, The Federation of All India Medical Association said, "We demand a fair probe and immediate release."

NHRC notice to MP, Raj, UP over death of kids

New Delhi: NHRC Monday issued notices to MP, Rajasthan and Uttar Pradesh govts, directing them to conduct an inquiry into allegations made in a complaint over children's deaths due to contaminated cough syrup, get samples tested and ban the sale of spurious medicine immediately. It has sought an action taken report within two weeks.

Taking cognisance of the complaint, National Human Rights Commission bench, led by Priyank Kanoongo, said, prima face, allegations seem to be a serious violation of victims' human rights. "The authority is also directed to order all chief drugs controllers in states concerned to process immediately the banning of spurious drugs and submit reports," it said in notice, while directing Centre to also order a probe "into supply of spurious drugs". TNN

NHRC issues notices to MP, Raj, UP govts

TIMES NEWS NETWORK

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Taking cognizance of the complaint matter, a bench of the National Human Rights Commission, presided by Priyank Kanoongo, observed that, prima facie, the allegations seem to be a serious violation of the human rights of

Health officials on hunt for 'killer bottles'

> Under intense public scrutiny & facing calls for accountability over the death of 14 Chhindwara children after allegedly consuming adulterated cough syrups, MP health officials are on a hunt for sold out bottles **P3**



FULL COVERAGE P 3 & 4

> 2 more syrups banned **P3**
> CM meets grieving kin **P3**
> Did Chhindwara doc break rules... **P4**

the victims.

The complainant highlighted this as a serious failure of drug safety, regulation and monitoring systems. **P4**

'Serious failure of drug safety, monitoring systems'

► Continued from P 1

In the notice, the commission further stated, "the Drugs Controller General of India, Central Drugs Standard Control Organisation, Directorate General of Health Services, ministry of health and family welfare, govt of India, are also directed to order an investigation into the supply of spurious drugs and also to order all the regional labs in the states to collect the samples of spurious drugs and submit the sample test reports. The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately the banning of the spurious drugs and submit reports."

The commission said it had received a complaint seeking urgent intervention in cases of death of 12 children in MP and in some districts of Rajasthan, allegedly after consumption of cough syrup. Although initial tests by the Union health ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said. The complainant highlighted this as a serious failure of drug safety, regulation and monitoring systems, which constituted a violation of children's fundamental rights, including the right to life, health and access to safe medicines. **TNN**

Cough syrup deaths: 3 officials suspended

PIONEER NEWS SERVICE

■ New Delhi/Bhopal/Bengaluru

Madhya Pradesh Chief Minister Dr Mohan Yadav on Monday suspended two drug inspectors and a deputy director and transferred the State's drug controller after a cough syrup was linked to the Chhindwara tragedy.

Announcing the decision, officials said the Chief Minister vowed to take strict action against those found guilty and warned that no negligence would be tolerated in matters concerning human life.

The National Human

Rights Commission (NHRC) has also taken immediate action in response to alarming reports of children's deaths linked to contaminated cough syrup. In a strongly worded directive, the NHRC has issued notices to the governments of Madhya Pradesh, Rajasthan, and Uttar Pradesh, urging them to investigate the deaths of 14 children in Madhya Pradesh's Chhindwara and Vidisha districts, as well as other districts in Rajasthan. In the wake of the NHRC's directive, the Governments of the concerned States are expected to launch thor-

ough investigations into the circumstances surrounding the deaths.

At a high-level meeting at his official residence in the State Capital, Dr Yadav said the Government was vigilant and sensitive to the issue. He ordered an immediate campaign to ban the sale of Coldrif syrup and seize all existing stocks from pharmacies and homes in Chhindwara and nearby districts.

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Notices sent to Rajasthan, MP, UP govts over deaths

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MP drug controller transferred, 3 others suspended

Amarjeet Singh &
Sarfaraz Ahmed | TNN

Bhopal/Nagpur: MP govt Monday transferred the state drugs controller and suspended three of his subordinates, holding them accountable for the deaths of children, allegedly after consuming Coldrif cough syrup, in Chhindwara district, as the toll mounted to 15, with one more girl undergoing treatment in Nagpur succumbing on Monday.

Following CM Mohan Yadav's instructions, govt transferred MP Food and Drugs Administration controller Dinesh Maurya, and suspended deputy controller Shobhit Kosta, along with drug inspectors Sharad Jain and Gaurav Sharma. The CM also visited Parasia and met the bereaved families.

An 18-month-old girl, Dhani Dahriya, died Monday night at GMCH, Nagpur. The hospital's paediatric department head, Dr Manish Tiwari, told TOI the girl was in a deep coma, though her kidney functions were in revival stage.

Kosta's suspension order

IMA condemns doctor's arrest

Indian Medical Association on Monday condemned a doctor's arrest in connection with the case, describing it as a classic example of the legal illiteracy of officials and police. "The prescribing doctor has no way of knowing whether a medicine is contaminated until adverse outcomes are reported among patients," it said. TNN

said he failed to ensure compliance with Centre's directives prohibiting use of fixed dose combination of chlorpheniramine maleate and phenylephrine hydrochloride in children below four years.

On Monday, police produced Dr Praveen Soni, who prescribed Coldrif to many of the victims, before a court in Chhindwara, which remanded him in judicial custody.

NHRC has issued notices to MP, Rajasthan and UP, directing them to conduct an inquiry, test samples and ban Coldrif. It sought an action report in two weeks.

MP drug controller transferred, 3 others suspended

Amarjeet.Singh1
@timesofindia.com

Bhopal: MP govt Monday held the state's drug controller and his subordinates accountable for the deaths of 15 children, allegedly after consuming Coldrif cough syrup, in Chhindwara district, as CM Mohan Yadav visited Parasia to meet the bereaved families.

Following CM's instructions, govt transferred MP food and drugs administration controller Dinesh Maurya, and suspended deputy controller Shobhit Kosta, along with drug inspectors Sharad Jain and Gaurav Sharma.

Kosta's suspension order stated that he failed to ensure compliance with Centre's directives prohibiting the use of the fixed dose combination of chlorpheniramine maleate and phenylephrine hydrochloride in children below four years. It added that due to his "serious negligence in discharging duties and failure to ensure proper supervision of drug inspectors," substandard Coldrif syrup was sold and stocked in Pa-

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rasia, leading to "irreparable damage and tarnishing of the department's image".

On Monday, police produced Dr Praveen Soni, who prescribed Coldrif to many of the victims, before a court in Chhindwara, which remanded him in judicial custody. Soni was arrested Sunday and booked for negligence causing death.

NHRC, meanwhile, issued notices to MP, Rajasthan and UP govts, directing them to conduct an inquiry, get samples tested, and ban sale of Coldrif. It sought an action taken report in two weeks.

MP govt acts against officials as syrup deaths rise to 15

Amarjeet Singh &
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► **NHRC notices, P 16**

NHRC has issued notices to MP, Rajasthan and UP

► **Continued from P 1**

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एनएचआरसी सदस्य कानूनगो ने डीजीपी से पूछा: क्या पुलिस थाने का निरीक्षण करने के लिए किसी से आज्ञा लेनी होगी?

[illegible]

मानवाधिकार आयोग के सदस्य का आगमन कल

मंझनपुर। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो आठ अक्टूबर को मध्याह्न 12 बजे मंझनपुर पहुंचेंगे। पहुंचने के बाद अपराह्न दो बजे तक विकास भवन स्थित सरस हाल में आमजन एवं स्थानीय सिलिकोसिस रोगियों की जनसुनवाई करेंगे। इसके बाद दो बजे से उदयन सभागार में संबंधित अधिकारियों के साथ समीक्षा बैठक करेंगे। बैठक के बाद चार बजे वह प्रस्थान कर जाएंगे। जानकारी जिला सूचनाधिकारी ने दी है।

मानवाधिकार आयोग सदस्य ने किया औचक निरीक्षण

जबलपुर : प्रदेश के दौरे पर निकले मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो रविवार को शहपुरा थाने पहुंचे। देर रात पहुंचे कानूनगो ने थाने में निरीक्षण करना चाहा। वे अंदर हवालात और व्यवस्थाओं का अवलोकन करना चाहते थे। थाने में तब दो पुलिस जवान उपस्थित थे। कानूनगो ने उनसे हवालात में बंदियों की गणना का रिकार्ड पूछा। कुछ अन्य जानकारियां भी पूछीं। जिस पर जवान ने कोई भी जानकारी देने से मना कर दिया। जवान ने एसआइ महेन्द्र जाटव को फोन करके बुलाया। उन्होंने भी पूर्व सूचना और अनुमति के निरीक्षण कराने से मना कर दिया। कानूनगो ने इंटरनेट मीडिया पर प्रतिक्रिया दी, जिसमें लिखा कि वे डीजीपी से पूछेंगे कि उनको निरीक्षण की आज्ञा किससे लेनी होगी। दोनों पुलिस कर्मियों को जिला पुलिस ने तलब किया है। -नम्र

कफ सिरप से मौत : केंद्रीय स्वास्थ्य मंत्रालय और तीन राज्यों को एनएचआरसी का नोटिस

नई दिल्ली, एजेंसी

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी कर उन्हें दूधित कफ सिरप के कारण बच्चों की मौत के आरोपों की जांच करने और नकली दवाओं की बिक्री पर तत्काल प्रतिबंध लगाने का निर्देश दिया है।

एनएचआरसी ने भारतीय औषधि महानियंत्रक (डीसीजीआई), केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ), स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों में सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने एकत्र करने और परीक्षण रिपोर्ट प्रस्तुत करने का निर्देश देने को भी कहा है। आयोग

मद्र में औषधि नियंत्रक का तबादला, तीन निलंबित

भोपाल। मध्य प्रदेश सरकार ने छिदवाड़ा में सदिग्ध रूप से गुटों के खराब होने से 14 बच्चों की मौत के मामले में सोमवार को दो औषधि निरीक्षकों, खाद्य एवं औषधि प्रशासन के उपनिदेशक को निलंबित कर दिया। अधिकारियों ने बताया कि बच्चों की मौत एक 'विषाक्त' कफ सिरप के सेवन से हुई थी। मुख्यमंत्री मोहन यादव ने उच्च-स्तरीय बैठक की अध्यक्षता करने के बाद राज्य के औषधि नियंत्रक दिनेश मोर्य का भी तबादला कर दिया। निलंबित औषधि निरीक्षकों में गौरव शर्मा और शरद जैन हैं, जो क्रमशः छिदवाड़ा और जबलपुर में तैनात हैं। अधिकारी ने बताया कि निलंबित उपनिदेशक शोभित कोस्टा हैं।

केरल: 12 से कम के बच्चों को दुकान से दवा नहीं

तिरुवनंतपुरम। केरल स्वास्थ्य विभाग ने सोमवार को आदेश दिया कि 12 साल से कम उम्र के बच्चों को डॉक्टर के पर्चे के बिना कोई दवा नहीं दी जानी चाहिए। यह कदम कुछ कफ सिरप संबंधी किताबों के मदेनजर उठाया गया है। स्वास्थ्य मंत्री वीना जॉर्ज ने उच्चस्तरीय बैठक के बाद कहा कि राज्य सरकार ने बच्चों में खांसी की दवाओं के इस्तेमाल का अध्ययन करने के लिए तीन-सदस्यीय विशेषज्ञ समिति गठित की है और उसे तत्काल रिपोर्ट प्रस्तुत करने को कहा है।

ने एक नोटिस में कहा, प्राधिकारियों को यह भी निर्देश दिया गया है कि वह संबंधित राज्यों के सभी मुख्य औषधि नियंत्रकों को नकली दवाओं पर तुरंत प्रतिबंध लगाने की प्रक्रिया शुरू करने और रिपोर्ट प्रस्तुत करने का आदेश दें।

आयोग ने कहा कि उसे मध्य प्रदेश और राजस्थान के

कुछ जिलों में कफ सिरप पीने से 12 बच्चों की मौत के मामलों में तत्काल हस्तक्षेप के अनुरोध वाली शिकायत मिली है। एनएचआरसी ने कहा कि केंद्रीय स्वास्थ्य मंत्रालय द्वारा किए गए प्रारंभिक परीक्षणों में हालांकि दवाओं में डायथिलीन ग्लाइकोल या एथिलीन ग्लाइकोल नहीं पाया गया।

**राष्ट्रीय मानवाधिकार आयोग
के सदस्य का दौरा कल**

मंझनपुर। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो आठ अक्टूबर को जिले के दौरे पर रहेंगे। वे दोपहर 12 बजे मंझनपुर पहुंचेंगे और विकास भवन स्थित सरस हाल में दोपहर 12 से दो बजे तक आमजन एवं सिलिकोसिस रोगियों की जनसुनवाई करेंगे। दोपहर दो बजे से उदयन सभागार में जिले के अधिकारियों के साथ समीक्षा बैठक करेंगे। संवाद

कफ सिरप की जांच ने पकड़ी रफ्तार प्रदेश में लिए 200 से ज्यादा नमूने

अमर उजाला ब्यूरो

लखनऊ। कफ सिरप से मध्य प्रदेश और राजस्थान में बच्चों की मौत के बाद यूपी में भी सतर्कता बढ़ा दी गई है। प्रदेश में सोमवार को अभियान चलाकर दवा की दुकानों से कफ सिरप के 200 से ज्यादा नमूने एकत्र कर जांच के लिए भेजे गए।

जांच अभियान में सोमवार देर शाम तक श्रीसन फार्मा के कफ सिरप कोलिड्रफ का कोई भी केस नहीं मिला है। उग्र मेडिकल सप्लाइज कॉर्पोरेशन लि. ने भी स्पष्ट किया है कि प्रदेश में श्रीसन फार्मा का कोई भी सिरप प्रदेश में नहीं आया है। विभिन्न कंपनियों के प्रदेश भर से 200 से अधिक सैंपल जांच के लिए लैब भेजे गए हैं। लखनऊ में सहायक आयुक्त (औषधि) वृजेश कुमार के नेतृत्व में औषधि निरीक्षक संदेश मौर्य और विवेक कुमार ने लोहिया संस्थान के पास के तीन मेडिकल स्टोर और पीजीआई के पास के दो

अभियान चलाकर दवा की दुकानों
से इकट्ठे किए नमूने



कफ सिरप के लिए जांच अभियान शुरू किया गया है। नमूने लिए जा रहे हैं। लैब को निर्देश दिए गए हैं कि इन नमूनों की जल्द रिपोर्ट दी जाए। जिस कंपनी के नमूने में गड़बड़ी मिलेगी उस कंपनी और संबंधित सिरप को बेचने वालों के खिलाफ कार्रवाई की जाएगी।

- डॉ. रोशन जैकब, आयुक्त एफएसडीए

मेडिकल स्टोर से 10 कफ सिरप के नमूने जांच के लिए लखनऊ की राजकीय प्रयोगशाला भेजे। अन्य जिलों से भी नमूने जांच के लिए भेजे गए हैं।

उधर, दूषित कफ सिरप से बच्चों की मौत मामले पर राष्ट्रीय मानवाधिकार आयोग ने यूपी सरकार को नोटिस जारी कर आरोपों की जांच करने और नकली दवाओं की बिक्री पर तत्काल प्रतिबंध लगाने का निर्देश दिया है।

MP: कफ सिरप से मौत में तीन अफसर सस्पेंड, औषधि नियंत्रक का ट्रांसफर

■ भाषा, भोपाल

मध्य प्रदेश सरकार ने छिंदवाड़ा में संदिग्ध रूप से गुर्दों के खराब होने से 14 बच्चों की मौत के मामले में सोमवार को दो औषधि निरीक्षकों और छाद्य एवं औषधि प्रशासन के उपनिदेशक को निलंबित कर दिया। मुख्यमंत्री मोहन यादव ने एक उच्चस्तरीय बैठक की अध्यक्षता करने के बाद राज्य के औषधि नियंत्रक दिनेश मौर्य का भी तबादला कर दिया।

अधिकारियों के मुताबिक, निलंबित औषधि निरीक्षकों की पहचान गौरव शर्मा और शरद कुमार जैन के रूप में हुई है, जो क्रमशः छिंदवाड़ा और जबलपुर में तैनात हैं। निलंबित उपनिदेशक की पहचान शोभित कोस्टा के रूप में हुई है। सीएम यादव ने बाद में मृतक बच्चों के परिजनों से मिलने के लिए परासिया का दौरा किया। मुख्यमंत्री ने कहा कि बच्चों की मौतों के लिए जिम्मेदार लोगों के खिलाफ सख्त

एनएचआरसी का तीन राज्यों और डीसीजीआई को नोटिस

■ भाषा, नई दिल्ली : राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी कर उन्हें दूषित कफ सिरप के कारण बच्चों की मौत के आरोपों की जांच करने और नकली दवाओं की बिक्री पर तत्काल प्रतिबंध लगाने का निर्देश दिया है। एनएचआरसी ने भारतीय औषधि महानियंत्रक (डीसीजीआई), केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ), स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों में सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने एकत्र करने और परीक्षण रिपोर्ट प्रस्तुत करने का निर्देश देने को भी कहा है।

कार्रवाई की जाएगी और किसी भी तरह की लापरवाही बर्दाश्त नहीं की जाएगी। 14 बच्चों की मौत के मामले की जांच के लिए एक विशेष जांच दल (एसआईटी) का गठन किया गया। छिंदवाड़ा के डॉ. प्रवीण सोनी को कथित लापरवाही के आरोप में गिरफ्तार किया गया जबकि कोल्ड्रफ कफ सिरप बनाने वाली कंपनी के खिलाफ केस दर्ज किया गया।

‘स्वास्थ्य मंत्री को हटाएं’

मध्य प्रदेश कांग्रेस प्रमुख जीतू पटवारी ने स्वास्थ्य मंत्री राजेंद्र शुक्ला (जो उपमुख्यमंत्री भी हैं) को तत्काल हटाने की मांग की, उन्होंने एक डॉक्टर के खिलाफ कार्रवाई को ‘आखों में धूल झाँकने वाला’ और वरिष्ठ अधिकारियों को बचाने का कदम बताया।

राष्ट्रीय मानवाधिकार आयोग के सदस्य आज करेंगी संवाद

जासं, चित्रकूट : राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो मंगलवार को चित्रकूट दौरे पर रहेंगे। प्रभारी जिलाधिकारी एवं मुख्य विकास अधिकारी अमृतपाल कौर ने बताया कि उनका आगमन दोपहर डेढ़ बजे होगा। वह लोक निर्माण विभाग निरीक्षण गृह में विभिन्न हितधारकों बच्चों, युवाओं, छात्रों, पेंशनभोगियों, वरिष्ठ नागरिकों और अन्य प्रतिनिधियों से संवाद करेंगे। साथ ही, विभिन्न विभागों के अधिकारी भी इस कार्यक्रम में शामिल होंगे। कलेक्ट्रेट सभागार में संबंधित अधिकारियों के साथ मानवाधिकार से जुड़े विभिन्न बिंदुओं पर समीक्षा बैठक करेंगे।

Three states, ministry get NHRC notices over cough syrup deaths

MP transfers drug controller, suspends officials | Kerala restricts sale

NEW DELHI, OCTOBER 6

The National Human Rights Commission (NHRC) on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Union Health Ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO) and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect samples of spurious drugs and submit test reports.

"The authority is also directed to order all the chief drugs



Madhya Pradesh CM Mohan Yadav meets a family of cough syrup tragedy victim in Chhindwara on Monday. ANI

controllers in the states concerned to process immediate banning of the spurious drugs and submit reports," the NHRC said in a notice.

Meanwhile, the Madhya Pradesh Government on Monday transferred the state's Drug Controller Dinesh Maurya and suspended three officials – two drug inspectors

and a deputy director of the food and drug administration – amid the probe into the death of 14 children, linked to the consumption of a contaminated cough syrup.

Madhya Pradesh CM Mohan Yadav also visited Parasia to meet the kin of the deceased children; and assured them that strict action

will be taken against those responsible for the deaths.

Taking precautionary measures, several other states have also ramped up actions to stop the consumption and supply of Coldrif cough syrup.

The Kerala Health Department ordered that no medicines should be given to children under 12 without a doctor's prescription.

The Maharashtra Food and Drug Administration appealed to the people to stop the sale or use of Coldrif syrup from the specific batch identified by the Tamil Nadu authorities as "injurious." The Telangana Government directed all district medical and health officers to sensitise public on the 'adulterated' cough syrup. The Karnataka Government directed enforcement officers to maintain strict vigil over certain cough syrups. — PTI

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported branding of three children by a faith healer in Jhabua, Madhya Pradesh

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-branding-three-children-faith>

New Delhi: 06th October, 2025

NHRC, India takes suo motu cognizance of the reported branding of three children by a faith healer in Jhabua, Madhya Pradesh

Issues notices to the District Magistrate and the Superintendent of Police, Jhabua, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that three children suffering from pneumonia were branded with a hot iron rod by a faith healer in Jhabua district of Madhya Pradesh. Reportedly, the condition of one of the children is serious. The doctors have confirmed that the victim children were suffering from pneumonia and there were burn marks on their bodies.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the District Magistrate and the Superintendent of Police, Jhabua, calling for a detailed report on the matter within two weeks.

According to the media report carried on 25th September, 2025 the parents of the children themselves brought them to the faith healer.

NHRC.NIC

एनएचआरसी, भारत ने मध्य प्रदेश के झाबुआ में एक ओझा द्वारा तीन बच्चों को दागने की कथित घटना का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%AE%E0%A4%A7%E0%A5%8D%E0%A4%AF-%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A4%A6%E0%A5%87%E0%A4%B6-%E0%A4%95%E0%A5%87-%E0%A4%9D%E0%A4%BE%E0%A4%AC%E0%A5%81%E0%A4%86-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%8F%E0%A4%95-%E0%A4%93%E0%A4%9D%E0%A4%BE-%E0%A4%A6%E0%A5%8D%E0%A4%B5%E0%A4%BE%E0%A4%B0%E0%A4%BE-%E0%A4%A4%E0%A5%80%E0%A4%A8-%E0%A4%AC%E0%A4%9A%E0%A5%8D%E0%A4%9A%E0%A5%8B%E0%A4%82-%E0%A4%95%E0%A5%8B-%E0%A4%A6%E0%A4%BE%E0%A4%97%E0%A4%A8%E0%A5%87-%E0%A4%95%E0%A5%80>

नई दिल्ली: 6 अक्टूबर, 2025

एनएचआरसी, भारत ने मध्य प्रदेश के झाबुआ में एक ओझा द्वारा तीन बच्चों को दागने की कथित घटना का स्वतः संज्ञान लिया

आयोग ने झाबुआ के ज़िला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें कहा गया है कि मध्य प्रदेश के झाबुआ ज़िले में एक ओझा द्वारा निमोनिया से पीड़ित तीन बच्चों को गर्म लोहे की छड़ से दागा गया था। बताया जा रहा है कि इनमें से एक बच्चे की हालत गंभीर है। डॉक्टरों ने पुष्टि की है कि पीड़ित बच्चे निमोनिया से पीड़ित थे और उनके शरीर पर जलने के निशान थे।

आयोग ने पाया है कि यदि समाचार रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने झाबुआ के ज़िला मजिस्ट्रेट और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। 25 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, बच्चों के माता-पिता स्वयं उन्हें ओझा के पास लाए थे।

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported deaths of two children due to electrocution at a Durga Puja pandal in Jabalpur, Madhya Pradesh

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-deaths-two-children-due>

New Delhi: 06th October, 2025

NHRC, India takes suo motu cognizance of the reported deaths of two children due to electrocution at a Durga Puja pandal in Jabalpur, Madhya Pradesh

Reportedly, the electric wires were connected negligently by the organisers of the pandal

Issues notices to the Chief Secretary, Government of Madhya Pradesh and the Superintendent of Police, Jabalpur, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that two children, aged 8 years and 10 years, died due to electrocution while playing inside a Durga Puja pandal in Jabalpur district of Madhya Pradesh. Reportedly, the incident happened when the victim children came into contact with an iron pipe on 24th September, 2025. The electric wires were connected negligently by the organisers of the pandal.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Madhya Pradesh and the Superintendent of Police, Jabalpur, calling for a detailed report on the matter within two weeks. It is expected to include the status of the investigation.

According, to the media reports carried on 25th September, 2025, a three-member team led by a Sub Divisional Magistrate (SDM) has been formed to investigate the incident.

NHRC.NIC

एनएचआरसी, भारत ने मध्य प्रदेश के जबलपुर में एक दुर्गा पूजा पंडाल में बिजली का करंट लगने से दो बच्चों की कथित मौत का स्वतः संज्ञान लिया

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<https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%AE%E0%A4%A7%E0%A5%8D%E0%A4%AF-%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A4%A6%E0%A5%87%E0%A4%B6-%E0%A4%95%E0%A5%87-%E0%A4%9C%E0%A4%AC%E0%A4%B2%E0%A4%AA%E0%A5%81%E0%A4%B0-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%8F%E0%A4%95-%E0%A4%A6%E0%A5%81%E0%A4%B0%E0%A5%8D%E0%A4%97%E0%A4%BE-%E0%A4%AA%E0%A5%82%E0%A4%9C%E0%A4%BE-%E0%A4%AA%E0%A4%82%E0%A4%A1%E0%A4%BE%E0%A4%B2-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%AC%E0%A4%BF%E0%A4%9C%E0%A4%B2%E0%A5%80-%E0%A4%95%E0%A4%BE>

नई दिल्ली: 6 अक्टूबर, 2025

एनएचआरसी, भारत ने मध्य प्रदेश के जबलपुर में एक दुर्गा पूजा पंडाल में बिजली का करंट लगने से दो बच्चों की कथित मौत का स्वतः संज्ञान लिया

कथित तौर पर, पंडाल के आयोजकों द्वारा बिजली के तारों को लापरवाही से जोड़ा गया था

आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि मध्य प्रदेश के जबलपुर जिले में एक दुर्गा पूजा पंडाल के अंदर खेलते समय 8 साल और 10 साल की उम्र के दो बच्चों की बिजली का करंट लगने से मौत हो गई। कथित तौर पर, यह घटना 24 सितंबर, 2025 को तब हुई जब पीड़ित बच्चे लोहे के एक पाइप के संपर्क में आ गए। पंडाल के आयोजकों द्वारा बिजली के तारों को लापरवाही से जोड़ा गया था।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। इसमें जांच की स्थिति भी शामिल होना अपेक्षित है।

25 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्टों के अनुसार, घटना की जाँच के लिए एक सब डिविजनल मजिस्ट्रेट (एसडीएम) के नेतृत्व में तीन सदस्यीय टीम का गठन किया गया है।

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported death of a sanitation worker and hospitalisation of two others due to inhalation of toxic gases while cleaning a sewer in Satna, Madhya Pradesh

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-death-sanitation-worker-and>

New Delhi: 06th October, 2025

NHRC, India takes suo motu cognizance of the reported death of a sanitation worker and hospitalisation of two others due to inhalation of toxic gases while cleaning a sewer in Satna, Madhya Pradesh

Issues notices to the Commissioner, Municipal Corporation and Superintendent of Police, Satna, calling for a detailed report within two weeks

The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased and the injured workers

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a sanitation worker died and two others were hospitalised in a critical condition after inhaling toxic gases while cleaning an underground sewer line in Satna district, Madhya Pradesh on 25th September, 2025. Reportedly, the workers had fallen unconscious inside the sewer. The local residents pulled them out and rushed them to the hospital.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Commissioner, Municipal Corporation and the Superintendent of Police, Satna, Madhya Pradesh, calling for a detailed report on the matter within two weeks.

The report is expected to include the status of the investigation and compensation, if any, paid to the next of kin of the deceased worker and to those injured.

Issuing the notices, the Commission has also observed that in spite of directions given by the Supreme Court and its Advisory issued to all the States and Union Territories to ensure the safety of sanitation workers, such tragic incidents still happen. It appears that the authorities had deputed the workers without protective gear and machines to clean the sewer lines.

NHRC.NIC

एनएचआरसी, भारत ने सतना, मध्य प्रदेश में सीवर की सफाई के दौरान जहरीली गैसों के कारण एक सफाई कर्मचारी की कथित मौत और दो अन्य के अस्पताल में भर्ती होने की घटना का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%B8%E0%A4%A4%E0%A4%A8%E0%A4%BE-%E0%A4%AE%E0%A4%A7%E0%A5%8D%E0%A4%AF-%E0%A4%AA%E0%A5%8D%E0%A4%B0%E0%A4%A6%E0%A5%87%E0%A4%B6-%E0%A4%AE%E0%A5%87%E0%A4%82-%E0%A4%B8%E0%A5%80%E0%A4%B5%E0%A4%B0-%E0%A4%95%E0%A5%80-%E0%A4%B8%E0%A4%AB%E0%A4%BE%E0%A4%88-%E0%A4%95%E0%A5%87-%E0%A4%A6%E0%A5%8C%E0%A4%B0%E0%A4%BE%E0%A4%A8-%E0%A4%9C%E0%A4%B9%E0%A4%B0%E0%A5%80%E0%A4%B2%E0%A5%80-%E0%A4%97%E0%A5%88%E0%A4%B8%E0%A5%8B%E0%A4%82-%E0%A4%95%E0%A5%87-%E0%A4%95%E0%A4%BE%E0%A4%B0%E0%A4%A3>

नई दिल्ली: 6 अक्टूबर, 2025

एनएचआरसी, भारत ने सतना, मध्य प्रदेश में सीवर की सफाई के दौरान जहरीली गैसों के कारण एक सफाई कर्मचारी की कथित मौत और दो अन्य के अस्पताल में भर्ती होने की घटना का स्वतः संज्ञान लिया

आयोग ने नगर निगम आयुक्त और पुलिस अधीक्षक, सतना को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी

रिपोर्ट में जाँच की स्थिति और मृतक कर्मचारी के परिजनों और घायलों को दिए गए मुआवजे (यदि कोई हो) की स्थिति का विवरण शामिल होने की अपेक्षा है

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि 25 सितंबर, 2025 को मध्य प्रदेश के सतना जिले में भूमिगत सीवर लाइन की सफाई के दौरान जहरीली गैसों के कारण एक सफाई कर्मचारी की मौत हो गई और दो अन्य को गंभीर हालत में अस्पताल में भर्ती कराया गया। बताया गया है कि कर्मचारी सीवर के अंदर बेहोश हो गए थे। स्थानीय निवासियों ने उन्हें बाहर निकाला और अस्पताल पहुँचाया।

आयोग ने पाया है कि यदि मीडिया रिपोर्ट सही है, तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने मध्य प्रदेश के सतना के नगर निगम आयुक्त और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट मांगी है।

रिपोर्ट में जाँच की स्थिति और मृतक कर्मचारी के परिजनों और घायलों को दिए गए मुआवजे (यदि कोई हो) की स्थिति का विवरण शामिल होने की अपेक्षा है।

नोटिस जारी करते हुए, आयोग ने यह भी पाया है कि सफाई कर्मचारियों की सुरक्षा सुनिश्चित करने के लिए सर्वोच्च न्यायालय द्वारा दिए गए निर्देशों और सभी राज्यों और संघ राज्य क्षेत्रों को जारी की गई उसकी परामर्शी के बावजूद, ऐसी दुखद घटनाएँ अभी भी हो रही हैं। ऐसा प्रतीत होता है कि अधिकारियों ने सीवर लाइनों की सफाई के लिए कर्मचारियों को बिना सुरक्षा उपकरणों और मशीनों के तैनात किया था।

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported death of a 5-year-old student due to alleged beating by a teacher at a residential school, Hazaribagh, Jharkhand

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-death-5-year-old-student-due>

New Delhi: 06th October, 2025

NHRC, India takes suo motu cognizance of the reported death of a 5-year-old student due to alleged beating by a teacher at a residential school, Hazaribagh, Jharkhand

Issues notices to the Chief Secretary, Government of Jharkhand and the Superintendent of Police, Hazaribagh, calling for a detailed report on the matter within two weeks

The National Human Rights Commission (NHRC), India has taken suo motu cognizance a media report that a 5-year-old student at a residential school in Hazaribagh district of Jharkhand succumbed to his injuries sustained in the severe beating by a teacher on 24th September, 2025. Reportedly, the brother of the deceased child, who is also a student at the same school, disclosed that the teacher assaulted his brother when he refused to consume the food.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chief Secretary, Government of Jharkhand and the Superintendent of Police, Hazaribagh, calling for a detailed report on the matter within two weeks.

According to the media report carried out on 25th September, 2025, the erring teacher and the manager of the school are absconding.

NHRC.NIC

राष्ट्रीय मानव अधिकार आयोग, भारत ने झारखंड के हज़ारीबाग स्थित आवासीय विद्यालय में एक शिक्षक द्वारा कथित तौर पर की गई पिटाई के कारण 5 वर्षीय छात्र की कथित मौत का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%B0%E0%A4%BE%E0%A4%B7%E0%A5%8D%E0%A4%9F%E0%A5%8D%E0%A4%B0%E0%A5%80%E0%A4%AF-%E0%A4%AE%E0%A4%BE%E0%A4%A8%E0%A4%B5-%E0%A4%85%E0%A4%A7%E0%A4%BF%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%9D%E0%A4%BE%E0%A4%B0%E0%A4%96%E0%A4%82%E0%A4%A1-%E0%A4%95%E0%A5%87-%E0%A4%B9%E0%A4%9C%E0%A4%BC%E0%A4%BE%E0%A4%B0%E0%A5%80%E0%A4%AC%E0%A4%BE%E0%A4%97-%E0%A4%B8%E0%A5%8D%E0%A4%A5%E0%A4%BF%E0%A4%A4-%E0%A4%86%E0%A4%B5%E0%A4%BE%E0%A4%B8%E0%A5%80%E0%A4%AF-%E0%A4%B5%E0%A4%BF%E0%A4%A6%E0%A5%8D%E0%A4%AF%E0%A4%BE%E0%A4%B2%E0%A4%AF-%E0%A4%AE%E0%A5%87%E0%A4%82>

नई दिल्ली: 6 अक्टूबर, 2025

राष्ट्रीय मानव अधिकार आयोग, भारत ने झारखंड के हज़ारीबाग स्थित आवासीय विद्यालय में एक शिक्षक द्वारा कथित तौर पर की गई पिटाई के कारण 5 वर्षीय छात्र की कथित मौत का स्वतः संज्ञान लिया

आयोग ने झारखंड सरकार के मुख्य सचिव और हज़ारीबाग के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि झारखंड के हज़ारीबाग ज़िले के एक आवासीय विद्यालय में 24 सितंबर, 2025 को एक शिक्षक द्वारा की गई पिटाई में लगी चोटों के कारण 5 वर्षीय छात्र की मृत्यु हो गई। बताया गया है कि मृतक बच्चे के भाई, जो उसी स्कूल में पढ़ता है, ने खुलासा किया कि शिक्षक ने उसके भाई के साथ तब मारपीट की जब उसने खाना खाने से इनकार कर दिया।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है। इसलिए, आयोग ने झारखंड सरकार के मुख्य सचिव और हज़ारीबाग के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है।

25 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, दोषी शिक्षक और स्कूल प्रबंधक फरार हैं।

NHRC.NIC

NHRC, India takes suo motu cognizance of the reported death of a worker at the IGI Airport Delhi after falling from 10 feet height

Press Release

National Human Rights Commission

<https://nhrc.nic.in/media/press-release/nhrc-india-takes-suo-motu-cognizance-reported-death-worker-igi-airport-delhi>

New Delhi: 06th October, 2025

NHRC, India takes suo motu cognizance of the reported death of a worker at the IGI Airport Delhi after falling from 10 feet height

Issues notices to the Chairman, Airports Authority of India and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, calling for a detailed report on the matter within two weeks

The report is expected to include compensation, if any, provided to the next of kin of the deceased

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a worker died after falling from a height of 10 feet at the IGI Airport in Delhi. Reportedly, the worker was hired by a contractor for the construction work. Reportedly, attempts were made to suppress the incident by removing the blood stains from the site of the incident.

The Commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chairman, Airports Authority of India and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, calling for a detailed report on the matter within two weeks. It is expected to include the status of the compensation, if any, paid to the next of kin of the deceased worker.

According to the media report, carried on 25th September, 2025 the worker was taken to a nearby hospital in an injured condition where the doctors declared him brought dead. A case has been registered for causing death due to negligence.

NHRC.NIC

एनएचआरसी, भारत ने दिल्ली के आईजीआई हवाई अड्डे पर 10 फीट की ऊँचाई से गिरने से एक श्रमिक की कथित मृत्यु का स्वतः संज्ञान लिया

प्रेस विज्ञप्ति

राष्ट्रीय मानव अधिकार आयोग

<https://nhrc.nic.in/media/press-release/%E0%A4%8F%E0%A4%A8%E0%A4%8F%E0%A4%9A%E0%A4%86%E0%A4%B0%E0%A4%B8%E0%A5%80-%E0%A4%AD%E0%A4%BE%E0%A4%B0%E0%A4%A4-%E0%A4%A8%E0%A5%87-%E0%A4%A6%E0%A4%BF%E0%A4%B2%E0%A5%8D%E0%A4%B2%E0%A5%80-%E0%A4%95%E0%A5%87-%E0%A4%86%E0%A4%88%E0%A4%9C%E0%A5%80%E0%A4%86%E0%A4%88-%E0%A4%B9%E0%A4%B5%E0%A4%BE%E0%A4%88-%E0%A4%85%E0%A4%A1%E0%A5%8D%E0%A4%A1%E0%A5%87-%E0%A4%AA%E0%A4%B0-10-%E0%A4%AB%E0%A5%80%E0%A4%9F-%E0%A4%95%E0%A5%80-%E0%A4%8A%E0%A4%81%E0%A4%9A%E0%A4%BE%E0%A4%88-%E0%A4%B8%E0%A5%87-%E0%A4%97%E0%A4%BF%E0%A4%B0%E0%A4%A8%E0%A5%87-%E0%A4%B8%E0%A5%87-%E0%A4%8F%E0%A4%95>

नई दिल्ली: 6 अक्टूबर, 2025

एनएचआरसी, भारत ने दिल्ली के आईजीआई हवाई अड्डे पर 10 फीट की ऊँचाई से गिरने से एक श्रमिक की कथित मृत्यु का स्वतः संज्ञान लिया

आयोग ने भारतीय विमानपत्तन प्राधिकरण के अध्यक्ष और दिल्ली के आईजीआई हवाई अड्डा इकाई के पुलिस उपायुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट माँगी

रिपोर्ट में मृतक के परिजनों को दिए जाने वाले मुआवजे (यदि कोई हो) का उल्लेख होने की अपेक्षा है।

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी), भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है जिसमें बताया गया है कि दिल्ली के आईजीआई हवाई अड्डे पर 10 फीट की ऊँचाई से गिरने से एक श्रमिक की मृत्यु हो गई। कथित तौर पर श्रमिक को निर्माण कार्य के लिए एक ठेकेदार ने काम पर रखा था। बताया गया है कि घटनास्थल से खून के धब्बे हटाकर घटना को दबाने की कोशिश की गई थी।

आयोग ने पाया है कि मीडिया रिपोर्ट की सामग्री, यदि सत्य है, तो मानव अधिकार उल्लंघन का एक गंभीर मुद्दा है। इसलिए, भारतीय विमानपत्तन प्राधिकरण के अध्यक्ष और दिल्ली के इंदिरा गांधी अंतर्राष्ट्रीय हवाई अड्डा इकाई के पुलिस उपायुक्त को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट माँगी है। इसमें मृतक कर्मचारी के परिजनों को दिए गए मुआवजे (यदि कोई हो) की स्थिति भी शामिल होने की अपेक्षा है।

25 सितंबर, 2025 को प्रकाशित मीडिया रिपोर्ट के अनुसार, कर्मचारी को घायल अवस्था में पास के एक अस्पताल ले जाया गया, जहाँ डॉक्टरों ने उसे मृत घोषित कर दिया। लापरवाही के कारण हुई मौत का मामला दर्ज किया गया है।

PIB

एनएचआरसी, भारत ने दिल्ली के आईजीआई हवाई अड्डे पर 10 फुट की ऊँचाई से गिरने से एक श्रमिक की मौत हो जाने के समाचार पर स्वतः संज्ञान लिया

अध्यक्ष, भारतीय विमानपत्तन प्राधिकरण और पुलिस उपायुक्त, आईजीआई हवाई अड्डा इकाई, दिल्ली को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट माँगी

रिपोर्ट में मृतक के निकटतम परिजनों को प्रदत्त मुआवजा, यदि कोई हो, तो उसका उल्लेख अपेक्षित है

<https://www.pib.gov.in/PressReleaseDetailm.aspx?PRID=2175525>

Posted On: 06 OCT 2025 5:35PM by PIB Delhi

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी), भारत ने दिल्ली के इंदिरा गांधी अंतर्राष्ट्रीय हवाई अड्डे पर 10 फुट की ऊँचाई से गिरकर एक श्रमिक की मौत से संबंधित मीडिया रिपोर्ट पर स्वतः संज्ञान लिया है। खबरों के अनुसार, एक ठेकेदार ने निर्माण कार्य के लिए उक्त श्रमिक को काम पर रखा था। खबरों के अनुसार, घटनास्थल से खून के धब्बे मिटाकर घटना को दबाने की कोशिश की गई थी।

आयोग ने कहा है कि यदि मीडिया रिपोर्ट की सामग्री सत्य है, तो यह मानवाधिकार के उल्लंघन का गंभीर मामला बनता है। इसलिए, आयोग ने अध्यक्ष, भारतीय विमानपत्तन प्राधिकरण और पुलिस उपायुक्त, आईजीआई हवाई अड्डा इकाई, दिल्ली को नोटिस जारी कर दो सप्ताह के भीतर मामले पर विस्तृत रिपोर्ट माँगी है। यह अपेक्षा की गई है कि रिपोर्ट में मृतक श्रमिक के निकटतम परिजनों को दिए गए मुआवजे, यदि कोई हो (की स्थिति भी शामिल हो)।

25 सितंबर, 2025 को मीडिया में आई रिपोर्ट के अनुसार, श्रमिक को घायल अवस्था में नज़दीकी अस्पताल ले जाया गया, जहाँ डॉक्टरों ने उसे मृत घोषित कर दिया। लापरवाही के कारण हुई मौत का मामला दर्ज किया गया है।

पीके/केसी/आरके

(Release ID: 2175525) Visitor Counter : 4

Deccan Chronicle

NHRC Takes Suo Motu Cognizance of Worker's Death at Delh's IGI Airport

<https://www.deccanchronicle.com/news/nhrc-takes-suo-motu-cognizance-of-workers-death-at-delhs-igi-airport-1908307>

News M Srinivas | 6 October 2025 5:51 PM

The NHRC has observed that the contents of the media report, if true, raise a serious issue of human rights violation

Hyderabad: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report that a worker died after falling from a height of 10 feet at the IGI Airport in Delhi. Reportedly, the worker was hired by a contractor for the construction work.

Reportedly, attempts were made to suppress the incident by removing the blood stains from the site of the incident.

The commission has observed that the contents of the media report, if true, raise a serious issue of human rights violation. Therefore, it has issued notices to the Chairman, Airports Authority of India and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, calling for a detailed report on the matter within two weeks. It is expected to include the status of the compensation, if any, paid to the next of kin of the deceased worker.

According to the media report, carried on September 25, 2025 the worker was taken to a nearby hospital in an injured condition where the doctors declared him brought dead. A case has been registered for causing death due to negligence.

(Source : Deccan Chronicle)

Devdiscourse

NHRC issues notices to MP, Rajasthan, UP governments and Drugs Controller General of India on cough syrup deaths: Order.

<https://www.devdiscourse.com/article/Newsalert/3654284-nhrc-issues-notices-to-mp-rajasthan-up-governments-and-drugs-controller-general-of-india-on-cough-syrup-deaths-order>

PTI | New Delhi | Updated: 06-10-2025 18:47 IST | Created: 06-10-2025 18:47 IST

NHRC issues notices to MP, Rajasthan, UP governments and Drugs Controller General of India on cough syrup deaths: Order.

(This story has not been edited by Devdiscourse staff and is auto-generated from a syndicated feed.)

Economic Times

Cough syrup deaths: NHRC sends notices to Madhya Pradesh, Rajasthan, UP govts and Drugs Controller General

Cough syrup deaths: NHRC sends notices to Madhya Pradesh, Rajasthan, UP govts and Drugs Controller General

<https://economictimes.indiatimes.com/news/india/cough-syrup-deaths-nhrc-sends-notices-to-madhya-pradesh-rajasthan-up-govts-and-drugs-controller-general/articleshow/124341318.cms>

ET Online | Last Updated: Oct 06, 2025, 06:56:00 PM IST

Synopsis

National Human Rights Commission has issued notices to four states and the Drug Controller General following child deaths linked to cough syrups.

Several states have banned the syrup, and the Central Drugs Standard Control Organisation is investigating the manufacturer, Sresan Pharmaceuticals.

The National Human Rights Commission of India has issued notices to government of Madhya Pradesh, Rajasthan, Uttar Pradesh and Drug Controller General over deaths caused due to cough syrups.

Several children have died after consuming the cold and cough syrup in Madhya Pradesh, Rajasthan and Maharashtra, prompting the health ministry to initiate a probe.

States like Kerala and Telangana have issued public alerts and banned the syrup.

The Central Drugs Standard Control Organisation (CDSCO) has also started its probe and will take action against Sresan Pharmaceuticals, the manufacturer of Coldrif cough syrup.

ANI

Three booked in Maharashtra's Bhiwandi for 'practising banned religious activities', says police

<https://www.aninews.in/news/national/general-news/three-booked-in-maharashtras-bhiwandi-for-practising-banned-religious-activities-says-police20251006094746/?amp=1>

ANI | Updated: Oct 06, 2025 09:47 IST

Bhiwandi (Maharashtra) [India], October 6 (ANI): Thane Rural police in Maharashtra's Bhiwandi said on Monday that it has booked three persons, including an American national, for allegedly practising "banned religious activities" and "illegal conversion". Thane rural police in Bhiwandi have booked three persons, including one American national, for practising banned religious activities and illegal conversion, police said. Thane Rural police stated that Sainath Sarape, James Watson and Manoj Kolha are booked under Various sections of Bharatiya Nyaya Sanhita (BNS) (299,302, 3(5),223, 126 (2), Foreign Nationals Act (section 14) and the anti-superstition law of Maharashtra (section 3). "All three have been arrested. Matter is being investigated further," they added.

Earlier Priyank Kanoongo, a member of the National Human Rights Commission (NHRC) raised concerns about Hindu children being enrolled in government-funded madrasas in Morena and Shivpuri districts of Madhya Pradesh. According to Kanoongo, around 500 Hindu children are allegedly being taught the Quran and other Islamic studies, sparking allegations of a conspiracy to convert them to Islam. "We received complaints about around 500 Hindu children enrolled in government-funded madrasas in Morena and Shivpuri, MP... The complainant alleges a conspiracy to convert Hindu children to Islam by teaching them the Quran and related topics. We sent this complaint to the Madhya Pradesh government for investigation," Kanoongo earlier told ANI.

"Our main concern: Hindu children should not be in madrasas. Even if Muslim children attend madrasas, they should also go to school for their fundamental education... Therefore, it is essential to clearly understand that madrasas are not places where children are educated. Even if there are Muslim children in the madrasa, they should be enrolled in school while continuing their madrasa education," said Kanoongo earlier. (ANI)

Devdiscourse

Controversial Arrests Spotlight Religious Conversion Allegations in Maharashtra and Madhya Pradesh

Three individuals, including an American national, are charged by Thane Rural Police in Maharashtra for illegal religious activities. Meanwhile, the NHRC raises concerns over Hindu children allegedly being taught Islamic studies in Madhya Pradesh, stirring conversion controversy. Authorities are investigating both incidents.

<https://www.devdiscourse.com/article/headlines/3653597-controversial-arrests-spotlight-religious-conversion-allegations-in-maharashtra-and-madhya-pradesh?amp>

Devdiscourse News Desk | India

Updated: 06-10-2025 10:53 IST | Created: 06-10-2025 10:53 IST

In a developing story from Maharashtra's Bhiwandi, the Thane Rural Police have apprehended three individuals, one being an American national, on allegations of illegal religious activities and conversion. These individuals, identified as Sainath Sarape, James Watson, and Manoj Kolha, face charges under various sections of the Bharatiya Nyaya Sanhita and other laws, including the anti-superstition law of Maharashtra and the Foreign Nationals Act. The police have confirmed that the trio is in custody while further investigations ensue.

Meanwhile, in Madhya Pradesh, the National Human Rights Commission (NHRC) has voiced concerns regarding the enrollment of Hindu children in government-funded madrasas in Morena and Shivpuri districts. Priyank Kanoongo from NHRC reported that approximately 500 Hindu children are allegedly receiving Quranic and Islamic education, sparking fears of a conversion conspiracy. The matter has been escalated to the Madhya Pradesh government for thorough investigation.

Kanoongo emphasized that while madrasas play a role in religious education, children, regardless of faith, should receive formal schooling. He asserts the need to ensure that Muslim children attend regular schools alongside madrasas for a holistic education. Kanoongo's comments underscore the necessity of addressing educational and religious implications in this complex issue. (Source: ANI)

(With inputs from agencies.)

LatestLY

Maharashtra: US National Among 3 Booked in Bhiwandi for 'Practising Banned Religious Activities' and 'Illegal Conversion', Says Police

Thane Rural police in Maharashtra's Bhiwandi said on Monday that it has booked three persons, including an American national, for allegedly practising "banned religious activities" and "illegal conversion". Thane rural police in Bhiwandi have booked three persons, including one American national, for practising banned religious activities and illegal conversion, police said.

<https://www.latestly.com/india/news/maharashtra-us-national-among-3-booked-in-bhiwandi-for-practising-banned-religious-activities-and-illegal-conversion-says-police-7145753.html/amp>

ANI Oct 06, 2025 10:11 AM IST

Bhiwandi, October 6: Thane Rural police in Maharashtra's Bhiwandi said on Monday that it has booked three persons, including an American national, for allegedly practising "banned religious activities" and "illegal conversion". Thane rural police in Bhiwandi have booked three persons, including one American national, for practising banned religious activities and illegal conversion, police said. Thane Rural police stated that Sainath Sarape, James Watson and Manoj Kolha are booked under Various sections of Bharatiya Nyaya Sanhita (BNS) (299,302, 3(5),223, 126 (2), Foreign Nationals Act (section 14) and the anti-superstition law of Maharashtra(section 3)."All three have been arrested. Matter is being investigated further," they added. Hindu Children Being Enrolled in Madrasas, Taught Quran in Madhya Pradesh, Says NHRC Member Priyank Kanoongo.

Earlier, Priyank Kanoongo, a member of the National Human Rights Commission (NHRC) raised concerns about Hindu children being enrolled in government-funded madrasas in Morena and Shivpuri districts of Madhya Pradesh. According to Kanoongo, around 500 Hindu children are allegedly being taught the Quran and other Islamic studies, sparking allegations of a conspiracy to convert them to Islam."We received complaints about around 500 Hindu children enrolled in government-funded madrasas in Morena and Shivpuri, MP... The complainant alleges a conspiracy to convert Hindu children to Islam by teaching them the Quran and related topics. We sent this complaint to the Madhya Pradesh government for investigation," Kanoongo earlier told ANI. NHRC Seeks Report on Alleged Illegal Conversion Racket Operating in Madhya Pradesh's Madrasas.

"Our main concern: Hindu children should not be in madrasas. Even if Muslim children attend madrasas, they should also go to school for their fundamental education... Therefore, it is essential to clearly understand that madrasas are not places where children are educated. Even if there are Muslim children in the madrasa, they should be enrolled in school while continuing their madrasa education," said Kanoongo earlier.

The Logical Indian

The Unseen Crisis of Occupational Health: How Silicosis is Devastating India's Workers

A lethal lung disease caused by silica dust exposure is ravaging Indian workers, with courts and states urging urgent prevention and compensation.

<https://thelogicalindian.com/the-unseen-crisis-of-occupational-health-how-silicosis-is-devastating-indias-workers/>

Ananya Ganotra | October 6, 2025

Silicosis, a preventable but incurable lung disease caused by inhaling silica dust, remains a critical occupational health challenge in India, affecting over 52 million workers as of 2025, primarily in mining and stone-related industries. Prevalence rates reach up to 79% in regions like Rajasthan, exacerbating tuberculosis and drug-resistant infections.

The Supreme Court has declared silicosis prevention a human rights obligation, mandating judicial and governmental oversight. State governments, notably Rajasthan and Gujarat, have launched targeted policies involving compensation schemes, dust control regulations, and awareness initiatives. Despite these interventions and ongoing parliamentary debates, implementation challenges persist, underscoring the urgent need for coordinated action across sectors.

The Silent Epidemic's Toll and Scientific Insights

Silicosis continues to devastate workers' health in India's mineral-rich zones. Recent studies show an average prevalence of 31.39% among exposed populations, with concentrated clusters experiencing rates as high as 79%.

The disease causes progressive lung scarring, respiratory failure, and often co-occurs with tuberculosis, complicating treatment and leading to higher mortality rates. Research highlights the promise of early detection methods, including the CC16 biomarker for lung damage and AI-powered chest X-rays, which could revolutionize diagnosis even in remote locations. However, many workers in informal sectors remain underserved due to inadequate access to healthcare and safety equipment, amplifying vulnerabilities and economic hardship.

It is more prevalent in mines where there are no preventive measures like dust suppression by sprinkling, where mining leads to large scale generation of dust containing crystalline silica. Such as sandstone mines in Karauli, Rajasthan.

The Indian Council of Medical Research (ICMR) recently highlighted a critical link between silicosis and tuberculosis (TB) in India. According to a 2023 ICMR study published in Nature, patients diagnosed with silicosis are three to four times more likely to contract tuberculosis than those without silicosis. This condition, known as silico-

tuberculosis, poses serious medical challenges, including higher rates of TB treatment failure, relapse, drug resistance, and mortality.

The study revealed that silico-tuberculosis patients had six times higher odds of TB relapse, four times higher likelihood of developing drug-resistant TB, three times higher death risk, and five times greater treatment failure risk compared to TB patients without silicosis. This underscores the urgent need for integrated disease control strategies.

State Governments Step Up: Rajasthan and Gujarat Initiatives

Rajasthan has pioneered comprehensive efforts with its 2019 Pneumoconiosis Policy, which integrates detection, prevention, control, and rehabilitation measures. The Rajasthan Silicosis Grant Disbursement Portal expedites financial assistance to affected workers and families, backed by extensive screening camps and medical boards. The Mines Department enforces dust control guidelines like wet drilling, while welfare boards conduct worker training on protective equipment.

Public-private partnerships are trialing ventilation systems and respirators, showing early success in reducing dust exposure. In Gujarat, rising silicosis cases and deaths prompted advocacy groups to demand stricter enforcement, better medical facilities, and stronger social security.

Though the state provides assistance to families of deceased workers, complaints of irregularities and denial of compensation highlight the need for transparent implementation and stronger support mechanisms.

Judicial and Parliamentary Oversight Fuel Progress

The Supreme Court's landmark 2024 ruling constitutionally framed silicosis prevention as a fundamental right, directing agencies like the National Green Tribunal and **National Human Rights Commission** to monitor silica-prone industries and ensure compensation. This judicial push translated into enhanced state-level regulations and parliamentary scrutiny in 2025, with calls for integrating silicosis prevention into national tuberculosis programs and improving workplace technologies.

However, enforcement remains uneven, particularly in informal sectors. Experts emphasize that without sustained political will, financial investment, and community engagement, legal mandates risk remaining aspirational rather than transformative.

Prevention and Early Action Are Key

Doctors stress, silicosis is irreversible, so focus must be on prevention through workplace controls, education, and early detection. Use of wet drilling, effective dust suppression, personal protective equipment, and routine health screenings are essential. Infected workers require timely treatment for complications like tuberculosis.

Public health specialists also recommend leveraging AI and smart sensors to monitor dust in real time, enabling rapid responses to hazardous exposures. Community health

workers play a vital role in raising awareness and linking workers to medical and social support, making grassroots participation critical in combating this occupational hazard.

The Logical Indian's Perspective

Silicosis highlights entrenched social inequities where economic growth has too often come at the expense of marginalized workers' health and dignity. The Logical Indian urges a holistic response that marries judicial oversight, accountable governance, employer responsibility, and community empowerment.

Protecting workers requires enforcing safety regulations, expanding healthcare access, ensuring timely compensation, and embracing innovative technologies within a human rights framework. As India advances, it must reconcile development ambitions with the imperative to protect those who build its future.

The Wire

NHRC to Visit Nashik Prison Five Years After The Wire's Report on Custodial Death

<https://m.thewire.in/article/government/nhrc-nashik-prison-the-wire-report-custodial-death-by-suicide-prisoner/amp>

Sukanya Shantha | 9 hours ago

The rights body has formed a committee to conduct a “spot investigation” half a decade after 31-year-old Asghar Ali Mansoori took his life after naming five prison officials in his letter.

Mumbai: Five years after a life convict wrapped a suicide note in a polythene bag and swallowed it before hanging himself from a ceiling fan inside Nashik Central Prison, the National Human Rights Commission (NHRC) has formed a committee to conduct a “spot investigation” into the matter. Thirty-one-year-old Asghar Ali Mansoori had named five prison officials in his letter.

Mansoori died by suicide on October 7, 2020, during the COVID-19 pandemic. According to the police, Mansoori had strung together the elastic straps of masks used during the pandemic and hanged himself from a ceiling fan. Mansoori's father Mumtaz Ali has questioned this claim. “How can a full grown man, weighing over 75 kilos, hang himself with the flimsy elastic straps of surgical masks?” he had asked.

Afraid that the suicide note – the only evidence of the torture he was allegedly subjected to – would be destroyed by jail officials, Mansoori had swallowed the note. The suicide note was found in his abdomen at the time of the post-mortem. The note, which should have been considered a “dying declaration” in this case, was ignored, and the Maharashtra police refused to investigate the matter. Some of the accused prison officials have been transferred to other jails; a few have retired.

Five years after the incident, the National Human Rights Commission (NHRC) has decided to make a “spot visit” to the prison. The incident was first reported in The Wire, and the commission is making this visit following two complaints made on the basis of The Wire's reporting.

A screengrab taken during a video call between Asghar Ali Mansoori and his family members. Mansoori would speak to his family at least once a week on a video call. Photo: By arrangement/The Wire.

Mansoori had been in prison for a little over 14 years in connection with a murder case. As a long-serving prisoner, Mansoori was working as a jail warder. At this job, Mansoori wrote in his note, he was harassed and punished by prison officials. Mansoori was kept in solitary confinement as part of his “punishment” for close to a year. He was depressed there and made several requests to the prison officials to move him back to a general ward along with other incarcerated persons.

During the pandemic, as incarcerated persons were cut off from the outside world, Mansoori could only contact his father over video calls. During those weekly calls, Mansoori had allegedly mentioned to his father the harassment he was facing, his father, Mumtaz Ali, told The Wire.

Mansoori's suicide note has harrowing details of the roles played by the five prison officials in harassing and torturing him. The note mentions only their last names – Baviskar, Chavan, Sarpade, Gite, and Karkar.

A letter and a report

Following Mansoori's death, six of his co-prisoners, all convicts, had written letters to the Chief Justice of the Bombay high court narrating the living condition in Nashik prisons and the ill-treatment meted out to prisoners in the hands of the prison officials. No action was initiated on these letters.

After The Wire reported the incident on October 14, 2020, author and researcher Sanjoy Hazarika and human rights activist Dhana Kumar registered two separate complaints with the NHRC. Kumar works with the National Campaign Against Torture, an organisation that looks into cases of torture across India.

The commission had conducted the first hearing on October 29 of the same year. The commission has since demanded an investigation report from the Nashik prison authorities, the district collector's office, and the police commissioner of Nashik. Notices were issued time and again, but no response was received.

In October 2022, the NHRC issued a strict warning to the state authorities, asking for a detailed report and stating that if they failed, action would be initiated as per the Protection of Human Rights Act against them, the commission wrote in its order. In response, a few incomplete documents were provided.

Dushyant Singh, the Deputy Superintendent of Police who is deputed at the NHRC at present and who will be visiting Nashik Prison today (October 6), told The Wire that the delay in the investigation happened primarily due to "non-cooperation" from the state authorities. "Even after five years, we have not received the magisterial inquiry report in the case," Singh told The Wire.

In the high court

Mansoori, on his death, had ensured he left vital evidence against the jail officials. In the suicide note he had narrated the circumstances under which he was pushed to end his life and also identified those responsible for his death. The police, however, did not pursue the case.

Wahid Shaikh, a prisoners' rights activist, had helped Mansoori's father Mumtaz Ali move the Bombay high court seeking an investigation and compensation for his son's death. The case came up for hearing a few times, and since 2023, there has not been any significant development in the matter, Mumtaz Ali's lawyer, Vijay Hiremath, told The Wire.

During the last hearing, the high court had directed the state to submit a copy of the judicial magistrate's report to the court. In the case of death or rape in custody, the state is legally bound to carry out a judicial magistrate inquiry under Section 176(1A) of the Code of Criminal Procedure (Section 196 under the new Bharatiya Nagarik Suraksha Sanhita).

Hiremath confirmed that the judicial magistrate's inquiry report was not provided to Mansoori's family, and Singh confirmed that it was not submitted to the NHRC either. Shaikh pointed to the delay by both the court and the NHRC in handling the case. "Custodial torture and deaths are difficult to prove. But here, the victim had left a suicide note with clear roles attributed to the accused persons. Yet no action was ever initiated," Shaikh said.

After Mansoori's death, several incarcerated persons lodged with Mansoori in Nashik Prison came forward to complain about the ill-treatment meted out to Mansoori and the ongoing torture they were subjected to for speaking up. One of them, a convicted prisoner, wrote a detailed letter giving details of the ill-treatment and had the letter sent to The Wire through a lawyer. In the letter, he claimed that some prison officials – also named in Mansoori's suicide note – were allegedly involved in smuggling ganja inside the prison premises and had suspected that Mansoori was revealing their involvement to higher prison officials.

A letter written by a prisoner of the Nashik jail, accusing staff of harassment and corroborating Mansoori's claims. Photo: By arrangement/The Wire.

This prisoner, who wrote the letter, was later brutalised and moved to Nagpur Prison, just to prevent him from deposing before a judicial magistrate. He moved the Bombay high court. "The court had directed me to go visit him at Nagpur Prison. Since his living conditions had slightly improved there and he was no longer facing harassment, he continued to be lodged at Nagpur, and the petition was disposed of," his lawyer, Mohammad Abidi, told The Wire.

Like this person, there were several others who had come forward to testify before the judicial magistrate. One of them, V. Patil, now a practicing lawyer at the Bombay high court, told The Wire that the prison officials left Mansoori with "no other choice but to kill himself". "We had witnessed his daily harassment. On one occasion, a prison official had publicly thrashed and insulted him for trying to raise a complaint with the prison superintendent," Patil alleged. Mansoori's suicide letter has a mention of these ill-treatments.

The NHRC's spot investigation, however, is coming up after five years.

Mumtaz Ali, who moved the court demanding an investigation and also followed up with the Nashik police station to investigate his son's death, told The Wire that he was simply asked to be present before the NHRC. "I am an old man and can barely make ends meet.

For the past five years, I have spent all my energy and resources getting the state to find out who pushed my son to death. I just hope the NHRC does justice.”

This article went live on October sixth, two thousand twenty five, at seven minutes past nine in the morning.

The Observer

Muzaffarnagar: 13-Year-Old Loses Vision After Alleged Police Beating Over Chicken Shop Announcement

<https://theobserverpost.com/muzaffarnagar-13-year-old-loses-vision-after-alleged-police-beating-over-chicken-shop-announcement/>

By The Observer Post | Published 7 minutes ago

A 13-year-old boy from Muzaffarnagar has allegedly lost vision in his left eye after being beaten while in police custody, his family said on Friday. The family has filed complaints with the National Human Rights Commission (NHRC), the National Commission for Protection of Child Rights (NCPCR), and district authorities, accusing the police of assault and intimidation.

According to the boy's father, the family runs a chicken shop that had been closed for ten days. "On September 27, we reopened the shop. My son went to the nearby mosque and announced that the shop had reopened, and that chicken would be sold at ₹140 per kg since demand was low during Navratri," he said. "Soon after, someone complained about the announcement, and a police van picked him up. We were informed by neighbours who saw it happen."

CCTV footage from the area reportedly shows the boy being taken away by the police.

The father said that when he reached the police outpost, his son was behind bars with both feet tied. "Police told us it was a small issue and asked us to return after noon. When I came back, they said I had been fined under Section 173 of the Bharatiya Nagarik Suraksha Sanhita (BNSS). My son had bruises all over his body and said he could no longer see properly," he alleged.

He also claimed the police accused him of possessing a country-made pistol after finding a photo of one on his son's phone. "It was just a picture saved from the Internet. My son later said police beat and videographed him until he admitted the weapon belonged to me," the father said.

Medical reports from a local health centre noted that the boy had lost vision in one eye due to "trauma caused an hour ago." He has now been referred to a hospital in Meerut for surgery.

In his written complaint, the father alleged: "My son was abducted, beaten severely at the Biralsi police outpost, and now has a serious eye injury. The inspector is threatening to jail me if I pursue the case."

Responding to the allegations, Muzaffarnagar Superintendent of Police Sanjai Kumar said, "The matter has been brought to our notice. The boy made an announcement regarding chicken in the mosque, which hurt local sentiments. Our initial inquiry suggests

he had a pre-existing eye condition and was receiving treatment for it for the past four years. The matter is being investigated.”

The local SHO said the fine against the father was imposed “to maintain peace in the area” under Section 173 of the BNSS.

Lokmat

NHRC takes suo motu cognisance after children with pneumonia branded by faith healer in MP

<https://www.lokmatimes.com/national/nhrc-takes-suo-motu-cognisance-after-children-with-pneumonia-branded-by-faith-healer-in-mp/amp/>

By IANS | Updated: October 6, 2025 21:40 IST

New Delhi, Oct 6 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media ...

New Delhi, Oct 6 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that three children suffering from pneumonia were branded with a hot iron rod by a faith healer in Madhya Pradesh's Jhabua district.

Reportedly, the condition of one of the children is said to be serious.

Doctors have confirmed that the children were suffering from pneumonia and bore burn marks on their bodies.

The apex human rights body has said that the contents of the news report, if true, raise serious issues of violation of human rights.

The NHRC has issued notices to the Jhabua District Magistrate Neha Meena and the Superintendent of Police Padam Vilochan Shukla, calling for a detailed report on the matter within two weeks.

According to media reports carried on September 25, the parents of the children themselves had taken them to the faith healer.

Out of the three children who were branded with hot iron rods, two are infants who are two-months-old.

Following the incident, their health deteriorated significantly, and they were rushed to the Jhabua District Hospital in critical condition.

All three children are currently on oxygen support, and one girl has been referred to Dahod for further medical care.

The Madhya Pradesh Police are actively investigating to determine who branded the children and where these acts took place.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Lokmat Times

NHRC seeks report over death of 5-year-old in Hazaribagh's residential school

By IANS | Updated: October 6, 2025 22:40 IST

New Delhi, Oct 6 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media ...

NHRC seeks report over death of 5-year-old in Hazaribagh's residential school

New Delhi, Oct 6 The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 5-year-old student at a residential school in Jharkhand's Hazaribagh district succumbed to injuries allegedly inflicted by a teacher who had severely beaten him.

Reportedly, the brother of the deceased child, who is also enrolled at the same school, informed that the teacher assaulted his brother after he refused to eat the food served. The apex human rights body has observed that the contents of the news report, if true, raise a serious issue of violation of human rights.

The NHRC has issued notices to the Jharkhand Chief Secretary and the Superintendent of Police, Hazaribagh, calling for a detailed report on the matter within two weeks.

According to media reports carried on September 25, the accused teacher and the school manager are absconding.

The deceased and his brother were enrolled at the same residential school, residing in the hostel and attending different classes.

As per the victim's brother, the child often appeared withdrawn, missing their parents, and was visibly fearful around teachers. He further mentioned that the victim had stopped eating. During this period, a female teacher allegedly scolded him and beat him with a stick. The assault reportedly caused the child to collapse suddenly and stop breathing.

The brother added that the victim's eyes remained open, but he was unresponsive and showed no signs of movement.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

<https://www.lokmatimes.com/national/nhrc-seeks-report-over-death-of-5-year-old-in-hazaribaghs-residential-school/amp/>

Times of India

NHRC issues notices to MP, Raj, UP govts

<https://timesofindia.indiatimes.com/city/bhopal/nhrc-issues-notices-to-mp-raj-up-govts/articleshow/124347859.cms>

Oct 7, 2025, 12.51 AM IST

New Delhi: The NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh govts, directing them to conduct an inquiry into allegations made in a complaint over children's deaths due to contaminated cough syrup, get samples tested and ban the sale of spurious medicine immediately.

It has sought an action taken report within two weeks.

Taking cognizance of the complaint matter, a bench of the National Human Rights Commission, presided by Priyank Kanoongo, observed that, prima face, the allegations seem to be a serious violation of the human rights of the victims.

The complainant highlighted this as a serious failure of drug safety, regulation and monitoring systems.

In the notice, the commission further stated, "the Drugs Controller General of India, Central Drugs Standard Control Organisation, Directorate General of Health Services, ministry of health and family welfare, Government of India, New Delhi, are also directed to order an investigation into the supply of spurious drugs and also to order all the regional labs in the states to collect the samples of spurious drugs and submit the sample test reports.

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately the banning of the spurious drugs and submit reports."

The commission said it had received a complaint seeking urgent intervention in cases of death of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and in some districts of Rajasthan, allegedly after consumption of cough syrup.

Although initial tests by the Union health ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said, citing the complaint.

The complainant highlighted this as a serious failure of drug safety, regulation and monitoring systems, which constituted a violation of children's fundamental rights, including the right to life, health and access to safe medicines.

Lokmat Times

NHRC orders probe into spurious cough syrup after 12 child deaths in MP and Rajasthan

<https://www.lokmatimes.com/national/nhrc-orders-probe-into-spurious-cough-syrup-after-12-child-deaths-in-mp-and-rajasthan/amp/>

By IANS | Updated: October 6, 2025 22:25 IST

New Delhi, Oct 6 The National Human Rights Commission (NHRC) on Monday issued notices to the Principal Secretaries ...

New Delhi, Oct 6 The National Human Rights Commission (NHRC) on Monday issued notices to the Principal Secretaries of the Health Departments of Madhya Pradesh and Rajasthan over the deaths of 12 children after consuming allegedly spurious cough syrup in parts of both states.

A Bench presided by NHRC Member Priyank Kanoongo took cognisance of a complaint alleging serious lapses in drug safety and regulatory mechanisms that led to the tragedy.

The complaint sought the urgent intervention of the apex human rights body in incidents reported from Chhindwara and Vidisha districts of Madhya Pradesh, as well as certain districts of Rajasthan, where children reportedly died after consuming cough syrup.

Although initial tests by the Union Health Ministry did not detect diethylene glycol or ethylene glycol — substances known to cause kidney toxicity— the exact cause of death remains unclear.

Several cases reportedly involved kidney failure and other complications. The complainant has termed the incident a violation of children's fundamental rights, including the right to life, health, and access to safe medicines.

The complaint requested a special investigation into the manufacturing, distribution, regulatory lapses, and potential contamination involved in the sale of the cough syrup.

Taking cognisance under Section 12 of the Protection of Human Rights Act, 1993, the NHRC has issued notices to the Principal Secretaries of the Departments of Health and Family Welfare of the governments of MP, Rajasthan, and Uttar Pradesh, directing them to conduct an immediate inquiry into the allegations.

They have been asked to collect samples of the cough syrup, have them tested in their regional laboratories, and immediately ban the sale of any spurious medicines.

Simultaneously, the NHRC has directed the Drugs Controller General of India (DCGI), Central Drugs Standard Control Organisation, Union Ministry of Health and Family Welfare, to initiate a comprehensive investigation into the supply chain of the alleged spurious drugs, apart from instructing all regional labs in the concerned states to collect and test samples.

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately the banning of the spurious drugs and submit reports," the apex human rights body said.

All authorities have been directed to submit an Action Taken Report (ATR) within two weeks to the NHRC for further consideration.

--IANS

pds/dan

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Tribune

Three states, ministry get NHRC notices over cough syrup deaths

MP transfers drug controller, suspends officials | Kerala restricts sale

<https://www.tribuneindia.com/news/india/three-states-ministry-get-nhrc-notices-over-cough-syrup-deaths/>

PTI | New Delhi, Updated At : 03:50 AM Oct 07, 2025 IST

The National Human Rights Commission (NHRC) on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Union Health Ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO) and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect samples of spurious drugs and submit test reports.

"The authority is also directed to order all the chief drugs controllers in the states concerned to process immediate banning of the spurious drugs and submit reports," the NHRC said in a notice.

Meanwhile, the Madhya Pradesh Government on Monday transferred the state's Drug Controller Dinesh Maurya and suspended three officials -- two drug inspectors and a deputy director of the food and drug administration -- amid the probe into the death of 14 children, linked to the consumption of a contaminated cough syrup.

Madhya Pradesh CM Mohan Yadav also visited Parasia to meet the kin of the deceased children; and assured them that strict action will be taken against those responsible for the deaths.

Greater Kashmir

NHRC takes suo motu cognisance of Jharkhand school beating incident

According to reports, the teacher assaulted the child after he refused to eat food. The boy's brother, also a student at the same school, is said to have revealed the details of the incident

<https://www.greaterkashmir.com/national/nhrc-takes-suo-motu-cognisance-of-jharkhand-school-beating-incident/>

GK NEWS SERVICE | October 6, 2025 11:44 pm

New Delhi, Oct 6: The National Human Rights Commission (NHRC) has taken suo motu cognizance of media reports about the death of a five-year-old student allegedly beaten by a teacher at a residential school in Hazaribagh district, Jharkhand, on 24 September 2025.

According to reports, the teacher assaulted the child after he refused to eat food. The boy's brother, also a student at the same school, is said to have revealed the details of the incident.

Taking serious note of the report, the Commission observed that the incident, if true, raises a grave issue of human rights violation. It has issued notices to the Chief Secretary of Jharkhand and the Superintendent of Police, Hazaribagh, seeking a detailed report within two weeks. Media reports dated 25 September 2025 indicated that both the accused teacher and the school manager are currently absconding.

Bhaskar English

NHRC issues notices to Rajasthan, MP & UP governments: Demands investigation into Coldriff syrup case; orders state labs to collect samples and send reports

<https://www.bhaskarenglish.in/amp/national/news/nhrc-notice-rajasthan-mp-up-governments-cough-syrup-row-compensation-investigation-136106241.html>

New Delhi 8 hours ago

NHRC issues notices to Rajasthan, MP-UP governments; Demanded investigation into Coldriff syrup case; orders state labs to collect samples and send reports

The National Human Rights Commission (NHRC) on Monday issued notices to the governments of Madhya Pradesh, Rajasthan, and Uttar Pradesh, directing them to investigate the deaths of children amid cough syrup row.

Along with this, it also directed an immediate ban on the sale of fake medicines. Additionally, the body has also directed state labs to take samples and send their report to NHRC.

The NHRC has directed the Union Health Ministry, including the Drugs Controller General of India (DCGI), Central Drugs Standard Control Organization (CDSCO), and Directorate General of Health Services (DGHS), to investigate the supply of fake medicines in the country.

The NHRC stated in its notice, "A complaint has been received demanding action in the case of 12 children who allegedly died after consuming cough syrup in some districts of MP and Rajasthan. All concerned departments should take prompt action and respond."

Strict actions by NHRC over cough syrup

Earlier, a bench of the NHRC headed by Priyank Kanoongo took action in the matter under the Protection of Human Rights Act, 1993. He informed that the complainant has demanded the formation of a special investigation committee.

Additionally, the NHRC has made a request to investigate the production and distribution channels of the concerned medicine. Moreover the same has also demanded that a compensation must be given to the families that have been affected by the incident.

The complainant has pointed out serious lapses in drug safety, regulations, and monitoring, and has alleged that this is a violation of children's right to life, health, and safe medicines.

Coldrif Banned in 3 States

The Coldrif medicine is currently banned in three states of the country, Madhya Pradesh, Kerala, and Tamil Nadu. CDSCO, the institution that controls medicines across the country, will write to the Tamil Nadu Food and Drug Administration (FDA) to take strict action against the drug company.

An investigation by officials of Tamil Nadu's Drug Department revealed that Coldrif cough syrup contains 48.6% diethylene glycol adulteration. This is a poisonous chemical.

11 deaths confirmed due to Coldrif in Madhya Pradesh 11 children have died in Chhindwara, MP, after consuming the cough syrup. The first suspected case came to light on August 24. The first death occurred on September 7. After this, 6 children died one by one due to kidney failure within 15 days.

MP State Food and Drug Controller Dinesh Kumar Maurya said on Saturday, "Coldrif syrup had diethylene glycol in excess of the prescribed amount. Due to this, the syrup was found to be poisonous."

CM Mohan Yadav announced an assistance of 4-4 lakh rupees to the families of children who died after consuming Coldrif cough syrup.

3 Deaths So Far in Rajasthan Due to Another Medicine Apart from MP, one death each has been reported in Bharatpur and Sikar in Rajasthan due to the consumption of another cough syrup. In the initial investigation, the name Dextromethorphan hydrobromide syrup IP came to light.

This medicine is manufactured by a private pharmaceutical company, Kessons Pharma. Here too, the reason for the children's death was stated to be kidney failure. On Saturday, the cause of death of a child in Churu is also being attributed to the consumption of cough syrup.

After this, the government took action on Saturday. The Rajasthan government has banned all 19 types of medicines from Kesen Pharma. The state's Drug Controller, Rajaram Sharma, has been suspended. Earlier, Sharma had given a clean chit to the company in the investigation.

Central Government's Advisory: No Cough Syrup for Children Under 2 Years

The Union Health Ministry issued a health advisory on October 3, stating that cough syrups (cough and cold medicines) should not be given to children under two years of age.

The DGHS, which comes under the Ministry of Health, stated in its advisory that cough syrup should generally not be given to children under 5 years of age. If cough syrup is given to older children, it should be used cautiously.

This means that the child to whom the medicine is being given should be kept under strict supervision. The correct dosage should be given. The medicine should be given for the shortest possible time. Cough syrup should not be given with multiple other medicines. Dr Sunita Sharma of DGIIS has issued this advisory.

48% Poison in Coldrife Syrup Manufactured in Tamil Nadu Coldrife syrup (batch number SR-13) was seized from the unit of Srisan Pharmaceutical located in Sunguvarchatram, Kancheepuram district. Investigation revealed that non-pharmacopoeia grade propylene

glycol was used in it, which was possibly contaminated with diethylene glycol (DEG) and ethylene glycol. Both chemicals are toxic substances that can damage the kidneys.

As soon as the samples were sent to the government drugs testing lab in Chennai, a report was provided within 24 hours. It was found that this batch of Coldrif syrup was toxic with 48.6% w/v DEG and 'Not of Standard Quality'. While the other four medicines (Respolite D, GL, ST and Hepsandin syrup) were found to be of Standard Quality.

Tamil Nadu Government's Action After Investigation Report

Sale and distribution of Coldrif syrup was immediately banned across the state.

All drug inspectors were ordered to freeze stock from wholesale and retail shops.

Officials in Odisha and Puducherry were also alerted.

A stop production order was issued to the company.

A show-cause notice was also sent to cancel the manufacturing license.

Free Press Journal

MP Cough Syrup Case: NHRC Terms It Serious Failure Of Drug Safety, Regulation; Seeks Action-Taken Report From States, DCGI Within Two Weeks

The NHRC has also been requested to strengthen preventive mechanisms

<https://www.freepressjournal.in/amp/bhopal/mp-cough-syrup-case-nhrc-terms-it-serious-failure-of-drug-safety-regulation-seeks-action-taken-report-from-states-dcgi-within-two-weeks>

FPJ Web Desk Updated: Monday, October 06, 2025, 09:10 PM IST

Bhopal (Madhya Pradesh): Taking cognizance of the deaths of children in Chhindwara district after allegedly consuming contaminated cough syrup, the National Human Rights Commission (NHRC) has sought an action-taken report from the Principal Secretaries (Health) of Madhya Pradesh, Rajasthan and Uttar Pradesh, as well as from the Drug Controller General of India (DCGI). The officials have been asked to submit their reports within two weeks.

Terming the incident a serious failure of drug safety, regulation, and monitoring systems, NHRC member Priyank Kanoongo said it represents a violation of children's fundamental rights, including the right to life, health and access to safe medicines.

The Commission's intervention was sought through a complaint that called for the formation of a special investigation committee to probe how the contaminated cough syrup reached the market — from manufacturing and distribution to regulation and possible contamination with harmful chemicals.

The complainants also urged the Commission to investigate the roles of state and central authorities responsible for quality testing, oversight, and regulation, and to ensure timely compensation and legal support for affected families, keeping them informed throughout the process, said Kanoongo.

The NHRC has also been requested to strengthen preventive mechanisms, including drug licensing, safety monitoring, and quality control systems, to avert similar tragedies in the future.

MPHRC also seeks report

The Madhya Pradesh Human Rights Commission (MPHRC) member A P Singh has sought a detailed report from the Principal Secretary (Health) on the deaths reported due to contaminated cough syrup in Chhindwara district, directing that it be submitted within two weeks.

Published on: Monday, October 06, 2025, 09:10 PM IST

ANI

NHRC India takes suo motu cognizance of branding of 3 children by faith healer in MP's Jhabua

<https://www.aninews.in/news/national/general-news/nhrc-india-takes-suo-motu-cognizance-of-branding-of-3-children-by-faith-healer-in-mps-jhabua20251007020944/?amp=1>

ANI | Updated: Oct 07, 2025 02:09 IST

New Delhi [India], October 7 (ANI): The National Human Rights Commission (NHRC), India, has taken suo motu cognisance of a media report that three children suffering from pneumonia were branded with a hot iron rod by a faith healer in Jhabua district of Madhya Pradesh. According to the statement, the condition of one of the children is severe. The doctors have confirmed that the victims were suffering from pneumonia, and there were burn marks on their bodies. The statement said that the Commission has observed that the contents of the news report, if true, raise serious concerns about potential human rights violations. Therefore, it has issued notices to the District Magistrate and the Superintendent of Police, Jhabua, calling for a detailed report on the matter within two weeks. On September 25, the parents of the children reportedly took the ailing children to the faith healer. (ANI)

Dainik Bhaskar

मध्य प्रदेश-राजस्थान में कफ सिरप से बच्चों की मौत का ममाला एनएचआरसी ने दिए जांच के आदेश

<https://www.bhaskarhindi.com/other/nhrc-orders-probe-into-spurious-cough-syrup-after-12-child-deaths-in-mp-and-rajasthan-1195301>

6 Oct 2025 10:42 PM

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को मध्य प्रदेश और राजस्थान के स्वास्थ्य विभागों के प्रमुख सचिवों को नोटिस जारी किया। यह नोटिस दोनों राज्यों में कथित तौर पर नकली कफ सिरप पीने से 12 बच्चों की मौत के मामले में जारी किया गया है।

नई दिल्ली, 6 अक्टूबर (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सोमवार को मध्य प्रदेश और राजस्थान के स्वास्थ्य विभागों के प्रमुख सचिवों को नोटिस जारी किया। यह नोटिस दोनों राज्यों में कथित तौर पर नकली कफ सिरप पीने से 12 बच्चों की मौत के मामले में जारी किया गया है।

एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने एक शिकायत पर ध्यान दिया, जिसमें दवा सुरक्षा और नियामक तंत्र में गंभीर खामियों का आरोप लगाया गया था, जिसके कारण यह त्रासदी हुई। शिकायत में मध्य प्रदेश के छिंदवाड़ा और विदिशा जिलों के साथ-साथ राजस्थान के कुछ जिलों में हुई घटनाओं में शीर्ष मानवाधिकार निकाय से तत्काल हस्तक्षेप की मांग की गई है, जहां कथित तौर पर खांसी की दवा पीने से बच्चों की मौत हो गई।

केंद्रीय स्वास्थ्य मंत्रालय के शुरुआती परीक्षणों में डाइएथिलीन ग्लाइकोल या एथिलीन ग्लाइकोल जैसे जहरीले पदार्थ नहीं मिले, जो किडनी को नुकसान पहुंचा सकते हैं, लेकिन बच्चों की मौत का सटीक कारण अभी स्पष्ट नहीं है। कई मामलों में किडनी फेल होने और अन्य जटिलताओं की बात सामने आई है। शिकायतकर्ता ने इसे बच्चों के बुनियादी अधिकारों, जैसे जीवन, स्वास्थ्य और सुरक्षित दवाओं के अधिकार का उल्लंघन बताया है। शिकायत में कफ सिरप के निर्माण, वितरण, नियामक खामियों और संभावित मिलावट की विशेष जांच की मांग की गई है।

एनएचआरसी ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत कार्रवाई करते हुए मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकारों के स्वास्थ्य और परिवार कल्याण विभाग के प्रमुख सचिवों को नोटिस जारी किया है। उन्हें तुरंत जांच करने, कफ सिरप के नमूने एकत्र करने, क्षेत्रीय प्रयोगशालाओं में उनकी जांच कराने और नकली दवाओं की बिक्री पर तत्काल रोक लगाने का निर्देश दिया गया है।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भारत के ड्रग्स कंट्रोलर जनरल (डीसीजीआई), केंद्रीय औषधि गानक नियंत्रण संगठन और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति शृंखला की गहन जांच करने का निर्देश दिया है। साथ ही, संबंधित राज्यों के सभी क्षेत्रीय प्रयोगशालाओं को नमूने एकत्र करने और उनकी जांच करने का आदेश दिया गया है।

एनएचआरसी ने कहा, "सभी संबंधित राज्यों के मुख्य ड्रग्स कंट्रोलरों को नकली दवाओं पर तुरंत प्रतिबंध लगाने की प्रक्रिया शुरू करने और अपनी रिपोर्ट सौंपने का निर्देश दिया जाता है।" सभी अधिकारियों को दो सप्ताह के भीतर एनएचआरसी को अपनी कार्रवाई रिपोर्ट (एटीआर) जमा करने के लिए कहा गया है, ताकि आगे की कार्रवाई की जा सके।

Business Standard

NHRC issues notices to states over children's deaths linked to cough syrup

A batch of Coldrif cough syrup has been linked to multiple child deaths. Several states have banned its sale and authorities are probing the cases

https://www.business-standard.com/india-news/nhrc-notice-child-deaths-cough-syrup-coldrif-probe-madhya-pradesh-125100601213_1.html

Rahul Goreja New Delhi

2 min read Last Updated : Oct 06 2025 | 8:15 PM IST

The National Human Rights Commission of India (NHRC) on Monday issued notices to the governments of Madhya Pradesh (MP), Rajasthan, and Uttar Pradesh (UP), asking them to investigate the deaths of children linked to cough syrup consumption, reported PTI.

The move comes after several children, including 14 in MP's Chhindwara, died allegedly after consuming Coldrif cough syrup.

The NHRC also directed the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO), the Directorate General of Health Services (DGHS), and the Union Health Ministry to probe the supply of spurious drugs.

The cough syrup in question

Coldrif, a cough syrup manufactured by Shreesan Pharmaceutical, came into the spotlight following the deaths, which were suspected to be caused by renal failure linked to the toxic syrup. Additionally, two children in MP's Betul district also reportedly died after taking Coldrif.

Hindustan Times

NHRC issues notice to 3 states in cough syrup related death case

<https://www.hindustantimes.com/india-news/nhrc-issues-notice-to-3-states-in-cough-syrup-related-death-case-101759760021335.html>

PTI | Published on: Oct 06, 2025 08:46 pm IST

NHRC also directed authorities to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples.

The NHRC has issued notices to the Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO), the Directorate General of Health Services (DGHS) and the Union Health Ministry to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples of spurious drugs and submit test reports.

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately the banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

The commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan, allegedly after consuming cough syrup.

Dainik Bhaskar

मध्य प्रदेश एनएचआरसी ने करंट लगने से दो बच्चों की कथित मौत का लिया स्वतः संज्ञान

<https://www.bhaskarhindi.com/other/--1195298>

6 Oct 2025 10:38 PM

राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के जबलपुर में एक दुर्गा पूजा पंडाल में बिजली का करंट लगने से दो बच्चों की कथित मौत का स्वतः संज्ञान लिया। कथित तौर पर पंडाल के आयोजकों द्वारा बिजली के तारों को लापरवाही से जोड़ा गया था। नई दिल्ली, 6 अक्टूबर (आईएनएस)। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के जबलपुर में एक दुर्गा पूजा पंडाल में बिजली का करंट लगने से दो बच्चों की कथित मौत का स्वतः संज्ञान लिया। कथित तौर पर पंडाल के आयोजकों द्वारा बिजली के तारों को लापरवाही से जोड़ा गया था।

एनएचआरसी ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। राष्ट्रीय मानव अधिकार आयोग, भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि मध्य प्रदेश के जबलपुर जिले में एक दुर्गा पूजा पंडाल के अंदर खेलते समय 8 साल और 10 साल की उम्र के दो बच्चों की बिजली का करंट लगने से मौत हो गई। कथित तौर पर यह घटना 24 सितंबर को तब हुई जब पीड़ित बच्चे लोहे के एक पाइप के संपर्क में आ गए। पंडाल के आयोजकों की ओर से बिजली के तारों को लापरवाही से जोड़ा गया था।

आयोग ने पाया है कि अगर मीडिया रिपोर्ट की सामग्री सत्य है तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है, इसलिए आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। इसमें जांच की स्थिति भी शामिल होना अपेक्षित है।

25 सितंबर को प्रकाशित मीडिया रिपोर्टों के अनुसार, घटना की जांच के लिए एक सबडिविजनल मजिस्ट्रेट (एसडीएम) के नेतृत्व में तीन सदस्यीय टीम का गठन किया गया है।

वहीं, इससे पहले एनएचआरसी ने ऑनलाइन प्लेटफॉर्म के जरिए धूम्रपान से जुड़े उत्पादों की बिक्री पर गंभीर चिंता जताई है। इस संबंध में 23 सितंबर को दर्ज की गई शिकायत को आयोग ने 26 सितंबर को संज्ञान में लिया और मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत कार्रवाई करते हुए संबंधित विभागों को नोटिस जारी किया।

शिकायत में कहा गया है कि ई-कॉमर्स प्लेटफॉर्म जैसे ब्लिंकिट, इंस्टामार्ट, जेष्टो और अन्य पर खुलेआम रोलिंग पेपर्स, फिल्टर टिप्स, कशिंग ट्रे और अन्य धूम्रपान से जुड़े उपकरण आसानी से उपलब्ध हैं। इन प्लेटफॉर्म पर उम्र सत्यापन की व्यवस्था बेहद कमजोर है, जिसमें केवल '18 वर्ष से ऊपर' का बॉक्स टिक करने से ही उत्पाद खरीदे जा सकते हैं। इसका फायदा उठाकर नाबालिग भी इन खतरनाक उत्पादों तक पहुंच बना रहे हैं।

एक गंभीर आरोप यह भी है कि इन उत्पादों पर अनिवार्य स्वास्थ्य चेतावनी तक नहीं दी जाती, जो सिगरेट और अन्य तंबाकू उत्पाद अधिनियम (सीओटीपीए) 2003 कानून और उसके संशोधनों का सीधा उल्लंघन है। इसके अलावा, ऑनलाइन प्रचार-प्रसार तंबाकू के अप्रत्यक्ष विज्ञापन के दायरे में आता है, जो कानूनन पूरी तरह प्रतिबंधित है।

The Print

Cough syrup deaths: NHRC issues notices to 3 states, Union health ministry and others

<https://theprint.in/india/cough-syrup-deaths-nhrc-issues-notices-to-3-states-union-health-ministry-and-others/2758505/>

PTI | 06 October, 2025 08:05 pm IST

New Delhi, Oct 6 (PTI) The NHRC on Monday issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Union health ministry, the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO) and the Directorate General of Health Services (DGHS) to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples of spurious drugs and submit test reports.

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

The commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan allegedly after consuming cough syrup.

Although initial tests by the Union health ministry reportedly did not find diethylene glycol or ethylene glycol, substances known to cause kidney toxicity, in the medicines, "the exact cause of death remains unclear with cases involving kidney failure and other complications", the NHRC said.

The Bench of the NHRC, presided by Priyank Kanoongo, Member, has taken cognisance of the Protection of Human Rights Act, 1993, in the matter.

"The Registry is directed to issue a notice to the Principal Secretary, Department of Health and Family Welfare, Govt of Rajasthan, Jaipur; the Principal Secretary, Department of Health and Family Welfare, Govt. of Madhya Pradesh, Bhopal; and the Principal Secretary, Department of Health and Family Welfare, Govt. of UP, Lucknow, with directions to get the allegations made in the complaint inquired into and to collect the samples of cough syrup, testing in their regional labs and ban the sale of spurious medicine on immediate basis," the notice said.

"The Drugs Controller General of India, Central Drugs Standard Control Organisation, Directorate General of Health Services, Ministry of Health and Family Welfare, Government of India, New Delhi, are also directed to order an investigation into the supply

of spurious drugs and also to order all the regional labs in the states to collect the samples of spurious drugs and submit the sample test reports,” it further stated.

The authorities have been directed to submit an action taken report within two weeks, the notice said.

The complainant, the NHRC said, highlighted the children’s deaths as a serious failure of drug safety, regulation and monitoring systems, constituting a violation of their fundamental rights, including the right to life, health and access to safe medicines.

The complainant sought the intervention of the NHRC in the matter and requested the constitution of a special investigation committee to examine how these cough syrups reached the market, including manufacturing, distribution, regulation and potential contamination with harmful chemicals.

The complainant has also sought an investigation into the roles of state and central authorities responsible for quality testing, oversight and regulation, besides ensuring timely compensation and legal support for the affected families, keeping them informed throughout the process.

According to the complainant, future preventive measures, including drug safety, licensing, monitoring and quality control systems, should be strengthened to avoid recurrence of such tragedies.

The complaint further urges that strict legal action should be taken against those found guilty and the sale of spurious medicines should be banned immediately.

“The allegations made in the complaint prima facie seem to be serious violations of human rights,” the NHRC said. PTI PLB DIV DIV

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Dainik Bhaskar

कफ सिरप से मौत पर राजस्थान, एमपी-यूपी सरकार को नोटिस:NHRC ने स्वास्थ्य मंत्रालय से जांच करने को कहा; सैंपल रिपोर्ट मांगी

<https://www.bhaskar.com/national/news/nhrc-notices-to-mp-rajasthan-up-on-cough-syrup-deathsprobe-ordered-136105910.html>

नई दिल्ली | 10 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सोमवार को मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी कर नकली कफ सिरप से बच्चों की मौत मामले में जांच करने का निर्देश दिया। इसके साथ ही नकली दवाओं की बिक्री पर तुरंत बैन लगाने का निर्देश भी दिया।

NHRC ने केंद्रीय स्वास्थ्य मंत्रालय समेत ड्रग्स कंट्रोलर जनरल ऑफ इंडिया (DCGI), सेंट्रल ड्रग्स स्टैंडर्ड कंट्रोल ऑर्गनाइजेशन (CDSCO) और डायरेक्टोरेट जनरल ऑफ हेल्थ सर्विसेज (DGHS) से नकली दवाओं की आपूर्ति की जांच करने का निर्देश दिया है।

साथ ही सभी राज्यों की लैब्स को सैंपल इकट्ठा कर टेस्ट रिपोर्ट भेजने को कहा है। NHRC ने नोटिस में कहा- एमपी और राजस्थान के कुछ जिलों में कथित तौर पर कफ सिरप पीने से 12 बच्चों की मौत के मामले में एक्शन लेने की मांग वाली शिकायत मिली है। सभी संबंधित विभाग जल्द कार्रवाई कर जवाब दें।

इससे पहले NHRC की प्रियांक कानूनगो की अध्यक्षता वाली बेंच ने मानवाधिकार संरक्षण अधिनियम 1993 के तहत मामले में एक्शन लिया। उन्होंने बताया कि शिकायतकर्ता ने विशेष जांच समिति बनाने की मांग की है।

साथ ही दवा के प्रोडक्शन-डिस्ट्रीब्यूशन, राज्य-केंद्र के अधिकारियों की भूमिका और पीड़ित परिवारों को मुआवजे देने की भी मांग की गई है। शिकायतकर्ता ने दवा सुरक्षा, नियम और निगरानी में गंभीर चूक बताई है और आरोप लगाया है कि ये बच्चों के जीवन, स्वास्थ्य और सुरक्षित दवाओं के अधिकार का उल्लंघन है।

कोल्ड्रिफ 3 राज्यों में बैन

कोल्ड्रिफ (Coldrif) दवा की मैन्युफैक्चरिंग तमिलनाडु के कांचीपुरम में हो रही थी। अब इसे देश के तीन राज्यों (मध्य प्रदेश, केरल और तमिलनाडु) में बैन कर दिया गया है। देशभर में दवाइयों को कंट्रोल करने वाली संस्था CDSCO दवा कंपनी के खिलाफ सख्त कदम उठाने के लिए तमिलनाडु फूड एंड ड्रग एडमिनिस्ट्रेशन (FDA) को लिखेगा।

तमिलनाडु के ड्रग डिपार्टमेंट के अधिकारियों की जांच में खुलासा हुआ है कि कोल्ड्रिफ कफ सिरप में 48.6% डाईथाइलीन ग्लॉयकाल की मिलावट है। यह एक जहरीला केमिकल है।

मध्य प्रदेश में कोल्ड्रिफ से 11 मौतों की पुष्टि एमपी के छिंदवाड़ा में कफ सिरप पीने से 11 बच्चों की मौत हुई है। पहला संदिग्ध मामला 24 अगस्त को सामने आया था। पहली मौत 7 सितंबर को हुई थी। इसके बाद 15 दिन में किडनी फेल होने से एक-एक कर 6 बच्चों की मौत हो गई।

एमपी स्टेट फूड एंड ड्रग कंट्रोलर दिनेश कुमार मौर्य ने शनिवार को बताया, "कोल्डिफ सिरप में डायएथिलीन ग्लाइकोल तय मात्रा से ज्यादा था। इसी कारण यह सिरप विषैला पाया गया।

CM मोहन यादव ने कोल्डिफ कफ सिरप पीने से मरने वाले बच्चों के परिवारों को 4-4 लाख रुपए की मदद देने की घोषणा की।

राजस्थान में अन्य दवा से अब तक 3 मौतें एमपी के अलावा राजस्थान में एक अन्य कफ सिरप पीने से भरतपुर और सीकर में एक-एक मौतें सामने आई हैं। शुरुआती जांच में Dextromethorphan hydrobromide syrup ip का नाम सामने आया। यह दवाई एक निजी फार्मा कंपनी केसंस फार्मा तैयार करती है। यहां भी बच्चों की मौत की वजह किडनी फेल होना बताया गया। शनिवार को चूरू में एक बच्चे की मौत का कारण भी कफ सिरप पीना बताया जा रहा है।

इसके बाद शनिवार को सरकार एक्शन में आई। राजस्थान सरकार ने केसंस फार्मा की सभी 19 प्रकार की दवाइयों पर रोक लगा दी है। राज्य के ड्रग कंट्रोलर राजाराम शर्मा को निलंबित कर दिया गया। इससे पहले, शर्मा ने कंपनी को जांच में क्लीन चिट दी थी।

केंद्र सरकार की एडवाइजरी, 2 साल से कम उम्र तो कफ सिरप नहीं

केंद्रीय स्वास्थ्य मंत्रालय ने 3 अक्टूबर को हेल्थ एडवाइजरी जारी करके कहा था कि दो साल से कम उम्र के बच्चों को कफ सिरप (खांसी और सर्दी की दवाएं) न दी जाएं।

स्वास्थ्य मंत्रालय के अंतर्गत आने वाले DGHS ने एडवाइजरी में कहा कि आमतौर पर 5 साल से कम उम्र के बच्चों को कफ सिरप नहीं दिया जाना चाहिए। इससे बड़े बच्चों को यदि कफ सिरप दिया जाए तो उनका इस्तेमाल सावधानीपूर्वक किया जाना चाहिए।

यानी जिस बच्चे को दवा दी जा रही है, उसे कड़ी निगरानी में रखा जाए। उसे उचित खुराक दी जाए। कम से कम समय के लिए दवा दी जाए। कई दवाओं के साथ कफ सिरप नहीं दिया जाए। DGHS की डॉ. सुनीता शर्मा ने यह एडवाइजरी जारी की है।

तमिलनाडु में बने वाली कोल्डिफ सिरप में 48% जहर कांचीपुरम जिले के सुंगुवर्चत्रम में स्थित श्रीसन फार्मास्यूटिकल की यूनिट से कोल्डिफ सिरप (बैच नंबर SR-13) जब्त किया गया। जांच में पता चला कि इसमें नॉन-फार्माकोपिया ग्रेड प्रोपीलीन ग्लाइकोल का इस्तेमाल हुआ, जो संभवतः डायथिलीन ग्लाइकोल (DEG) और एथिलीन ग्लाइकोल से दूषित था। दोनों ही केमिकल किडनी को नुकसान पहुंचाने वाले जहरीले पदार्थ हैं।

जैसे ही सैंपल चेन्नई की सरकारी ड्रग्स टेस्टिंग लैब में भेजे गए, वहां से 24 घंटे में रिपोर्ट दी गई। इसमें पाया गया कि कोल्डिफ सिरप का यह बैच 48.6% w/v DEG से जहरीला और 'Not of Standard Quality' है। जबकि अन्य चार दवाओं (रेस्पेलाइट D, GL, S1 और हेप्सैडिन सिरप) को स्टैंडर्ड क्वालिटी का पाया गया।

जांच रिपोर्ट के बाद तमिलनाडु सरकार का एक्शन

पूरे राज्य में कोल्डिफ सिरप की बिक्री-वितरण पर तुरंत रोक लगाई गई।

सभी ड्रग इंस्पेक्टरों को थोक और रिटेल दुकानों से स्टॉक फ्रीज करने का आदेश दिया।

ओडिशा और पुडुचेरी के अधिकारियों को भी अलर्ट किया गया।

कंपनी को स्टॉप प्रोडक्शन ऑर्डर जारी कर दिया गया।

मैन्युफैक्चरिंग लाइसेंस कैंसिल करने के लिए शो-काँज नोटिस भी भेजा गया।

DT Next

Cough syrup deaths: NHRC issues notices to 3 states, DCGI

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

<https://www.dtnext.in/amp/news/tamilnadu/cough-syrup-deaths-nhrc-issues-notices-to-3-states-dcgi-848746>

Author : PTI

Update:2025-10-06 19:40 IST

NEW DELHI: The NHRC has issued notices to Madhya Pradesh, Rajasthan and Uttar Pradesh governments, directing them to probe allegations of children's deaths due to contaminated cough syrup and immediately ban the sale of spurious medicines.

It has also directed the Drugs Controller General of India (DCGI), the Central Drugs Standard Control Organisation (CDSCO), the Directorate General of Health Services (DGHS) and the Union health ministry to order an investigation into the supply of spurious drugs and instruct all regional labs in states to collect the samples of spurious drugs and submit test reports.

"The authority is also directed to order all the Chief Drugs Controllers in the concerned states to process immediately banning of the spurious drugs and submit reports," the National Human Rights Commission (NHRC) said in a notice.

The commission said it has received a complaint seeking urgent intervention in cases of the deaths of 12 children in Madhya Pradesh (Chhindwara and Vidisha districts) and some districts of Rajasthan allegedly after consuming cough syrup.

Sakshi Post

NHRC takes suo motu cognisance of electrocution deaths of two children at Durga Puja pandal in Jabalpur

<https://m.sakshipost.com/amp/news/nhrc-takes-suo-motu-cognisance-electrocution-deaths-two-children-durga-puja-pandal-jabalpur>

6 Oct, 2025 19:35 IST

New Delhi, Oct 6 (IANS) The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that two children, aged 8 and 10 years, died due to electrocution while playing inside a Durga Puja pandal in Madhya Pradesh's Jabalpur.

Reportedly, the incident occurred on September 24, when the children came in contact with an iron pipe that had become electrically charged due to alleged negligent wiring by the organisers of the pandal.

The apex human rights body has observed that the contents of the news report, if true, raise a serious issue of violation of human rights.

The NHRC has issued notices to the Madhya Pradesh Chief Secretary and the Superintendent of Police, Jabalpur, calling for a detailed report on the matter within two weeks.

The report is expected to include the current status of the investigation.

According to media reports carried on September 25, a three-member team led by a Sub-Divisional Magistrate (SDM) has been constituted to probe the incident.

Preliminary investigation by the electricity department revealed that the electrocution was caused by illegally drawn power.

The victims were identified as 8-year-old Ayush Jharia and Ved Shrivastava, approximately 10 years old. Both children died after touching the live wire. Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This story has not been edited by the Sakshi Post team and is auto-generated from syndicated feed.

IANIS Live

NHRC takes suo motu cognisance of electrocution deaths of two children at Durga Puja pandal in Jabalpur

<https://ianslive.in/nhrc-takes-suo-motu-cognisance-of-electrocution-deaths-of-two-children-at-durga-puja-pandal-in-jabalpur--20251006193143>

IANIS | October 6, 2025 7:33 PM

New Delhi, Oct 6 (IANIS) The National Human Rights Commission (NHRC), India has taken suo motu cognisance of a media report that two children, aged 8 and 10 years, died due to electrocution while playing inside a Durga Puja pandal in Madhya Pradesh's Jabalpur.

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--IANIS

pds/dan

Amar Ujala

Cough Syrup: राष्ट्रीय मानवाधिकार आयोग का एक्शन, मध्य प्रदेश समेत तीन राज्यों और DCGI को जारी किया नोटिस

<https://www.amarujala.com/madhya-pradesh/bhopal/cough-syrup-national-human-rights-commission-takes-action-issues-notice-to-three-states-including-madhya-pra-2025-10-06>

न्यूज डेस्क, अमर उजाला, भोपाल Published by: संदीप तिवारी Updated Mon. 06 Oct 2025 08:40 PM IST

सार

भोपाल

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाते हुए मध्यप्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी किया है। साथ ही, भारतीय औषधि महानियंत्रक (DCGI) सहित कई केंद्रीय एजेंसियों को भी जांच के निर्देश दिए हैं।

विस्तार

कफ सिरप से कथित रूप से बच्चों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाते हुए मध्यप्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी किया है। साथ ही, भारतीय औषधि महानियंत्रक (DCGI) सहित कई केंद्रीय एजेंसियों को भी जांच के निर्देश दिए हैं। NHRC ने इन राज्यों में कथित रूप से दूषित और नकली कफ सिरप के सेवन से बच्चों की जान जाने की खबरों का संज्ञान लेते हुए संबंधित राज्यों से तथ्यात्मक रिपोर्ट और तत्काल कार्रवाई की जानकारी मांगी है।

नकली दवाओं पर तत्काल रोक के निर्देश

आयोग ने सभी राज्यों के मुख्य औषधि नियंत्रकों को निर्देश दिए हैं कि वे नकली दवाओं की बिक्री पर तुरंत रोक लगाएं और संबंधित रिपोर्ट सौंपें। साथ ही, CDSCO, DGHS और स्वास्थ्य मंत्रालय को भी यह सुनिश्चित करने को कहा गया है कि नकली दवाओं की आपूर्ति पर सख्ती से रोक लगाई जाए और उनकी जांच के लिए नमूने एकत्र कर जल्द रिपोर्ट दी जाए।

मध्यप्रदेश और राजस्थान में सबसे गंभीर हालात

NHRC के अनुसार, उसे मिली शिकायतों में बताया गया है कि मध्यप्रदेश के छिंदवाड़ा और विदिशा जिले, और राजस्थान के कुछ हिस्सों में कफ सिरप पीने से अब तक कम से कम 12 बच्चों की मौत हो चुकी है। इन मामलों को गंभीर मानवाधिकार उल्लंघन की श्रेणी में रखते हुए आयोग ने कहा है कि यदि यह आरोप सही पाए जाते हैं, तो यह बच्चों के स्वास्थ्य और जीवन के अधिकार का घोर उल्लंघन होगा। आयोग ने निर्देश दिए हैं कि राज्यों में स्थित सभी क्षेत्रीय दवा परीक्षण प्रयोगशालाएं (Drug Testing Labs) नकली या संदिग्ध दवाओं के सैंपल एकत्र करें और फॉरेंसिक परीक्षण के बाद रिपोर्ट सौंपें।

क्या है मामला?

हाल ही में मध्यप्रदेश फूड एंड ड्रग विभाग की रिपोर्ट में पाया गया कि कुछ कफ सिरप ब्रांड्स में मानक से कई गुना ज्यादा डायएथिलीन ग्लायकॉल (DEG) की मात्रा थी, जो कि किडनी और दिमाग को गंभीर नुकसान पहुंचा सकती है। सबसे ज्यादा असर छोटे बच्चों पर देखा गया है, जिससे मौतें भी हुई हैं। इस मामले में केंद्रीय स्वास्थ्य मंत्रालय पर भी सवाल उठ रहे हैं कि कैसे ऐसे खतरनाक सिरप बाजार में बिना सख्त जांच के पहुंच गए। आयोग की सख्ती के बाद अब केंद्र सरकार पर कार्रवाई का दबाव बढ़ गया है।

Ommcomm

NHRC Takes Suo Motu Cognisance After Children With Pneumonia Branded By Faith Healer In MP

<https://ommcomnews.com/india-news/nhrc-takes-suo-motu-cognisance-after-children-with-pneumonia-branded-by-faith-healer-in-mp/>

by OMMCOM NEWS | October 6, 2025 in Nation

New Delhi: The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that three children suffering from pneumonia were branded with a hot iron rod by a faith healer in Madhya Pradesh's Jhabua district.

Reportedly, the condition of one of the children is said to be serious.

Doctors have confirmed that the children were suffering from pneumonia and bore burn marks on their bodies.

The apex human rights body has said that the contents of the news report, if true, raise serious issues of violation of human rights.

The NHRC has issued notices to the Jhabua District Magistrate Neha Meena and the Superintendent of Police Padam Viloachan Shukla, calling for a detailed report on the matter within two weeks.

According to media reports carried on September 25, the parents of the children themselves had taken them to the faith healer.

Out of the three children who were branded with hot iron rods, two are infants who are two-months-old.

Following the incident, their health deteriorated significantly, and they were rushed to the Jhabua District Hospital in critical condition.

All three children are currently on oxygen support, and one girl has been referred to Dahod for further medical care.

The Madhya Pradesh Police are actively investigating to determine who branded the children and where these acts took place.

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The apex human rights body has the power to take suo motu action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

(IANS)

Punjab Kesari

कफ सिरप बना मौत का कारण! NHRC ने MP समेत 3 राज्यों और DCGI को नोटिस जारी किए

<https://www.punjabkesari.in/national/news/nhrc-issues-notice-to-mp-three-other-states-and-dcgi-2224714>

Edited By Parveen Kumar, Updated: 06 Oct, 2025 07:59 PM

देश में घटिया कफ सिरप से हुई मौतों के मामले ने अब गंभीर रूप ले लिया है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस पर स्वतः संज्ञान लेते हुए मध्य प्रदेश समेत तीन राज्यों और दवा नियामक संस्था DCGI को नोटिस जारी किए हैं।

नेशनल डेस्क: देश में घटिया कफ सिरप से हुई मौतों के मामले ने अब गंभीर रूप ले लिया है। राष्ट्रीय मानवाधिकार आयोग (NHRC) ने इस पर स्वतः संज्ञान लेते हुए मध्य प्रदेश समेत तीन राज्यों और दवा नियामक संस्था DCGI को नोटिस जारी किए हैं।

आयोग ने सभी से पूछा है कि घटिया दवाओं की बिक्री और निगरानी में लापरवाही कैसे हुई और इस मामले में अब तक क्या कार्रवाई की गई है। NHRC ने कहा कि मानव जीवन की रक्षा राज्य का दायित्व है, और यदि सरकारी लापरवाही के कारण लोगों की मौत हुई है, तो यह मानवाधिकारों का गंभीर उल्लंघन है। खबर अपडेट की जा रही है...

India News

NHRC seeks report on death of worker at Delhi's IGI Airport

<https://indianews.com.au/nhrc-seeks-report-on-death-of-worker-at-delhis-igi-airport/>

BY India News Newsdesk

October 7, 2025

New Delhi, Oct 6 (IANS) The National Human Rights Commission (NHRC) has sought a report from the Chairman of the Airports Authority of India (AAI) and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, within two weeks in connection with the death of a worker who fell from a height of around 10 feet during construction work at the Indira Gandhi International (IGI) Airport in the national capital.

The apex human rights body took suo motu cognisance of a media report alleging that attempts were made to suppress the incident by removing blood stains from the site.

In a press statement, the NHRC observed that the content of the report, if true, raise a serious issue of human rights violation.

It has sought details regarding the status of compensation, if any, paid to the next of kin of the deceased worker.

The apex human rights body has issued notices to the AAI Chairman and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, seeking a detailed report within two weeks.

According to a media report published on September 25, the injured worker was taken to a nearby hospital where doctors declared him brought dead. A case has been registered for causing death due to negligence.

Reportedly, the worker was hired by a contractor for the construction work.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

—IANS

pds/pgh

Navbharat

कफ सिरप से मौत : NHRC ने तीन राज्यों और डीसीजीआई को जारी किया नोटिस

<https://navabharat.news/cough-syrup-deaths-nhrc-issues-notices-to-three-states-and-dcgi/>

Yogesh Kumar Sahu October 6, 2025 Last Updated: October 6, 2025

नयी दिल्ली. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकारों को नोटिस जारी कर उन्हें दूषित कफ सिरप के कारण बच्चों की मौत के आरोपों की जांच करने और नकली दवाओं की बिक्री पर तत्काल प्रतिबंध लगाने का निर्देश दिया है.

एनएचआरसी ने भारतीय औषधि महानियंत्रक (डीसीजीआई), केंद्रीय औषधि मानक नियंत्रण संगठन (सीडीएससीओ), स्वास्थ्य सेवा महानिदेशालय (डीजीएचएस) और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों में सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने एकत्र करने और परीक्षण रिपोर्ट प्रस्तुत करने का निर्देश देने को भी कहा है.

आयोग ने एक नोटिस में कहा, “प्राधिकारियों को यह भी निर्देश दिया गया है कि वह संबंधित राज्यों के सभी मुख्य औषधि नियंत्रकों को नकली दवाओं पर तुरंत प्रतिबंध लगाने की प्रक्रिया शुरू करने और रिपोर्ट प्रस्तुत करने का आदेश दें.” आयोग ने कहा कि उसे मध्य प्रदेश (छिंदवाड़ा और विदिशा जिले) और राजस्थान के कुछ जिलों में कथित तौर पर कफ सिरप पीने से 12 बच्चों की मौत के मामलों में तत्काल हस्तक्षेप के अनुरोध वाली एक शिकायत मिली है.

Times of India

'I love Muhammad' row: Plea filed in NHRC on demolition of properties in Bareilly; affected families say no prior notice sent

https://timesofindia.indiatimes.com/city/meerut/i-love-muhammad-row-plea-filed-in-nhrc-on-demolition-of-properties-in-bareilly-affected-families-say-no-prior-notice-sent/amp_articleshow/124344396.cms

Krishna Chaudhary | Oct 6, 2025, 21:45 IST

Bareilly: Families in Bareilly affected by the bulldozer action on selected buildings following the 'I love Muhammad' row claimed on Monday that no demolition notices were served to them before their properties -- a banquet hall and an e-rickshaw station in particular -- were turned into rubble.

The Bareilly Development Authority (BDA) had on Saturday razed a sprawling banquet hall, named Raza Palace, operated by Nafees Ahmed, a close aide of Ittehad-e-Millat Council chief Tauqeer Raza, who has been arrested for alleged involvement in the violence that broke out following Friday prayers on Sept 26. Officials have been claiming that "action taken against certain properties and individuals are not targeted, rather part of routine, legal procedures".

However, aggrieved families -- most of them linked to Raza -- said that they felt they were deliberately targeted. "If authorities had given us a notice, we would have removed the goods and furniture from inside the banquet hall. We suffered losses worth crores of rupees. Why would we leave everything behind to inflate our losses?" a caretaker of the now-demolished banquet hall told TOI on Monday.

He claimed that they had all the legal documents but "officials refused to even look at them". A relative of Raza said the demolition was "sudden", with earthmovers arriving without any prior notice.

Meanwhile, Allahabad-based advocate Gajendra Singh Yadav has moved UP's State Human Rights Commission over the demolitions, police encounters and internet shutdown in the town. "There should be an independent probe into the encounters, demolition without notice and network suspension which clearly violated the citizens' rights," Yadav said.

He also said that the alleged fake encounter of Tazim and the other accused could amount to a violation of the right to life and judicial protection under Article 21 of the Constitution. Bareilly Police had last week arrested Tazim, a key accused in the case. According to SP city Manush Pareek, Tazim had opened fire at the police team as it tried to arrest him.

Earlier last week, an e-rickshaw charging point linked to Uman Raza, the cleric's son-in-law, was also demolished. Uman's father told TOI: "I had given this place on rent 1.5 years ago and there wasn't any charging station there at the time. The man who took the land allowed a few e-rickshaws to park there. The land which has been under scrutiny was purchased by my grandfather in 1970 and I've got all the documents and maps. We're being scrutinised only because we have a distant link with Tauqeer Raza even though we haven't spoken to him for long, and we had nothing to do with the protest."

Authorities had also sealed a house belonging to a man, Farhat, who was among those arrested, on allegations of sheltering Raza.

Bareilly DM Avinash Singh was not available to comment on the demolition matter. Meanwhile, police have announced Rs 15,000 bounty each on seven absconding individuals in the riots case.

News24 Hindi

खांसी की दवा से मौत मामले में NHRC सख्त, तीन राज्यों को जारी किया नोटिस

खांसी की दवा पीने से बच्चों की मौत के मामलों ने देशभर में हड़कंप मचा दिया है। मध्य प्रदेश, राजस्थान और महाराष्ट्र में कई बच्चों की मौत के बाद अब राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने मध्य प्रदेश, राजस्थान और उत्तर प्रदेश सरकारों के साथ औषधि महानियंत्रक को नोटिस जारी किया है और रिपोर्ट मांगी है।

<https://hindi.news24online.com/india/nhrc-issues-notice-madhya-pradesh-rajasthan-and-uttar-pradesh-government-over-deaths-of-children-cough-syrup/1345888/>

Written By:News24 हिंदी | Published By :Avinash Tiwari | Updated: Oct 6, 2025 22:24

खांसी की दवा से हो रही बच्चों की मौत से हड़कंप मचा हुआ है। डॉक्टर और दवा कंपनियां आमने-सामने आ गई हैं। मध्य प्रदेश में मामले को लेकर जांच चल रही है और एक्शन लिए जा रहे हैं। इसी बीच अब राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भी तीन राज्यों को नोटिस जारी कर दिया है और रिपोर्ट मांगी है।

राष्ट्रीय मानवाधिकार आयोग ने कफ सिरप से हुई मौतों को लेकर मध्य प्रदेश, राजस्थान, उत्तर प्रदेश सरकारों और औषधि महानियंत्रक को नोटिस जारी किया है। मध्य प्रदेश, राजस्थान और महाराष्ट्र में कफ सिरप पीने से कई बच्चों की मौत हो गई है, जिसके बाद स्वास्थ्य मंत्रालय ने जांच शुरू की है। केरल और तेलंगाना जैसे राज्यों ने सार्वजनिक अलर्ट जारी कर इस सिरप पर प्रतिबंध लगा दिया है।

इतना ही नहीं, NHRC ने भारतीय औषधि महानियंत्रक (DCGI), केंद्रीय औषधि मानक नियंत्रण संगठन (CDSCO), स्वास्थ्य सेवा महानिदेशालय (DGHS) और केंद्रीय स्वास्थ्य मंत्रालय को नकली दवाओं की आपूर्ति की जांच का आदेश देने और राज्यों में सभी क्षेत्रीय प्रयोगशालाओं को नकली दवाओं के नमूने एकत्र करने और परीक्षण रिपोर्ट प्रस्तुत करने का निर्देश देने का भी निर्देश दिया है।

आयोग ने यह भी कहा है कि मध्य प्रदेश (छिंदवाड़ा और विदिशा जिले) और राजस्थान के कुछ जिलों में कथित तौर पर कफ सिरप पीने से 12 बच्चों की मौत के मामले में तत्काल हस्तक्षेप की मांग वाली शिकायत मिली है। इसके बाद आयोग की तरफ से नोटिस जारी किया गया है।

बता दें कि मध्य प्रदेश में खांसी की दवा के सेवन से 16 बच्चों की मौत हो चुकी है। इस मामले में एक डॉक्टर को गिरफ्तार किया गया है। इंडिया टूडे से बात करते हुए डॉ. प्रवीण सोनी का कहना है कि वह लंबे समय से इस कंपनी की दवाओं को लिखता रहा है। उन्होंने कहा कि उन्होंने कहा, “मैंने हाल ही में 100 से अधिक बच्चों का इलाज किया है, और किसी भी मेडिकल दुकान ने बंद करने का कोई नोटिस जारी नहीं किया है”

India News

NHRC seeks report over death of 5-year-old in Hazaribagh's residential school

<https://indianews.com.au/nhrc-seeks-report-over-death-of-5-year-old-in-hazaribaghs-residential-school/>

BY India News Newsdesk

October 7, 2025

New Delhi, Oct 6 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 5-year-old student at a residential school in Jharkhand's Hazaribagh district succumbed to injuries allegedly inflicted by a teacher who had severely beaten him.

Reportedly, the brother of the deceased child, who is also enrolled at the same school, informed that the teacher assaulted his brother after he refused to eat the food served. The apex human rights body has observed that the contents of the news report, if true, raise a serious issue of violation of human rights.

The NHRC has issued notices to the Jharkhand Chief Secretary and the Superintendent of Police, Hazaribagh, calling for a detailed report on the matter within two weeks.

According to media reports carried on September 25, the accused teacher and the school manager are absconding.

The deceased and his brother were enrolled at the same residential school, residing in the hostel and attending different classes.

As per the victim's brother, the child often appeared withdrawn, missing their parents, and was visibly fearful around teachers. He further mentioned that the victim had stopped eating. During this period, a female teacher allegedly scolded him and beat him with a stick. The assault reportedly caused the child to collapse suddenly and stop breathing.

The brother added that the victim's eyes remained open, but he was unresponsive and showed no signs of movement. Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights. Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India.

The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

—IANS

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Janta Se Rishta

NHRC ने की DCGI को नोटिस जारी | एनएचआरसी ने डीसीजीआई को नोटिस जारी किया

<https://jantaserishta.com/national/-nhrc-dcgi--4306378>

6 अक्टूबर 2025

New Delhi नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (NHRC) ने मध्य प्रदेश, राजस्थान और उत्तर प्रदेश की राज्य सरकारों के साथ-साथ दवाओं के नियामक केंद्रीय निकाय डीसीजीआई (Drugs Controller General of India) को नोटिस जारी किया है। यह कदम उन मौतों के मद्देनजर उठाया गया है, जिनका कथित रूप से खाँसी सिरप (cough syrup) के सेवन से संबंध बताया जा रहा है। आयोग ने इस मामले में त्वरित जांच और जवाबदेही की मांग की है। एनएचआरसी ने संबंधित राज्यों को निर्देश दिया है कि वे इन मौतों की गहन और त्वरित जांच कर अपनी रिपोर्ट आयोग को प्रस्तुत करें। आयोग ने यह स्पष्ट किया कि उन्हें यह जानकारी चाहिए कि किन बच्चों की जान गई, उन्हें कितनी मात्रा में दवा दी गई, कौन-सी दवाएँ इस्तेमाल हुईं और क्या नियामक नियंत्रणों में कोई चूक हुई।

आयोग ने डीसीजीआई के साथ-साथ केंद्रीय स्वास्थ्य मंत्रालय, सीडीएससीओ (Central Drugs Standard Control Organisation) और डीजीएचएस (Directorate General of Health Services) को भी नोटिस में शामिल किया है। आयोग ने इन निकायों को निर्देश दिया कि नकली या अशुद्ध दवाओं की आपूर्ति करने वालों के खिलाफ कड़ी कार्रवाई की जाए। इसके साथ ही राज्य स्तरीय प्रयोगशालाओं को द्रव्य नमूने जमा करने और परीक्षण रिपोर्ट भेजने का आदेश दिया गया है। एनएचआरसी ने विशेष रूप से कहा है कि सभी राज्य दवा नियंत्रकों को तुरंत उन दवाओं को निषिद्ध करने की प्रक्रिया शुरू करनी चाहिए, जो गुणवत्ता मानकों के अनुरूप नहीं हैं। इस कार्रवाई की रिपोर्ट आयोग को प्रस्तुत करना अनिवार्य है। आयोग ने इस मामले को "तत्काल आवश्यक हस्तक्षेप" के रूप में देखा है, क्योंकि बच्चों की मौतें मानवाधिकार, स्वास्थ्य सुरक्षा और मूल अधिकारों के उल्लंघन की गंभीर चेतावनी हैं।

मीडिया रिपोर्टों के अनुसार, मध्य प्रदेश के छिंदवाड़ा और विदिशा जिलों तथा राजस्थान के कुछ जिलों में बच्चों की मौतों का खाँसी सिरप से संबंध बताया जा रहा है। आयोग ने यह भी पूछा है कि क्या इन जिलों में पहले से ही ऐसे मामले दर्ज हैं और यदि हां तो उनकी ताजा स्थिति क्या है। विशेषज्ञों के अनुसार, यह नोटिस नीति निर्माण और सार्वजनिक स्वास्थ्य प्रणाली की जवाबदेही की दिशा में महत्वपूर्ण संकेत देता है। यह इस बात की जांच करेगा कि नियामक निकायों और राज्य सरकारों ने दवाओं की गुणवत्ता नियंत्रण प्रणाली को प्रभावी रूप से लागू किया या नहीं।

Sakshi Post

NHRC seeks report over death of 5-year-old in Hazaribagh's residential school

<https://www.sakshipost.com/news/nhrc-seeks-report-over-death-5-year-old-hazaribagh-s-residential-school-460788>

Oct 06, 2025, 22:40 IST

New Delhi, Oct 6 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that a 5-year-old student at a residential school in Jharkhand's Hazaribagh district succumbed to injuries allegedly inflicted by a teacher who had severely beaten him.

Reportedly, the brother of the deceased child, who is also enrolled at the same school, informed that the teacher assaulted his brother after he refused to eat the food served. The apex human rights body has observed that the contents of the news report, if true, raise a serious issue of violation of human rights.

The NHRC has issued notices to the Jharkhand Chief Secretary and the Superintendent of Police, Hazaribagh, calling for a detailed report on the matter within two weeks.

According to media reports carried on September 25, the accused teacher and the school manager are absconding.

The deceased and his brother were enrolled at the same residential school, residing in the hostel and attending different classes.

As per the victim's brother, the child often appeared withdrawn, missing their parents, and was visibly fearful around teachers. He further mentioned that the victim had stopped eating. During this period, a female teacher allegedly scolded him and beat him with a stick. The assault reportedly caused the child to collapse suddenly and stop breathing.

The brother added that the victim's eyes remained open, but he was unresponsive and showed no signs of movement.

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The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Janta Se Rishta

मध्य प्रदेश: एनएचआरसी ने करंट लगने से दो बच्चों की कथित मौत का लिया स्वतः संज्ञान

<https://jantaserishta.com/local/madhya-pradesh/madhya-pradesh-nhrc-takes-suo-motu-cognizance-of-alleged-death-of-two-children-due-to-electrocution--4306659>

6 अक्टूबर 2025

Delhi दिल्ली। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के जबलपुर में एक दुर्गा पूजा पंडाल में बिजली का करंट लगने से दो बच्चों की कथित मौत का स्वतः संज्ञान लिया। कथित तौर पर पंडाल के आयोजकों द्वारा बिजली के तारों को लापरवाही से जोड़ा गया था। एनएचआरसी ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। राष्ट्रीय मानव अधिकार आयोग, भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि मध्य प्रदेश के जबलपुर जिले में एक दुर्गा पूजा पंडाल के अंदर खेलते समय 8 साल और 10 साल की उम्र के दो बच्चों की बिजली का करंट लगने से मौत हो गई। कथित तौर पर यह घटना 24 सितंबर को तब हुई जब पीड़ित बच्चे लोहे के एक पाइप के संपर्क में आ गए। पंडाल के आयोजकों की ओर से बिजली के तारों को लापरवाही से जोड़ा गया था।

आयोग ने पाया है कि अगर मीडिया रिपोर्ट की सामग्री सत्य है तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है, इसलिए आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। इसमें जांच की स्थिति भी शामिल होना अपेक्षित है। 25 सितंबर को प्रकाशित मीडिया रिपोर्टों के अनुसार, घटना की जांच के लिए एक सबडिविजनल मजिस्ट्रेट (एसडीएम) के नेतृत्व में तीन सदस्यीय टीम का गठन किया गया है।

वहीं, इससे पहले एनएचआरसी ने ऑनलाइन प्लेटफॉर्म के जरिए धूम्रपान से जुड़े उत्पादों की बिक्री पर गंभीर चिंता जताई है। इस संबंध में 23 सितंबर को दर्ज की गई शिकायत को आयोग ने 26 सितंबर को संज्ञान में लिया और मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत कार्रवाई करते हुए संबंधित विभागों को नोटिस जारी किया। शिकायत में कहा गया है कि ई-कॉमर्स प्लेटफॉर्म जैसे ब्लिंकिट, इंस्टामार्ट, जेप्टो और अन्य पर खुलेआम रोलिंग पेपर्स, फिल्टर टिप्स, क्रशिंग ट्रे और अन्य धूम्रपान से जुड़े उपकरण आसानी से उपलब्ध हैं। इन प्लेटफॉर्म पर उम्र सत्यापन की व्यवस्था बेहद कमजोर है, जिसमें केवल '18 वर्ष से ऊपर' का बॉक्स टिक करने से ही उत्पाद खरीदे जा सकते हैं। इसका फायदा उठाकर नाबालिग भी इन खतरनाक उत्पादों तक पहुंच बना रहे हैं।

एक गंभीर आरोप यह भी है कि इन उत्पादों पर अनिवार्य स्वास्थ्य चेतावनी तक नहीं दी जाती, जो सिगरेट और अन्य तंबाकू उत्पाद अधिनियम (सीओटीपीए) 2003 कानून और उसके संशोधनों का सीधा उल्लंघन है। इसके अलावा, ऑनलाइन प्रचार-प्रसार तंबाकू के अप्रत्यक्ष विज्ञापन के दायरे में आता है, जो कानूनन पूरी तरह प्रतिबंधित है।

Sakshi Post

NHRC takes suo motu cognisance after children with pneumonia branded by faith healer in MP

<https://www.sakshipost.com/news/nhrc-takes-suo-motu-cognisance-after-children-pneumonia-branded-faith-healer-mp-460773>

Oct 06, 2025, 21:40 IST

New Delhi, Oct 6 (IANS) The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report that three children suffering from pneumonia were branded with a hot iron rod by a faith healer in Madhya Pradesh's Jhabua district.

Reportedly, the condition of one of the children is said to be serious.

Doctors have confirmed that the children were suffering from pneumonia and bore burn marks on their bodies.

The apex human rights body has said that the contents of the news report, if true, raise serious issues of violation of human rights.

The NHRC has issued notices to the Jhabua District Magistrate Neha Meena and the Superintendent of Police Padam Vilochan Shukla, calling for a detailed report on the matter within two weeks.

According to media reports carried on September 25, the parents of the children themselves had taken them to the faith healer.

Out of the three children who were branded with hot iron rods, two are infants who are two-months-old.

Following the incident, their health deteriorated significantly, and they were rushed to the Jhabua District Hospital in critical condition.

All three children are currently on oxygen support, and one girl has been referred to Dahod for further medical care.

The Madhya Pradesh Police are actively investigating to determine who branded the children and where these acts took place.

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The apex human rights body has the power to take suo motu action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Sakshi Post

NHRC seeks report on death of worker at Delhi's IGI Airport

<https://m.sakshipost.com/amp/news/nhrc-seeks-report-death-worker-delhis-igi-airport-460774>

6 Oct, 2025 21:40 IST

New Delhi, Oct 6 (IANS) The National Human Rights Commission (NHRC) has sought a report from the Chairman of the Airports Authority of India (AAI) and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, within two weeks in connection with the death of a worker who fell from a height of around 10 feet during construction work at the Indira Gandhi International (IGI) Airport in the national capital.

The apex human rights body took suo motu cognisance of a media report alleging that attempts were made to suppress the incident by removing blood stains from the site.

In a press statement, the NHRC observed that the content of the report, if true, raise a serious issue of human rights violation.

It has sought details regarding the status of compensation, if any, paid to the next of kin of the deceased worker.

The apex human rights body has issued notices to the AAI Chairman and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, seeking a detailed report within two weeks.

According to a media report published on September 25, the injured worker was taken to a nearby hospital where doctors declared him brought dead. A case has been registered for causing death due to negligence.

Reportedly, the worker was hired by a contractor for the construction work.

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Disclaimer: This story has not been edited by the Sakshi Post team and is auto-generated from syndicated feed.

Jagran

AAI के चेयरमैन और दिल्ली पुलिस को मानवाधिकार आयोग का नोटिस, मिटाए गए थे दिल्ली एयरपोर्ट पर हुई मौत के सबूत

<https://www.jagran.com/delhi/new-delhi-city-ncr-igi-airport-worker-death-human-rights-commission-seeks-report-24072781.html>

By Gautam Kumar Mishra Edited By: Kushagra Mishra

Updated: Mon, 06 Oct 2025 11:24 PM (IST)

राष्ट्रीय मानवाधिकार आयोग ने आईजीआई एयरपोर्ट पर कामगार की मौत के मामले में स्वतः संज्ञान लेते हुए एयरपोर्ट अथॉरिटी और पुलिस से रिपोर्ट तलब की है। दैनिक जागरण में प्रकाशित खबर के अनुसार कामगार की ऊंचाई से गिरने से मौत हो गई थी और घटनास्थल पर सबूत मिटाने की कोशिश की गई थी। आयोग ने मुआवजे की स्थिति पर भी जानकारी मांगी है।

HighLights

आयोग ने दो सप्ताह में रिपोर्ट मांगी।

सबूत मिटाने की कोशिश का आरोप।

डायल ने सुरक्षा प्रोटोकॉल उल्लंघन बताया।

जागरण संवाददाता, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने आईजीआई एयरपोर्ट पर कामगार की मौत एवं घटनास्थल से सबूत मिटाने की कोशिश से जुड़े मामले में प्रकाशित खबर पर स्वतः संज्ञान लिया है।

आयोग ने इस पूरे प्रकरण में एयरपोर्ट अथॉरिटी ऑफ इंडिया के चेयरमैन व आईजीआई जिला पुलिस उपायुक्त को नोटिस जारी किया है। दोनों को दो सप्ताह के भीतर आयोग के समक्ष विस्तृत रिपोर्ट देने को कहा गया है।

आयोग ने इस मामले को गंभीर बताते हुए रिपोर्ट में मृतक कामगार के निकटतम स्वजन को दिए गए मुआवजे की स्थिति से अवगत कराने को कहा है।

यह घटना 24 सितंबर की बताई जा रही है। एयर साइड की इस घटना के बारे में खबर में बताया गया था कि जिस कामगार की मौत हुई है, उनका नाम सुखदेव है। सुखदेव 10 फीट की ऊंचाई से गिरे थे।

सुखदेव मूल रूप से उत्तर प्रदेश के गोंडा के रहने वाले थे। कॉलर व अस्पताल से मिली जानकारी के आधार पर टर्मिनल 3 के एग्न एरिया में पुलिस जब घटनास्थल पर पहुंची तो पाया कि लोहे के मचान के बीच खून के धब्बे हैं।

पुलिस ने पाया कि इन धब्बों को धोने की कोशिश की गई है। आसपास पानी के कारण जमीन गीला था। स्पष्ट था कि आरोपित पक्ष को जब लगा कि मामला लापरवाही से जुड़ा है तो उसने सबूत तक मिटाने के प्रयास किए।

आईजीआई थाना पुलिस ने पूरा मामला संज्ञान में आने के बाद न सिर्फ लापरवाही से मौत बल्कि सबूत मिटाने की धारा में भी प्राथमिकी दर्ज कर घटना की जांच शुरू कर दी।

आरोपों की गंभीरता को देखते हुए इस मामले में इंस्पेक्टर रैंक के अधिकारी को जांच अधिकारी नियुक्त किया गया। उधर, आईजीआई एयरपोर्ट प्रबंधन एजेंसी डायल का कहना है कि निर्माण ठेकेदार (तृतीय पक्ष) द्वारा किया जा रहा था। डायल ने यह भी कहा कि जिस कामगार की मौत हुई है, वे सुरक्षा प्रोटोकाल का पालन नहीं कर रहे थे।

News18

NHRC Takes Note Of Worker's Death At Delhi Airport's T3, Asks For Report In 2 Weeks | News18 Impact

<https://www.news18.com/india/nhrc-takes-note-of-workers-death-at-delhi-airports-t3-asks-for-report-in-2-weeks-news18-impact-ws-l-9618464.html>

Reported By : Anvit Srivastava, News18.com

Edited By: Oindrila Mukherjee

Last Updated:October 07, 2025, 07:00 IST

The crime scene was found to be cleaned up before forensics arrived, leading the Delhi Police to register a case for tampering of evidence and causing death by negligence

The National Human Rights Commission has taken suo motu cognizance of the death of a man, who fell down from a height during the ongoing expansion work at Delhi airport's Terminal 3. It has called for a detailed report to be submitted in two weeks.

News18 had reported the man's death on September 25. Sukhdev Sharma, 34, died after falling from a height while working. The crime scene was found to be cleaned up before forensics arrived, leading the Delhi Police to register a case for tampering of evidence and causing death by negligence.

The airport operator has refused to comment or respond to evidence tampering allegations. The incident took place on September 5, when Sharma — a resident of Gonda in Uttar Pradesh — slipped off scaffolding and sustained fatal injuries.

"Reportedly, the worker was hired by a contractor for the construction work. Reportedly, attempts were made to suppress the incident by removing the bloodstains from the site of the incident," the NHRC said.

The NHRC said if the media report is accurate, it raises a serious issue of human rights violation. Consequently, it issued notices to the chairman of the Airports Authority of India (AAI) and the deputy commissioner of police, IGI Airport Unit, Delhi, requesting a detailed report within two weeks, including the status of any compensation paid to Sharma's next of kin.

"A police team that reached the spot inspected the area. The incident spot was the apron area where scaffolding and construction material was found. Police further found that blood stains on the area where the man had fallen appeared to have been washed. Crime and forensics teams were then called on spot for a detailed inspection," stated an FIR, which accessed to News18.

A senior police officer told News18 that a case was registered under Section 106(1) of the Bharatiya Nyaya Sanhita (BNS) for causing death by negligence and section 238A for causing the disappearance of evidence or giving false information to protect an offender.

Dainik Bhaskar

सीवर चेंबर में श्रमिक की मौत पर एनएचआरसी सख्त:नगर निगम कमिश्नर और एसपी से मांगी रिपोर्ट; इंजीनियरों पर FIR, दो कर्मचारी निलंबित

<https://www.bhaskar.com/local/mp/satna/news/nhrc-strict-on-workers-death-in-sewer-chamber-136109498.html>

सतना 24 मिनट पहले

सतना जिले के कृपालपुर में सीवर चेंबर की सफाई के दौरान एक श्रमिक की मौत और दो अन्य के बेहोश होने की घटना पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने गंभीर रुख अपनाया है। आयोग ने मामले का स्वतः संज्ञान लेते हुए नगर निगम आयुक्त और पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

बिना सुरक्षा के उतरे थे श्रमिक, एक की मौत

यह हादसा 25 सितंबर को दोपहर करीब 12 बजे रीवा रोड स्थित कृपालपुर में हुआ। 40 वर्षीय श्रमिक अमित उर्फ संत कुमार कुशवाहा करीब 20 फीट गहरे सीवर चेंबर में सफाई के लिए उतरे थे। आरोप है कि उन्हें बिना किसी सुरक्षा उपकरण और फ्लेम टेस्ट के ही नीचे उतारा गया, जिससे जहरीली गैस के कारण उनकी मौके पर ही मौत हो गई। दो अन्य श्रमिक बेहोश हो गए थे।

मानवाधिकार आयोग ने मांगी विस्तृत जानकारी

राष्ट्रीय मानवाधिकार आयोग ने नगर निगम कमिश्नर शेरसिंह मीना और पुलिस अधीक्षक हंसराज सिंह को नोटिस भेजा है। आयोग ने मृतक सहित इस प्रोजेक्ट में लगे सभी सफाईकर्मियों का विवरण, अन्य प्रभावितों की स्थिति, जांच की स्थिति और पीड़ित परिवार को दी गई सहायता की जानकारी मांगी है।

इंजीनियरों पर एफआईआर, दो निगम कर्मचारी निलंबित

हादसे के बाद कोलगवां पुलिस ने मर्ग कायम कर जांच शुरू की थी। जांच के बाद एन विराड कंपनी के फील्ड इंजीनियर संजीव कुमार और पूर्व प्रोजेक्ट मैनेजर के खिलाफ एफआईआर दर्ज की गई है। नगर निगम ने इस मामले में कार्रवाई करते हुए प्रभारी कार्यपालन यंत्री दीपक बागरी और उपयंत्री हर्षिता बैरागी को निलंबित कर दिया है। हादसे की जांच के लिए तीन सदस्यीय टीम भी बनाई गई है।

कंसल्टेंट कंपनी पर अब तक कोई कार्रवाई नहीं

हालांकि अब तक इस सीवर प्रोजेक्ट की कंसल्टेंट कंपनी इजिस इंडिया पर कोई ठोस कार्रवाई नहीं की गई है, जबकि श्रमिकों की सुरक्षा सुनिश्चित करना और निगरानी करना उसी की जिम्मेदारी थी। जानकारों का कहना है कि पिछले डेढ़ साल में इसी प्रोजेक्ट के दौरान पांच हादसे हो चुके हैं, जिनमें अब तक चार श्रमिकों की जान जा चुकी है।

Lokmat Times

NHRC seeks report on death of worker at Delhi's IGI Airport

<https://www.lokmatimes.com/national/nhrc-seeks-report-on-death-of-worker-at-delhis-igi-airport/amp/>

By IANS | Updated: October 6, 2025 21:40 IST

New Delhi, Oct 6 The National Human Rights Commission (NHRC) has sought a report from the Chairman of ...

New Delhi, Oct 6 The National Human Rights Commission (NHRC) has sought a report from the Chairman of the Airports Authority of India (AAI) and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, within two weeks in connection with the death of a worker who fell from a height of around 10 feet during construction work at the Indira Gandhi International (IGI) Airport in the national capital.

The apex human rights body took suo motu cognisance of a media report alleging that attempts were made to suppress the incident by removing blood stains from the site.

In a press statement, the NHRC observed that the content of the report, if true, raise a serious issue of human rights violation.

It has sought details regarding the status of compensation, if any, paid to the next of kin of the deceased worker.

The apex human rights body has issued notices to the AAI Chairman and the Deputy Commissioner of Police, IGI Airport Unit, Delhi, seeking a detailed report within two weeks.

According to a media report published on September 25, the injured worker was taken to a nearby hospital where doctors declared him brought dead. A case has been registered for causing death due to negligence.

Reportedly, the worker was hired by a contractor for the construction work.

Established under the Protection of Human Rights Act, 1993, the NHRC, an autonomous statutory body, is an embodiment of India's concern for the promotion and protection of human rights.

Its primary role is to protect and promote human rights, defined as the rights relating to life, liberty, equality, and dignity of individuals guaranteed by the Constitution or embodied in international covenants and enforceable by courts in India. The apex human rights body has the power to take suo motu (on its own motion) action based on media reports, public knowledge or other sources, without receiving a formal complaint of human rights violations.

Disclaimer: This post has been auto-published from an agency feed without any modifications to the text and has not been reviewed by an editor

Khas Khabar

मध्य प्रदेश: एनएचआरसी ने करंट लगने से दो बच्चों की कथित मौत का लिया स्वतः संज्ञान

<https://www.m.khaskhabar.com/news/news-madhya-pradesh-nhrc-takes-suo-motu-cognizance-of-alleged-electrocution-deaths-of-two-children-news-hindi-1-758494-KKN.html>

khaskhabar.com: सोमवार, 06 अक्टूबर 2025 10:41 PM (IST)

नई दिल्ली। राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने मध्य प्रदेश के जबलपुर में एक दुर्गा पूजा पंडाल में बिजली का करंट लगने से दो बच्चों की कथित मौत का स्वतः संज्ञान लिया। कथित तौर पर पंडाल के आयोजकों द्वारा बिजली के तारों को लापरवाही से जोड़ा गया था।

एनएचआरसी ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। राष्ट्रीय मानव अधिकार आयोग, भारत ने एक मीडिया रिपोर्ट का स्वतः संज्ञान लिया है, जिसमें बताया गया है कि मध्य प्रदेश के जबलपुर जिले में एक दुर्गा पूजा पंडाल के अंदर खेलते समय 8 साल और 10 साल की उम्र के दो बच्चों की बिजली का करंट लगने से मौत हो गई। कथित तौर पर यह घटना 24 सितंबर को तब हुई जब पीड़ित बच्चे लोहे के एक पाइप के संपर्क में आ गए। पंडाल के आयोजकों की ओर से बिजली के तारों को लापरवाही से जोड़ा गया था। आयोग ने पाया है कि अगर मीडिया रिपोर्ट की सामग्री सत्य है तो यह मानव अधिकार उल्लंघन का गंभीर मुद्दा है, इसलिए आयोग ने मध्य प्रदेश सरकार के मुख्य सचिव और जबलपुर के पुलिस अधीक्षक को नोटिस जारी कर दो सप्ताह के भीतर मामले की विस्तृत रिपोर्ट मांगी है। इसमें जांच की स्थिति भी शामिल होना अपेक्षित है।

25 सितंबर को प्रकाशित मीडिया रिपोर्टों के अनुसार, घटना की जांच के लिए एक सबडिविजनल मजिस्ट्रेट (एसडीएम) के नेतृत्व में तीन सदस्यीय टीम का गठन किया गया है। वहीं, इससे पहले एनएचआरसी ने ऑनलाइन प्लेटफॉर्म के जरिए धूम्रपान से जुड़े उत्पादों की बिक्री पर गंभीर चिंता जताई है। इस संबंध में 23 सितंबर को दर्ज की गई शिकायत को आयोग ने 26 सितंबर को संज्ञान में लिया और मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत कार्रवाई करते हुए संबंधित विभागों को नोटिस जारी किया। शिकायत में कहा गया है कि ई-कॉमर्स प्लेटफॉर्म जैसे ब्लिंकिट, इंस्टामार्ट, जेष्टो और अन्य पर खुलेआम रोलिंग पेपर्स, फिल्टर टिप्स, क्रशिंग ट्रे और अन्य धूम्रपान से जुड़े उपकरण आसानी से उपलब्ध हैं। इन प्लेटफॉर्म पर उम्र सत्यापन की व्यवस्था बेहद कमजोर है, जिसमें केवल '18 वर्ष से ऊपर' का बॉक्स टिक करने से ही उत्पाद खरीदे जा सकते हैं। इसका फायदा उठाकर नाबालिग भी इन खतरनाक उत्पादों तक पहुंच बना रहे हैं।

एक गंभीर आरोप यह भी है कि इन उत्पादों पर अनिवार्य स्वास्थ्य चेतावनी तक नहीं दी जाती, जो सिगरेट और अन्य तंबाकू उत्पाद अधिनियम (सीओटीपीए) 2003 कानून और उसके संशोधनों का सीधा उल्लंघन है। इसके अलावा, ऑनलाइन प्रचार-प्रसार तंबाकू के अप्रत्यक्ष विज्ञापन के दायरे में आता है, जो कानूनन पूरी तरह प्रतिबंधित है।

The Sootr

प्रियंक कानूनगो को थाने में निरीक्षण के लिए एएसआई ने रोका, बोला- बिना पूछे नहीं आ सकते

<https://thesootr.com/state/madhya-pradesh/priyanka-kanungo-asi-stops-inspection-says-cannot-visit-station-without-permission-10535652>

Sandeep Kumar, 06 Oct 2025 23:57 IST

Jabalpur: राष्ट्रीय मानव अधिकार आयोग (NHRC) के सदस्य प्रियंक कानूनगो हाल ही में मध्यप्रदेश के दौरे पर थे। जबलपुर जिले के शहपुरा थाने का निरीक्षण करने के दौरान उन्हें अप्रत्याशित रूप से अभद्रता का सामना करना पड़ा। प्रियंक कानूनगो थाने में बंदियों की गणना और रिकॉर्ड चेक करने पहुंचे थे, लेकिन थाने में कोई सीनियर अधिकारी मौजूद नहीं था, केवल दो कांस्टेबल थे। जब प्रियंक ने रिकॉर्ड चेक करने के लिए सब इंस्पेक्टर को बुलाया, तो उन्होंने निरीक्षण में सहयोग करने से इंकार कर दिया।

एएसआई ने निरीक्षण से इंकार किया

आरोप है कि सब इंस्पेक्टर ने प्रियंक कानूनगो से यह तक कह दिया कि "आप बिना पूर्व सूचना के थाने नहीं आ सकते"। इस असहयोग और अभद्रता की घटना पर प्रियंक ने अपने X (पूर्व Twitter) हैंडल पर मप्र पुलिस डिपार्टमेंट और डीजीपी से सवाल किया कि उन्हें अब निरीक्षण के लिए किससे अनुमति लेनी होगी। प्रियंक का यह पोस्ट सोशल मीडिया पर वायरल हो गया, जिससे पुलिस महकमे में हड़कंप मच गया।

NHRC की कार्रवाई

प्रियंक कानूनगो का दौरा सिर्फ निरीक्षण तक सीमित नहीं था, बल्कि उन्होंने शहपुरा थाने में कुछ समय पहले हुई एक गंभीर घटना का भी संज्ञान लिया। बताया जाता है कि कुछ महीने पहले एक व्यक्ति को शराब रखने के शक में गिरफ्तार किया गया था, लेकिन छापेमारी में कुछ नहीं मिलने पर पुलिस ने उसे बुरी तरह मारा था। उसकी पीठ, कमर और आंख में चोट आई थी, और एमएलसी के बाद यह मामला सामने आया था। प्रियंक ने इस घटना को भी आयोग के संज्ञान में लिया और पुलिस अधिकारियों से उचित कार्रवाई की मांग की।

पुलिस विभाग का संज्ञान और कार्रवाई

प्रियंक कानूनगो के सोशल मीडिया पर डीजीपी से सवाल करने और पुलिस विभाग के खिलाफ आरोप लगाने के बाद जबलपुर पुलिस विभाग में हड़कंप मच गया। जबलपुर एसपी एसके शर्मा ने इस मामले की जांच के लिए एक प्रतिवेदन तैयार किया और एसपी को सौंपा। उन्होंने बताया कि इस मामले में प्रियंक कानूनगो से फोन पर बात हुई थी और उन्होंने कहा कि थाने में उनसे ठीक बर्ताव किया गया। हालांकि, विभागीय कार्रवाई की जाएगी और आरोपियों के खिलाफ कार्रवाई की जाएगी।

आयोग और पुलिस महकमे में टकराव की स्थिति

प्रियंक कानूनगो का इस मामले में उठाया गया सवाल न केवल मप्र पुलिस की कार्यप्रणाली पर सवाल उठाता है, बल्कि यह भी दर्शाता है कि अधिकारियों के बीच सहमति और कामकाजी संबंधों की स्थिति कैसी है। इससे पहले भी मानवाधिकार आयोग ने कई मामलों में हस्तक्षेप किया है, लेकिन इस तरह का मामला सीधे

Vocal TV

सतना: राष्ट्रीय मानवाधिकार आयोग सदस्य ने मानवधिकारों और समावेशी विकास पर की समीक्षा

<https://vocaltv.in/madhya-pradesh/satna-national-human-rights-commission-member-reviphp/cid17531810.htm>

By VocalTV Desk | Oct 6, 2025, 19:58 IST

सतना, 06 अक्टूबर (हि.स.)। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने सोमवार को सतना पहुंचकर कलेक्ट्रेट सभाकक्ष में जिला अधिकारियों की बैठक लेकर मानवधिकारों और समावेशी विकास से संबंधित विषयों पर समीक्षा की। इस अवसर पर अपर कलेक्टर विकास सिंह, अतिरिक्त पुलिस अधीक्षक शिवेश सिंह बघेल, जेल अधीक्षक लीना कोष्टा, बाल संरक्षण अधिकारी राजीव सिंह, जिला शिक्षा अधिकारी कंचन श्रीवास्तव, डीपीसी विष्णु त्रिपाठी, प्राचार्य शासकीय महाविद्यालय एससी राय, सिविल सर्जन डॉ. मनोज शुक्ला, जिला संयोजक डॉ. अरूण शुक्ला, जिला आपूर्ति अधिकारी सम्यक जैन सहित विभिन्न विभागों के जिला प्रमुख अधिकारी उपस्थित रहे।

राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने मानवधिकार और समावेशी विकास से संबंधित प्रमुख विषयगत क्षेत्रों के कार्यान्वयन की स्थिति और जमीनी स्तर पर वास्तविकताओं की समीक्षा की। समीक्षा के विशिष्ट क्षेत्रों में रोजगार एवं कौशल विकास का अधिकार, बच्चों के अधिकार और किशोर न्याय प्रणाली मानव तस्करी, वृद्ध व्यक्तियों, वरिष्ठ नागरिकों के अधिकार, विकलांग व्यक्तियों के अधिकार, पंचायती राज संस्थाओं और स्थानीय स्वशासन निकायों का कामकाज, खेल और मानवधिकार युवा मामले, सांस्कृतिक, दार्शनिक और कलात्मक अभिव्यक्ति में मानवधिकार बाल यौन शोषण सामग्री (सीएसएम) के संबंध में अधिकारियों से जानकारी लेकर समीक्षा की।

उन्होंने सिलिकोसिस बीमारी के रोकथाम और बीमारी से प्रभावित व्यक्तियों की सूची के बारे में जानकारी लेते हुए कहा कि स्वास्थ्य विभाग, प्रदूषण नियंत्रण विभाग समन्वय के साथ इस बीमारी को रोकने के आवश्यक प्रबंध करें। बाल कल्याण समिति से पास्को एक्ट के तहत पंजीकृत प्रकरणों की जानकारी लेते हुए आयोग सदस्य ने कहा कि बाल संरक्षण अधिकारी बाल कल्याण समिति और किशोर न्याय बोर्ड 18 वर्ष तक के बालक-बालिकाओं का संरक्षण सुनिश्चित कराये।

जिला पंचायत की ओर से बताया गया कि जिले में 9052 महिलाओं के स्व-सहायता समूह गठित है। इनमें 1 लाख 7 हजार 448 महिला सदस्य योजना से लाभांशित हुई है। आयोग सदस्य ने समूह की महिलाओं को उत्पादन की गतिविधियों से जोड़ते हुए उन्हें सशक्त बनाने और ग्रामीण तथा नगरीय क्षेत्र में मजदूरों का काम के अभाव में पलायन रोकने के निर्देश दिये। इस मौके पर बाल कल्याण समिति की अध्यक्ष चन्द्रकिरण श्रीवास्तव, सदस्य कामता पाण्डेय, अंजना, मंजूषा शाह तथा किशोर न्याय बोर्ड के पदाधिकारी सदस्य उपस्थित रहे।

हिन्दुस्थान समाचार / मुकेश तोमर

Dainik Bhaskar

राष्ट्रीय मानव अधिकार आयोग के सदस्य कानूनगो ने लिखा:-ये कैसी एमपी पुलिस! ASI कहता है बिना पूर्व सूचना के थाने नहीं आ सकते

<https://www.bhaskar.com/local/mp/jabalpur/news/member-of-the-national-human-rights-commission-wrote-on-x-136103832.html>

जबलपुर 3 घंटे पहले

राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने सोशल मीडिया पर लिखते हुए डीजीपी से पूछा है कि क्या पुलिस थाने का निरीक्षण करने के लिए आज्ञा लेनी होगी, आपके थाने का एसआई कह रहा है कि बिना पूर्व सूचना के आप थाने नहीं आ सकते हैं।

राष्ट्रीय मानवाधिकार आयोग के सदस्य ने यह भी लिखा कि आपके थाने का स्टाफ ने सहयोग नहीं किया है। उन्होंने लिखा कि अब डीजीपी से हम पूछेंगे कि हमको निरीक्षण के लिए किसकी आज्ञा लेनी होगी। प्रियंक कानूनगो के एक्स पर जबलपुर पुलिस ने संज्ञान लिया है। एसपी ने कहा कि निश्चित रूप से थाने में घटना हुई है, वो गलत है। आगे की कार्रवाई के लिए एसपी को प्रतिवेदन भेजा गया है, दोषी पुलिसकर्मियों के खिलाफ कार्रवाई होगी।

दरअसल, मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो इन दिनों मध्यप्रदेश के दौरे पर हैं। रविवार की रात को जबलपुर से भोपाल जाते समय अचानक ही वो शहपुरा थाने पहुंचे। उन्होंने पहले तो टीआई के विषय में पूछा। थाने में 2 कुछ पुलिसकर्मी थे। कानूनगो ने हवालात में बंदियों की गणना का रिकार्ड पूछा तो उन्होंने एसआई को काल कर थाने बुलाया। कुछ ही देर बाद थाने में पदस्थ एसआई महेंद्र जाटव पहुंचे तो उन्होंने जांच में सहयोग करने से इनकार कर दिया। मानवाधिकार आयोग ने जब एसआई से बात की तो उनका कहना था कि बिना पूर्व सूचना के आप थाने में नहीं आ सकते हैं।

कानूनगो ने पोस्ट पर लिखा-

मैं मध्यप्रदेश प्रवास के दौरान जबलपुर जिले के शहपुरा थाने में हवालात इत्यादि के निरीक्षण के लिए आया हूं। यहां पुलिस स्टाफ मौजूद नहीं है। केवल 2 पुलिस कॉन्स्टेबल मिले हैं। कोई स्टाफ की या हवालात में बंदियों की गणना रिकॉर्ड नहीं मिला है। रिकॉर्ड मांगने के बाद यहां के महेंद्र जाटव नामक एक सब इंस्पेक्टर ने निरीक्षण में सहयोग करने से इंकार कर दिया।

दैनिक भास्कर से फोन पर चर्चा करते हुए राष्ट्रीय मानव अधिकार आयोग के सदस्य कानूनगो ने बताया कि 6 माह पहले शहपुरा पुलिस ने बंशीपुर गांव के रहने वाले सुदर्शन सिंह (48) के घर पर पुलिस ने अवैध शराब के शक में छापा मारा था। जब उन्हें वहां शराब नहीं मिली तो उसे जमकर पीटा। उस पर झूठा मामला दर्ज कर थाने में बंद कर पीटा।

मारपीट के बाद उसे तहसीलदार की कोर्ट में पेश किया गया। यहां उसके खिलाफ केस दर्ज कर जेल भेज दिया गया। उसे इतना मारा कि वह न ही ढंग से चल पा रहा है, न बैठ पा रहा है। उसकी पीठ, कमर और आंख में चोट आई हैं। जेल में जब युवक की एमएलसी हुई तो पता चला कि पुलिस ने उसे पीटा है, उसकी

ही जांच के लिए अचानक थाने पहुंचे थे। उन्होंने बताया कि थाने में पचासों लीटर पेट्रोल रखा हुआ था, कभी अगर अचानक आग लग जाती तो बड़ा हादसा होता तो उसका जिम्मेदार कौन होगा।

मानव अधिकार आयोग के सदस्य ने आगे कहा कि जब ड्यूटी में मौजूद पुलिसकर्मी से पूछा कि आपके थाने में कितना स्टाफ है, उस पर वहां पर उपस्थित पुलिसकर्मी का कहना था, 30 लोगों का। थाने में रखा रजिस्टर चेक किया तो पता चला कि 30 तारीख से 6 तारीख के बीच शाम की गणना ही थाने में नहीं की गई, जिसका फोटो भी मेरे द्वारा लिया गया है।

यह सब देखकर कहा जा सकता है, कि 24 घंटे ड्यूटी में रहने का दावा करने वाले पुलिसकर्मी गायब रहते हैं। प्रियंक कानूनगो ने एसआई महेंद्र जाटव को अपने आई कार्ड देकर कहा कि इसका फोटो लेकर टीआई से कहो कि हमसे बात करे, एसआई ने फोटो खींचा, टीआई को भेजा और जब थाना प्रभारी ने फोन पर बात की तो उनका कहना था कि बिना सूचना दिए आप आए हो।

एसपी सूर्यकांत शर्मा ने कहा कि

मानव अधिकार आयोग के सदस्य रविवार की रात को शहपुरा थाने पहुंचे थे। फोन पर उनसे बात की तो उन्होंने बताया कि थाने में स्टाफ ने उनके साथ सही बर्ताव नहीं किया है। इसका एक प्रतिवेदन एसपी को दिया गया है। इसमें संबंधित कर्मचारी जिन्होंने गलत किया है, उनके खिलाफ एक्शन लिया जा रहा है। जल्द ही विभागीय कार्रवाई की जाएगी। अगर पहचान से संबंधित कोई बात आ रही है, तो भी गलत है, क्योंकि थाने में पदस्थ पुलिसकर्मियों को व्यवहार सभी से अच्छा होना चाहिए।

शहपुरा थाने में पदस्थ एसआई महेंद्र जाटव का कहना है कि

रविवार रात को जब मानव अधिकार आयोग के सदस्य थाने आए थे, तब प्राइवेट गाड़ी में थे। कुर्ता-पैजामा पहनकर दो साथी और गनमैन के साथ अचानक ही थाने गए, जिससे उन्हें पहचान नहीं पाया। टीआई सर से भी फोन पर बात करवाई थी लेकिन उन्होंने बात नहीं की। पहले से न कोई जानकारी थी और न ही कंट्रोल रूम से काल आया था। थाने में ऐसा कोई केस भी लंबित नहीं है, जिसकी उन्हें जांच करना था। हम और स्टाफ कुछ समझ पाते, उससे पहले ही वह थाने के बाहर आए और गाड़ी में बैठकर चले गए।

Pal Pal India

राष्ट्रीय मानव अधिकार आयोग के सदस्य कानूनगो ने लिखा, ये कैसी एमपी पुलिस! एसआई कहता है बिना पूर्व सूचना के थाने नहीं आ सकते

<https://www.palpalindia.com/2025/10/06/National-Human-Rights-Commission-member-Kanungo-wrote-What-kind-MP-Police--SI-says-they-cant-come-police-station-without-prior-notice.html>

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Reporter : पलपल रिपोर्टर

जबलपुर। राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने सोशल मीडिया पर लिखते हुए डीजीपी से पूछा है कि क्या पुलिस थाने का निरीक्षण करने के लिए आज्ञा लेनी होगी आपके थाने का एसआई कह रहा है कि बिना पूर्व सूचना के आप थाने नहीं आ सकते है।

राष्ट्रीय मानवाधिकार आयोग के सदस्य ने यह भी लिखा कि आपके थाने का स्टाफ ने सहयोग नहीं किया है। उन्होंने लिखा कि अब डीजीपी से हम पूछेंगे कि हमको निरीक्षण के लिए किसकी आज्ञा लेनी होगी। प्रियंक कानूनगो के एक्स पर जबलपुर पुलिस ने संज्ञान लिया है। एसपी ने कहा कि निश्चित रूप से थाने में घटना हुई है, वो गलत है। आगे की कार्रवाई के लिए एसपी को प्रतिवेदन भेजा गया है, दोषी पुलिसकर्मियों के खिलाफ कार्रवाई होगी। दरअसल मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो इन दिनों मध्यप्रदेश के दौरे पर हैं। रविवार की रात को जबलपुर से भोपाल जाते समय अचानक ही वो शहपुरा थाने पहुंचे। उन्होंने पहले तो टीआई के विषय में पूछा। थाने में 2 कुछ पुलिसकर्मी थे। कानूनगो ने हवालात में बंदियों की गणना का रिकार्ड पूछा तो उन्होंने एसआई को काल कर थाने बुलाया। कुछ ही देर बाद थाने में पदस्थ एसआई महेंद्र जाटव पहुंचे तो उन्होंने जांच में सहयोग करने से इनकार कर दिया। मानवाधिकार आयोग ने जब एसआई से बात की तो उनका कहना था कि बिना पूर्व सूचना के आप थाने में नहीं आ सकते हैं।

कानूनगो ने पोस्ट पर लिखा-

मैं मध्यप्रदेश प्रवास के दौरान जबलपुर जिले के शहपुरा थाने में हवालात इत्यादि के निरीक्षण के लिए आया हूं। यहां पुलिस स्टाफ मौजूद नहीं है। केवल 2 पुलिस कॉन्स्टेबल मिले हैं। कोई स्टाफ की या हवालात में बंदियों की गणना रिकॉर्ड नहीं मिला है। रिकॉर्ड मांगने के बाद यहां के महेंद्र जाटव नामक एक सब इंस्पेक्टर ने निरीक्षण में सहयोग करने से इंकार कर दिया।

Deshbandhu

जबलपुर शहपुरा थाने में निरीक्षण विवाद अचानक निरीक्षण से हड़कंप

<https://deshbandhump.com/jabalpur-shahpura-police-station-inspection-controversy/>

by Reporter Desk | October 6, 2025 in जबलपुर

जबलपुर. मध्यप्रदेश दौरे पर आए राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियंक कानूनगो रविवार रात जबलपुर से भोपाल जाते समय अचानक शहपुरा थाने पहुंचे. उनका उद्देश्य थाने का निरीक्षण करना और हवालात में बंदियों की स्थिति का जायजा लेना था.

थाने पर पहुंचने पर उन्होंने थाना प्रभारी (टीआई) के बारे में पूछा लेकिन वहां केवल दो कांस्टेबल मौजूद थे. कानूनगो ने हवालात में बंद बंदियों की गणना का रिकॉर्ड देखने की मांग की, जो उपलब्ध नहीं था. इस पर पुलिसकर्मियों ने एसआई महेंद्र जाटव को फोन कर थाने बुलाया.

कुछ देर बाद पहुंचे एसआई महेंद्र जाटव ने निरीक्षण में सहयोग करने से इंकार कर दिया. उनका कहना था कि बिना पूर्व सूचना के थाने में निरीक्षण नहीं किया जा सकता.

सोशल मीडिया पर सवाल – प्रियंक कानूनगो ने इस घटना का उल्लेख सोशल मीडिया पर करते हुए मध्यप्रदेश के डीजीपी से सीधे सवाल पूछा “क्या पुलिस थाने का निरीक्षण करने के लिए हमें किसी की अनुमति लेनी होगी? आपके थाने का एसआई कह रहा है कि बिना पूर्व सूचना के आप थाने में नहीं आ सकते.”

उन्होंने यह भी लिखा कि थाने के स्टाफ ने निरीक्षण में कोई सहयोग नहीं किया और स्पष्ट किया कि वे डीजीपी से पूछेंगे कि ऐसे निरीक्षण के लिए किसकी आज्ञा आवश्यक है.

पुलिस कार्रवाई- कानूनगो की पोस्ट पर जबलपुर पुलिस ने संज्ञान लिया. एएसपी ने घटना को गलत बताते हुए कहा कि मामले की रिपोर्ट एसपी को भेजी गई है और दोषी पुलिसकर्मियों पर कार्रवाई होगी.

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मांस की अवैध दुकानें, महिलाओं पर होती है फ़ब्तियां, प्रियंक कानूनगो को लोगों ने सुनाई आपबीती

पलायन और जैन अल्पसंख्यकों को सताने की शिकायतों पर प्रियंक कानूनगो ने किया सागर का दौरा. लोगों की समस्याएं सुन अधिकारियों को दिए निर्देश.

<https://www.etvbharat.com/hi!/state/sagar-priyank-kanoongo-visits-on-complaints-migration-and-harassment-jain-community-madhya-pradesh-news-mps25100602278>

By ETV Bharat Madhya Pradesh Team

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सागर: शहर के शुक्रवारी और शनीचरी वार्ड में हो रहे पलायन और मानव अधिकार उल्लंघन की शिकायतों को लेकर राष्ट्रीय मानव अधिकार आयोग के सदस्य प्रियंक कानूनगो ने सागर पहुंचकर इलाकों का दौरा किया. इस दौरान कानूनगो ने लोगों से मुलाकात कर उनकी समस्याओं को सुना. जहां लोगों ने बिना परमिशन चल रही मांस की दुकानों, युवतियों और महिलाओं पर छींटाकशी और हिंदुओं को परेशान कर पलायन पर मजबूर करने जैसी गंभीर शिकायतों को लेकर जिला और पुलिस प्रशासन के अधिकारियों से तीखे सवाल-जबाब किए. प्रशासन और पुलिस के पास इन शिकायतों को लेकर कोई जबाब देते नहीं बना.

अवैध रूप से चल रही मांस की दुकानें

सागर दौरे पर आए प्रियंक कानूनगो ने कहा कि, "जैन समुदाय की बड़ी आबादी यहां पर रहती है. जिनकी अपनी धार्मिक बाध्यताएं और परंपराएं हैं. उनके मंदिर जाने के रास्ते पर मांस के टुकड़े, अंडे के छिलके और मांस के अवशेष फेंके जाते हैं. मुझे पता चला कि पूरे इलाके में अवैध रूप से मटन की दुकानें चल रही हैं. हमने नगर निगम के अधिकारी से जानकारी चाही, तो बताया गया कि शुक्रवारी और शनीचरी इलाके में बिना लायसेंस के मांस की दुकान चलाई जा रही हैं, जो स्वास्थ्य के साथ खिलवाड़ और मानव अधिकार का उल्लंघन है."

अवैध मदरसों की जांच के निर्देश

राष्ट्रीय मानव अधिकार आयोग सदस्य प्रियंक कानूनगो ने कहा कि, "यहां मस्जिदों में बाहर से आने वाले लोगों के साथ अवैध मदरसों की जांच कराने के निर्देश दिए हैं. वहीं मस्जिदों में तय सीमा से ज्यादा लाऊड स्पीकर लगे हैं. शुक्रवारी और शनीचरी के वार्ड वासियों ने शिकायत की है कि रात में आवारागर्दी करने वाले, पटाखा फोड़ने वाले और वाहन खड़े कर फ़ब्तियां करने वालों पर सख्त से सख्त कार्यवाही करते हुए वाहन के परमिट निरस्त कराने की कार्यवाही करने के निर्देश दिए."